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No. 4383 /Ind-IV-SW-(Misc) 164

Dt 08-05-2020

BY SPEED POST/

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To

The Registrar General,  
National Green Tribunal (Principal Bench),  
Faridkot House,  
Copernicus Marg,  
New Delhi – 110 001.

**Sub: Final Report of the State Level Committee on Solid Waste Management in the State of Odisha constituted by the order of Hon'ble NGT in OA No.606/2018.**

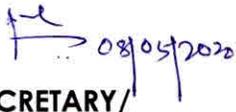
Sir,

In inviting a reference to the above mentioned subject, please, find enclosed herewith a copy of the final Report of the State Level Committee for Solid Waste Management in Odisha constituted in compliance with the order dt.16.01.2019 of Hon'ble NGT in OA No.606/2018 vide Notification No.2855, dt.08.02.2019 of Forest & Environment Dept., Government of Odisha.

This is for favour of information and necessary action at your end.

Yours faithfully,

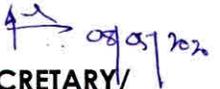
Encl: As above.

  
**MEMBER SECRETARY/  
MEMBER CONVENOR,  
SLCSWM**

Memo No. 4384 Dt. 08-05-2020

Copy alongwith copy of the enclosures forwarded to the Director, Environment-cum-Special Secretary to Govt., Forest & Environment Department, Govt. of Odisha, Bhubaneswar for information and necessary action.

Encl: As above.

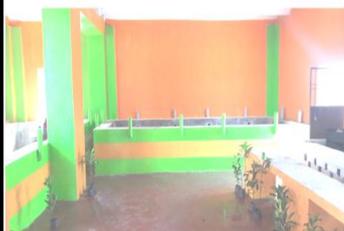
  
**MEMBER SECRETARY/  
MEMBER CONVENOR,  
SLCSWM**

# Final Report of the State Level Committee



## For Solid Waste Management in Odisha

OA No. 606/2018



MAY-2020

## CHAIRMAN AND MEMBERS OF THE STATE LEVEL COMMITTEE



**Justice P K Mohanty**  
Former Judge of High Court of Orissa  
Chairman



**Shri S.C. Mahapatra, IAS,**  
Addl. Chief Secretary,  
F & E Dept.  
(Up to 18.08.2019)



**Dr. Mona Sharma, IAS,**  
Addl. Chief Secretary,  
F & E Dept.  
(From 19.08.2019)



**Shri G. Mathi Vathanan, IAS**  
Principal Secretary,  
H&UD Dept.



**Shri DK Singh, IAS**  
Principal Secretary,  
PR&DW Dept.



**Dr. P K Meherda, IAS**  
Commissioner cum Secretary,  
Health and Family Welfare Dept.  
(Up to 02.01.2020)



**Shri Nikunja Bihari Dhal IAS**  
Principal Secretary, Health and Family  
Welfare Dept.  
(From 03.01.2020)



**Shri Debidutta Biswal, IFS**  
Member Secretary SPCB, Odisha  
Member Convenor

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## 1.0 Introduction:

Government of India in the Ministry of Environment, Forest and Climate Change have notified the Solid Waste Management Rules, 2016 vide Notification SO 1357 (E) dt 8<sup>th</sup> April, 2016 in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000. The Rule specifies the duties of various stakeholders for effective management of solid waste. Various timelines have been stipulated and Hon'ble Supreme Court of India had reviewed the implementation of the Rule in the country and transferred the petition to the Hon'ble National Green Tribunal (NGT), New Delhi for further hearing. It was observed by the Hon'ble Tribunal that enforcement of the Rules remained a challenge even after lapse of more than two years. Hon'ble NGT realising the gravity, vide their order dt. 16.01.2019 in the matter of status of compliance with the provisions of Solid Waste Management Rules, 2016 in OA No 606/2018 directed vide para 28 that a State Level Committee headed by Justice P K Mohanty, Former Judge of Orissa High Court be constituted with Secretaries of Urban Development/Local Bodies/Local Self-Government, Environment, Rural Development, Health as Members and Member Secretary of SPCB to be the Member Secretary of the Committee. The Tribunal further directed that the Committee may hold its first meeting positively before 15.02.2019 and thereafter hold meetings periodically as may be found necessary.

In compliances with the said orders of Hon'ble NGT, the State Govt. in Forest & Env. Department constituted the State Level Committee vide notification No.2855/F&E dt.08.02.2019 for a period of six months and subsequently the tenure of the said Committee was extended twice vide notification No-15681/F&E dt 17.08.2019 for further period of six months and No 2832/F&E dt 07.02.2020 for subsequent period of three months respectively. Copies of the notifications are annexed as **Annexure-A-Series**. The tenure of the Committee expires on 07.05.2020.

In compliance with the order dt 16.01.2019 of Hon'ble NGT, the first meeting of the State Level Committee under the Chairmanship of Justice P K Mohanty was held on 14.02.2019 at Circuit House, Cuttack in which Secretaries of the Forest & Environment, Housing & Urban Development, Health & Family Welfare Departments and Member Secretary of State Pollution Control Board, being the Members of the Committee attended and detailed discussions were held on the progress along with the timelines for compliance of the Solid Waste Management, Plastic Waste Management, Construction & Demolition waste

Management and Bio-Medical Waste Management Rules. It was decided that, since rural areas i.e panchayats in the state are coming under the purview of Panchayati Raj and Drinking Water Department, the Secretary, PR & DW Department may be co-opted as a special invitee in the State Level Committee. Accordingly, State Government in Forest and Environment Department issued Office Order No 5016 dt 08.03.2019.



The State Level Committee under the Chairmanship of Justice P K Mohanty held 11 sittings. The copies of the proceedings of the Committee meetings are annexed as **Annexure-B series**.

### 1.1 Important decisions in the Meetings of the Committee:

1. Regular supervision of collection and transportation of municipal garbage in the city.
2. Fitting of GPS in garbage carrying vehicles and ULBs/Municipalities to track the movement.
3. Development of Website of the Committee and upload information relating to waste management and to issue a public notice through vernacular dailies for information of the general public to lodge complaints/grievances if any regarding management of Solid Waste including bio-medical waste and plastic waste in their area.
4. Develop a format for monthly reporting by Collectors.
5. To ensure registration of cesspool vehicles as such and not to register as water tanker.
6. Ensuring emptying of the cesspool vehicle at identified designated locations. GPS to be fixed up in all cesspool vehicles, whether of Municipal Corporations/ Municipalities/NACs etc. or private vehicle permitted to carry waste material. Appropriate authorities to take stock of the movements while carrying the sludge.

### 1.2 Field Visits:

The Committee also made 5 field visits to various Urban Local Bodies, towns and GPs to verify the status of implementations of Solid Waste Management Rules. Further the



Field Visit to Paradeep Municipality on 07.01.2020

Committee also visited 2 Medical Colleges and Hospitals, Capital Hospital and one Community Health Care facility to verify the implementation of Bio-medical Waste Management Rules. The Committee visited Berhampur Municipal Corporation area, a Notified Area Council Chhatrapur and an open defecation free village, Kandigam in Kahneipur Gram Panchayat of Khallikote Block and also MKCG Medical College and Hospital, Berhampur on 30.04.2019. The Committee also visited the Cuttack Municipal Corporation area on 30.07.2019 and SCB Medical College & Hospital, Cuttack on dt. 06.08.2019. The Committee visited Bhubaneswar Municipal Corporation area, Capital Hospital and Janla gram panchayat on 29.10.2019 and Paradip Municipality area, liquid waste treatment at Paradip Port Hospital, STP at Paradip, Biju Memorial Hospital at Paradip and Hazipur gram panchayat in Biridi Block of Jagatsinghpur on 07.01.2020. The copy of site visit reports are annexed as **Annexure-C series**.



Field Visit to Berhampur Municipality



Visit to MKCG Medical College & Hospital



### 1.3 Submission of the Reports to Hon'ble NGT:

The Committee had earlier submitted its First and Second Report to the Hon'ble NGT vide letter No 5340 Dt 31.05.2019 and letter No 9131 dt 31.08.2019. The copies of reports are annexed as **Annexure-D series**.

### 1.4 Development of Website of the Committee

It was decided in the 3<sup>rd</sup> Meeting held on 2.4.2019 that a website with a provision of public complaint redressal with respect to Solid Waste Management be developed. The purpose of the provision of public complaint in the website was that on receipt of complaint from the public it is to be forwarded to the Nodal Officer of the respective stakeholder department for early redressal and subsequently to inform the complainant regarding action taken on the complaint. It was further decided that a public notice may also be issued for information of general public regarding availability of such a forum to lodge a

complaint. Screen shot of the homepage of the website “www.slcswm.in” is annexed as **Annexure.-E-series**.

Public notices both in English and Odia have been published in the vernacular dailies. The copy of the public notices is annexed as **Annexure-F-series**.

### **1.5 Format for monthly reporting by Collectors:**

In compliance with the orders of Hon’ble NGT regarding review by the District Magistrates on the progress in implementation of the provisions of waste management rules, the Committee decided that in order to ensure timely review by the Collectors, a format incorporating the details of waste management may be developed and communicated to the Collectors for monthly reporting. Accordingly, a format was developed and communicated to all Collectors of the State with a request to submit information in the prescribed format on a monthly basis. A copy of the format is annexed as **Annexure-G**. The Collectors have been submitting the monthly report to the State Level Committee.

## **2.0 Progress in implementation of provisions of MSW Management Rules and the orders of Hon’ble Tribunal:**

### **2.1 URBAN SECTOR:**

There are 114 Urban Local Bodies (ULBs) in Odisha, which consists of 5 Municipal Corporations, 45 Municipalities and 61 Notified Area Councils (NACs) having total of 2,024 Wards which generate about 2100 metric tonnes of Municipal Solid Waste (MSW) every day. The State has adopted Tamilnadu model of decentralized processing of MSW wherein the biodegradable wastes are processed in Micro Composting Centres (MCC) and non-biodegradable in Material Recovery Facilities (MRFs).



A detailed Standard Operating Procedure (SOP) has been prepared and circulated by the H & UD Department of the State for adoption by the ULBs.



Material Recovery Facilities

The SOP contains the detail process for quantification of waste generation, assessment of human resources etc. step by step approach of composting process through MCC, disposal of dry waste, timeline etc. Model plans and estimates for 5 TPD, 4 TPD, 3 TPD, 2 TPD, and 1 TPD capacity of waste processing have been prepared and communicated to all ULBs for immediate implementation. Some ULBs are also adopting Pit Composting for processing of biodegradable wastes. As per this changed strategy of decentralised waste processing it is generally felt that there maybe hardly any large volume of disposable inert material left and hence the requirement of Landfill Sites would be minimised, as it is targeted for zero landfill cities/towns.



Micro Composting Center

Women Self Help Group members have been engaged as **Swachha Sathi** having experience in community mobilization in the household level in the ward areas to persuade for door-to-door collection of segregated waste and to ensure decentralized composting



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of wet waste & collection of dry waste.

As per directions of Hon'ble National Green Tribunal, city of Bhubaneswar, Berhampur, Rourkela and towns Dhenkanal, Jajpur, Chhatrapur have been notified as Model Cities and Model Towns respectively in the website of H&UD Department.

### 2.1.1 Proposed Time Frame for implementation of SWM Rules in Urban Areas.

The following time frame has been proposed by the Housing & Urban Development Department for achieving full compliance of the provisions of Solid Waste Management Rules.

Sl. No.	Activity	Time limit from the date of notification of rules	Time frame for full compliance
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	30 <sup>th</sup> November 2019
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	31 <sup>st</sup> December 2020
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (alienation / acquiring)	2 years	28 <sup>th</sup> February 2020
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	2 years	31 <sup>st</sup> December 2019
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	31 <sup>st</sup> December 2019
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	31 <sup>st</sup> December 2019
7	Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population	2 years	30 <sup>th</sup> June 2020
8	Setting up solid waste processing facilities by local bodies below 1,00,000 population.	3 years	30 <sup>th</sup> June 2020
9	Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years	30 <sup>th</sup> June 2021
10	Setting up common or regional sanitary landfills by all local bodies under 0.5 million population for the disposal of permitted waste under the rules	3 years	30 <sup>th</sup> June 2021
11	Bio-remediation or capping of old and abandoned dump sites		31 <sup>st</sup> July 2022

### 2.1.2 Status as on 11.02.2020 date of last meeting:

#### A. Identification of suitable sites for setting up of solid waste processing facilities

All ULBs have identified suitable sites for establishment of solid waste processing facilities.

Because of adoption of decentralized processing through Micro Composting Centres (MCCs) and Material Recovery Facilities (MRFs), there will be hardly any requirement of Landfill Sites as it is targeted for zero landfill cities/towns. All ULBs have identified suitable sites for establishment of solid waste processing facility



and advanced possession obtained for all the identified sites. However, Berhampur Municipal Corporation has identified 31.5 acres of land for establishment of integrated centralized solid waste processing and disposal facility.

#### B. Door to door collection of segregated waste

75% of total Wards have implemented door to door collection of segregated waste, however door to door collection of waste has been initiated in 100% Wards. The segregated wastes are transported in covered vehicles to processing or disposal facilities.

Kendrapara Municipality has started using Battery Operated Vehicles driven by women members of Self-Help Groups for door to door collection and transportation of segregated waste to MCCs and MRFs.



#### C. Setting up of solid waste processing facilities by all local bodies having 1,00,000 or more population

Nine ULBs in Odisha having more than 1,00,000 population are in the process of establishing decentralised treatment facilities. The status of 97 MCCs and 55 MRFs

in those ULBs for processing of waste generated is as below.

Status	MCC	MRF
Construction Completed	06	01
Under construction	87	46
Operational	01	02
Tendering Stage	03	06
<b>Total</b>	<b>97</b>	<b>55</b>

The sale proceeds of the recyclable waste are shared with the concerned sanitation workers of the ULBs who have put their efforts in collection and segregation of waste. This is an incentive to the Sanitation Workers which further motivates them.

**D. Setting up solid waste processing facilities by local bodies below 1,00,000 population**

There are 105 ULBs in Odisha having less than 1,00,000 population as per 2011 census. It has been estimated that about 165 MCCs and 128 MRFs will cater to the processing of waste generated from those ULBs. The details are as below.

Status	MCC	MRF
Construction Completed	13	17
Under construction	119	89
Operational	10	17
Tendering Stage	23	05
<b>Total</b>	<b>165</b>	<b>128</b>

The compost generated from the processing of biodegradable waste in MCC are packed and sold in the brand name “Mo Khata” (My Compost in Odia Language).



**E. Setting up common or stand-alone sanitary landfills by cities having 0.5 million or more population**

There are two ULBs namely Bhubaneswar and Cuttack Municipal Corporations having 0.5 million or more population as per 2011 census. In view of the changed strategy of decentralized composting through MCCs and MRFs, it was apprised to the Committee that there will be hardly any requirement of Landfill Sites as it is targeted for garbage free zero landfill cities.

**F. Bio-remediation or capping of old and abandoned dump sites**

**Bhubaneswar** – The tender is under evaluation for biomining of the legacy waste accumulated at Bhuasuni site.

**Berhampur-** The tender is under evaluation for bio-capping of the legacy waste accumulated at Chandania Pahad site.

**Cuttack** – Because of single tender it had to be retendered for bio-mining of legacy waste accumulated at Chakradharpur site.

**G Training:** The first round of exposure visit with 14 officers including the Principal Secretary from the Housing & Urban Development Department to Tamil Nadu on Solid Waste Management was conducted from 19<sup>th</sup> to 21<sup>st</sup> June, 2019. The learnings of the visit was shared among all Commissioners / Additional Commissioners / Deputy Commissioners / of Municipal Corporations, Project Directors of District Urban Development Agencies, Executive Officers and Engineers from all ULBs in a workshop on 3<sup>rd</sup> July 2019. Further learning was shared with 2055 number of **Swachh Sathi** engaged by different ULBs for SWM activities. The second round of exposure visit with 13 officers from the Department to Tamil Nadu on SWM was conducted from 9<sup>th</sup> to 10<sup>th</sup> July, 2019.



The training of Trainers was conducted for all the Commissioners/ Addl Commissioners/ Deputy Commissioners of Municipal Corporations, Project Directors of District Urban Development Agencies, Executive Officers, other senior officers, Sanitation Experts.

Further ULB level training on SWM was imparted to the field level sanitation personnel in two phases. 1<sup>st</sup> phase - 6<sup>th</sup> to 11<sup>th</sup> June, 2019 and Refresher training - 20<sup>th</sup> to 24<sup>th</sup> June, 2019.

Total number of persons trained: 28,606

**H. Funds:** During the Financial Year 2019-20, a total of Rs.567.9Cr. of budget allocation has been made for the purpose of Solid waste management in Uran areas of the State.

**I. Status of compliance with respect to the directions in Model cities and towns:**

**a. Identification of suitable sites for setting up solid waste processing facilities**

**Bhubaneswar-** Construction of 40 nos of decentralized Micro composting plant is going on at various locations in Bhubaneswar and 3 no. MCC sites have been completed.

**Berhampur-** A centralized waste treatment plant is under construction at Mahuda. The equipments are being installed. The plant was scheduled to be operationalised by 30.04.2020

**Rourkela-** Identified 10 Clusters in the city and 10 nos. of MCC are tendered & work order is issued to the contractors. Work has been started for 8 nos. Of MCC. One MRF has already been established at Tulsitola, Ward No. 33. Another 8 nos. are under construction stage and rest 2nos. are under tendering stage.

**Dhenkanal-** Construction of MCC in 5 sites have been operationalised and 1 site is under construction. Construction of MRF in 3 sites have been completed.

**Jajpur-** Civil Construction of MCC in 2 sites and MRF in 2 Sites are going on.

**Chhatrapur-** Construction of MCC in 3 sites are going on and targeted date for start in full-fledged operation from March-2020. Construction of MRF in 1 site is completed.

**b. Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,**

**Bhubaneswar-** Source segregation has been implemented in 40 wards out 67 wards.

**Berhampur-** Source segregation has been implemented in all 40 wards.

**Rourkela-** Source segregation has been implemented in all 40 wards.

**Dhenkanal-** Source segregation has been implemented in all 23 wards.

**Jajpur-** Source segregation has been implemented in all 18 wards.

**Chatrapur-** Source segregation has been implemented in all 14 wards.

**c. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.**

In Bhubaneswar, Berhampur, Rourkela, Dhenkanal, Jajpur and Chatrapur , Door to Door collection and transportation in covered vehicles have been implemented in all the wards.

**d. Ensure separate storage, collection and transportation of construction and demolition wastes**

**Bhubaneswar** - Construction and demolition waste is transported to the two notified sites situated at, Pokariput and Patia Bhubaneswar.

**Berhampur-** On regular basis demolition waste are being transported to temporary Construction and demolition site at town hall and landfill site near city high school. EoI invited for setting C&D plant.

**Rourkela-** Site has been identified at Near BPUT & notification regarding transport of C& D has been done.

**Dhenkanal** – the C & D waste are being transported to designated low lying sites.

**Jajpur-** C & D waste are used for filling up low laying areas.

**Chatrapur** – On regular basis the C&D wastes are being transported to temporary construction & demolition site at landfill site, near Ujaleswari temple.

**e. Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population**

**Berhampur-** A centralized waste treatment plant is under construction at Mahuda. The equipments are being installed. The plant is scheduled to be operationalised by 30.04.2020

**Bhubaneswar-** Construction of MCC & MRF is under Process.

**Rourkela-** Construction of MCC & MRF is underprocess.

**f. Setting up solid waste processing facilities by local bodies below 1,00,000 population.**

**Dhenkanal** – MCC in 5 sites have been operationalised and 1 site is under construction. MRF in 3 sites have been operationalised.

**Jajpur-** Civil Construction of MCC in 2 sites & MRF in 2 sites are going on.

**Chatrapur-** MRF in 1 site is in operation. Civil Construction of 3 MCCs an 2 MRFs are going on.

## 2.2 RURAL SECTOR

Bye-Laws on Solid Waste Management in Gram Panchayats in Odisha, 2019 has been adopted by all Gram Panchayats (GPs) in the State. The State Rural Sanitation Policy with focus on Solid Waste and Plastic Waste Management has been prepared. An Advisory on taking up Solid Waste Management Intervention across the state in convergence with various schemes has been issued. Model designs for SWM technologies for biodegradable and non-biodegradable wastes including plastic has been prepared for implementation.

3 nos. of GPs in each district (total 90) and 63 RURBAN GPs have been identified and notified. GP advisory Committees have been formed in all 30 districts and Block Advisory Committee and GP Committee on Solid Waste Management have been formed in all the 153 GPs. Action Plan for all model GPs have been prepared and incorporated in Gram Panchayat Development Plan.

Door to door collection of waste is done in those identified GPs. About 1360 SHGs have been identified with 12443 SHG members, 370 kabadiwalas and 218 waste vendors who have been oriented towards taking up Solid Waste Management in these identified GPs.



It is reported that 92 Secondary storage facilities for recovery of recyclable wastes have been developed in the GPs. Land has been identified for development of additional 110 Resource Recovery Centres in the GPs. Some of the Material Recovery Facilities developed in ULBs have been tagged with nearby GPs for transfer of recyclable materials from GPs. About 445 Community compost pits have been developed in the identified GPs. Further land has been identified for development of 1901 additional Community level compost pits. Vermi, NADEP composting, backyard composting as well as Pot composting methods of processing of biodegradable waste have been adopted. For disposal of inert wastes, it is reported that 198 community land fill sites have been developed and land has been identified for development of additional 330 community land fill sites in the GPs.

**Training:** 70 Master Trainers on Solid Waste Management, 800 stakeholders in 30 districts including Junior Engineers, Sarpanchs, Panchayat Extension Officers, and SHG members have been trained. More than 85000 stakeholders have been oriented on Solid Waste Management activities through more than 793 meetings and awareness activities. It was observed that the Department is giving priority for providing compost pit, resource recovery centre, as well as garbage bins to all identified GPs. Swachhata Hi Seva campaign on waste management has been taken up during September 11, 2019 to October 27, 2019 and during this campaign 32,990 kgs of waste plastic were collected from all over the state.

**Fund:** Earmarked World Bank fund is available for Solid Waste Management in rural area. Funds from CFC, SFC, and MNREGA, funding are also been provided to the GPs. At present about Rupees 50.0 crores fund is available in the state budget for Solid Waste Management in rural areas.

### **3.0 Compliance with provisions of Plastic Waste Management Rules, 2016**

#### **3.1 Present Status**

##### **Setting up of Material Recovery Facility**

It has been estimated that about 150 TPD of plastic waste (about 7% of MSW) is generated and about 60% of Plastic waste being recycled through informal sector.

As per assessment, it is reported that 183 MRFs in the ULBs will cater to the need for collection, sorting and disposal of non-biodegradable waste generated in the State.

The present position is as below.

<b>Status</b>	<b>MRF</b>
Construction Completed	18
Under construction	135
Operational	19
Tendering Stage	11
<b>Total</b>	<b>183</b>

The dry waste collected from waste generators are further segregated in the MRFs and the plastic wastes are sent out for recycling through agencies identified for the purpose. The non-recyclable plastic wastes are sent for co-processing in cement factories having kiln. Four cement factories have been requested by the State Pollution Control Board, Odisha for co-processing. One ULB has already



started sending collected plastic waste to the cement factory.

List of plastic processing industries has been obtained from MSME Department by the H & UD Department and the District Urban Development Agency (DUDA) is in the process of tendering and tagging an agency for the all ULBs within the district for sale of plastic waste.

### **3.2 Framing of Bye-laws**

Model Plastic Waste Management Bye Laws have been circulated and 104 ULBs have published draft Bye-laws. Other ULBs are in different stage of preparation of Bye-laws.

Bye-laws for Plastic Waste in rural area have been framed.

### **3.3 : Enforcement of the provisions of rules**

Notification on restricted use of Plastic has been issued for all ULBs (five MCs and Puri Municipality vide Notification No.21103, dated 29.09.2018, F&E Dept. and all other ULBs vide Notification No.18441, dated 30.09.2019, F&E Dept.). Complete restriction imposed on sell, trade, manufacture, import, store, carry, transport, use or distribute:

- Polythene carry bags of any shape, thickness and size (excluding compostable);
- Polyethylene Terephthalate(PET/PETE) drinking water bottles of less than 200ml capacity;
- Single use disposable cutleries made up of thermocol (polystyrene), polyurethane and the like; or plastic such as dish, spoon, cup, plate, glass, fork, bowl, pouch to store liquid and container etc. of any size and shape excepting for packing and selling of milk and other ancillary milk products;
- Thermocol decorative materials (flowers and the like).

### **3.4 Enforcement of Prohibition order:**

Enforcement of the above prohibitory orders of the Government is carried out by the Enforcement squad. In the FY 2019-20 (till 29<sup>th</sup> February, 2020) about 23,047 kg material seized, Rs.62.91 lakh collected as fine and one case has been lodged.



Project Directors, District Urban Development Agencies have been designated as Nodal Officers in respect of ULBs under their respective jurisdiction.

Large scale IEC activities being conducted to induce behavioural changes.



For wider dissemination of information on the responsibilities of waste generators, wall painting, murals, hoardings have been displayed in all wards.

#### 4.0 Compliance with the provisions of Construction and Demolition Waste Management Rules, 2016

##### Present Status

##### Separate storage, collection and transportation of construction and demolition wastes

All ULBs practice separate collection and transportation of Construction and Demolition (C&D) waste. Suitable sites have been designated by all ULBs for deposition of C&D waste and the same has been web hosted for wider publicity.

- The C&D wastes are transported separately and used for filling up of low-lying areas in all 114 ULBs.
- All ULBs have shared the list of such sites with geo-coordinates.
- Detailed instructions from H & UD Department vide Letter No. 2113, dated 27.01.2020 in this regard has been sent to all ULBs for immediate compliance.
- Hoardings on dos' and don'ts are installed in every ward and public places for wider publicity. The hoarding prototype has been designed and circulated.



#### 5.0 Compliance with the provisions of E-Waste Management Rules, 2016:

##### Present Status

##### Collection and channelization of orphan e-waste

All Material Recovery Facilities developed in the ULBs have been designated as e-waste

collection centre.

The details of Authorisation issued by the State Pollution Control Board are as below.

Sl No	Category	No
1	Captive Collection Center	1
2	Collection & dismantling Center	2
3	Dismantler	4

#### **6.0 Compliance with the provisions of Biomedical Waste Management Rules:**

Govt. of Odisha has reconstituted the State Level Advisory Committee during March, 2019 after BMW Management Rules, 2016 came into force. The status of authorization granted to various Health Care Facilities is as follows.

Authorization under Biomedical Waste Management Rules has been granted till date to 544 numbers of bedded and 1234 Non-bedded Govt. Health Care Establishments. Further authorization has also been granted to 835 bedded and 866 non-bedded other than State Govt. Health Care Establishments.

All Govt. Medical Colleges and Hospitals have facilities for treatment of Biomedical wastes.

At present 5 Common Biomedical Waste Treatment Facilities are operational. Training of all related field functionaries of Health Care Establishments is being conducted regularly. It is also observed that sufficient funds are available in the budget for Biomedical Waste Management.

A Pilot project on improvement in operational conditions for effective management of Bio-Medical Waste, in 28 HCFs and one common Biomedical waste treatment and disposal facility, in the State has been taken up under the Technical and Financial Assistance of UNIDO.

The State Health & Family Welfare Department has submitted Action Plan on Biomedical Waste Management which was evaluated by CPCB by attributing a score for each performance indicator for effective management of Biomedical waste and the Action Plan of the State has got a score of 4.5 which is considered as satisfactory. It is also reported that 75 numbers of Health Care Facilities have implemented barcoding system for handling biomedical wastes.

## 7.0 Faecal Sludge Management:

State Government have realised the significance of adopting a comprehensive approach to Faecal Sludge Management in the urban areas to provide sanitation infrastructure and services. The State has formulated Odisha Urban sanitation Policy, 2017, Odisha Urban Sanitation Strategy, 2017 and Odisha Septage Management Guidelines, 2016 and Model Faecal Sludge and Septage Management Regulations, 2018. These were circulated amongst all ULBs for adoption.

This Septage Treatment Plant (SeTP) and Faecal Sludge Treatment Plant treat both solid and liquid parts of septage in integrated manner. There are 10 SeTPs already established in Angul, Balasore, Baripada, Berhampur, Bhubaneswar, Cuttack, Dhenkanal, Puri, Rourkela and Sambalpur cities of the State. Cesspool emptier vehicles have been provided to the ULBs to ensure safe emptying and transportation of the faecal waste. 209 such emptier vehicles have been provided to the ULBs in the state. These vehicles are equipped with Global Positioning Systems (GPS) trackers to enable tracking and improvement in service delivery. Sanitation workers have been provided with personal protective equipment (PPE) to comply with safety norm related to transport, cess pool emptying and to facilitate mechanized emptying.



The SeTP in Bhubaneswar has been constructed under the “Atal Mission for Rejuvenation and Urban Transformation (AMRUT)” programme by the Odisha Water Supply and Sewerage Board (OWSSB) at a cost of INR 3.54 crore. This facility was visited by the Committee. The Committee observed the following.

The SeTP is designed to treat the liquid part of the septage using DEWATS technology. This is a gravity flow based system, where septage collected through cesspool emptier trucks is discharged to receiving chamber from where it flows to different units by gravity. The technology requires least mechanical and electrical interventions to run the process and is very cost effective. Different sections of the Treatment Plant are receiving chamber, settler-cum-thickener anaerobic settler having baffle reactor, planted gravel filter (Cana bed), polishing pond, sludge drying bed and storage yard. The treated water is utilized for watering the garden developed in the premises. The septage treatment plant covers an area of 2.47 acre out of which 1.3 acres have been utilized for landscaping and plantation. The Committee was delighted to observe that the plant site and the entire campus has been decently maintained and mostly without any foul smells. It was also observed that panel of solar power of 10 KW capacity has been installed on the roof of the lab building which is operational and the power generated is supplied to the grid through net metering system. Such treatment is based on a low cost technology and it is a sustainable model for septage management. The Committee opined that such type of septage treatment may be replicated elsewhere in the state.

#### **8.0 Conclusion:**

The State Level Committee was meeting almost every month to take a stock of the management of Solid Waste along with Biomedical Waste, Plastic Wastes, Construction & Demolition Wastes by reviewing and monitoring the implementation of the provisions of the said Rules. The Committee could not have its meetings nor could transact any effective business during March and April, 2020 due to the prevailing COVID-19 pandemic and lockdown situation. Constant monitoring by the Committee and field visits has brought in tangible improvements in the overall scenario of solid waste management. At present, serious and effective steps are being taken to ensure implementation of the orders of the Hon'ble Tribunal and the provisions of different Waste Management Rules, 2016 in letter and spirit. Follow up actions and the progresses of implementations are being monitored from time to time. During the visits of the Committee to different ULBs, GPs and Hospitals, it was observed that there has been a substantial and significant improvement in the implementation of various provisions of Waste Management Rules. The training imparted to the personnel engaged in sanitation work, in terms of the observations of the

Hon'ble Tribunal, and the participation of the ground level workers and officers, has significantly contributed to the improvement in the management of Solid Waste. The decentralized process of management of Solid Waste in the Urban areas as well as rural areas have resulted into conversion of biodegradable waste into usable compost. Further establishment of material recovery facilities in urban areas and resource recovery centers in rural areas not only segregate the recyclable wastes but also provides livelihood opportunities for waste pickers. Significant improvements in solid waste management practices in rural areas have also been observed.

There has been progress and improvement in the management of solid waste in the State. However, continuous efforts are necessary to achieve the purpose of the Rules and orders of the Hon'ble NGT.

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## PHOTOGRAPHS



**Visit to Bhubaneswar Municipal Corporation Area**



**Resource Recovery Center in Janla Gram Panchayat**

**Visit to Janla Gram Panchayat**



**Meeting at Kandigram Village, Khalikote**

**Visit to Capital Hospital, Bhubaneswar**



**Committee meeting in Circuit House, Cuttack**

**Meeting at Paradeep**

**Meeting with Officials of Chhatrapur NAC**

# **ANNEXURES**

**ANNEXURE- A SERIES**  
**[Constitution of the Committee]**

GOVERNMENT OF ODISHA  
FOREST & ENVIRONMENT DEPARTMENT

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NOTIFICATION

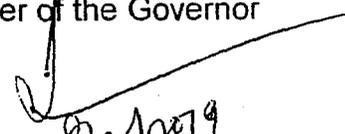
Dated, Bhubaneswar, the 30/02/19

No.Env-I-02/2018 2855 /F&E, In pursuance of the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 16<sup>th</sup> January, 2019 contained in Para- 28 of the said direction in O.A. No. 606/2018, the Government of Odisha in Forest & Environment Department is pleased to constitute a "State Level Committee" for Solid Waste Management in the State, under the Chairmanship of the Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa.

1. The Addl. Chief Secretary to Government,  
Forest & Environment Department ..... Member
2. The Principal Secretary to Government,  
H & UD Department ..... Member
3. The Principal Secy. to Government,  
Rural Development Department ..... Member
4. The Commissioner-cum-Secy.to Govt.,  
Health & Family Welfare Department ..... Member
5. The Member Secretary,  
State Pollution Control Board, Odisha .....Member Secretary/  
Member Convener

The Committee may work tentatively for six months or as may be found necessary and hold its 1<sup>st</sup> meeting positively before **15.02.2019** and thereafter hold meetings periodically as may be found necessary as per direction of the Chairperson of the Committee.

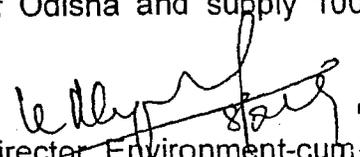
By order of the Governor

  
(S.C. Mahapatra)

(Addl. Chief Secretary to Government)

Memo No. 2856 /F&E, dt. 02/02/19

Copy with soft copy of the notification forwarded to the Director, Printing, Stationery & publication, Odisha, Cuttack with a request to kindly publish this notification in the next issue of Extraordinary Gazette of Odisha and supply 100 copies to this Department.

  
Director, Environment-cum-  
Special Secretary to Government  
(P.T.O)

GOVERNMENT OF ODISHA  
FOREST & ENVIRONMENT DEPARTMENT

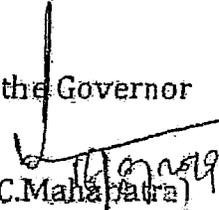
NOTIFICATION

Dated, Bhubaneswar, the

17 08-19

ENV-I-2/2019 15681 /F&E, In pursuance of the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi-dated 16<sup>th</sup> January, 2019 as contained in Para- 28 of the said direction in the matter of O.A. No. 606/2018, a State Level Committee was constituted under the Chairmanship of the Hon'ble Justice P.K. Mohanty, Former, Judge, High Court of Orissà for a tentative period of six months vide this Department Notification No. 2855, dt. 08.02.2019 to review implementation of the provisions of SWM rules, 2016 in the State. Now, the State Government have been pleased to extend the tenure of the said committee for a further period of six month w.e.f from 08.08.2019.

By order of the Governor

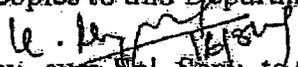
  
(S.C. Mahapatra)

Addl. Chief Secretary to Government

Memo No. 15682 /F&E, dt.

17-08-19

Copy with soft copy of the notification forwarded to the Director, Printing, Stationery & publication, Odisha, Cuttack with a request to kindly publish this notification in the next issue of Extraordinary Gazette of Odisha and supply 100 copies to this Department.

  
Director, Env.-cum-Spl. Secy. to Government

Memo No. 15683 /F&E, dt.

17-08-19

Copy forwarded to all members of the Committee for information and necessary action.

  
Director, Env.-cum-Spl. Secy. to Government

Memo No. 15684 /F&E, dt.

17-08-19

Copy forwarded to all departments of Government for information and necessary action.

  
Director, Env.-cum-Spl. Secy. to Government

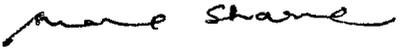
**GOVERNMENT OF ODISHA**  
**FOREST & ENVIRONMENT DEPARTMENT**

**NOTIFICATION**

Dated, Bhubaneswar, the 07/02/2020

ENV-I-2/2019 2832 /F&E, In pursuance of the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 16<sup>th</sup> January, 2019 as contained in Para-28 of the said direction in the matter of O.A. No. 606/2018. a State Level Committee was constituted under the Chairmanship of the Hon'ble Justice P.K. Mohanty, Former, Judge, High Court of Orissa for a tentative period of six months vide this Department Notification No. 2855, dt. 08.02.2019 to review implementation of the provisions of SWM rules, 2016 in the State. Now, the State Government have been pleased to extend the tenure of the said committee for a further period of three months w.e.f from 08.02.2020..

By order of the Governor

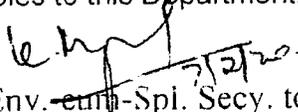


(Dr. Mona Sharma)

Addl. Chief Secretary to Government

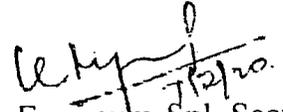
Memo No. 2833 /F&E, dt. 07/02/2020

Copy with soft copy of the notification forwarded to the Director, Printing, Stationery & publication, Odisha, Cuttack with a request to kindly publish this notification in the next issue of Extraordinary Gazette of Odisha and supply 100 copies to this Department.

  
Director, Env.-cum-Spl. Secy. to Government

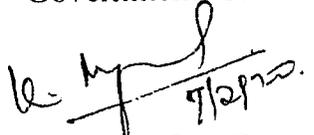
Memo No. 2834 /F&E, dt. 07/02/2020

Copy forwarded to all members of the Committee for information and necessary action.

  
Director, Env.-cum-Spl. Secy. to Government

Memo No. 2835 /F&E, dt. 07/02/2020

Copy forwarded to all Departments of Government for information and necessary action.

  
Director, Env.-cum-Spl. Secy. to Government

**ANNEXURE- B SERIES**  
**[Proceedings of the Meeting]**

20

**PROCEEDINGS OF THE FIRST MEETING OF STATE LEVEL COMMITTEE ON  
SOLID WASTE MANAGEMENT IN ODISHA  
HELD ON 14.02.2019 AT 11.30 AM IN CIRCUIT HOUSE, CUTTACK**

The first meeting of the State Level Committee on Solid Waste Management in Odisha was held on 14.2.2019 at 11.30 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

Initiating the discussion, Chairman of the Committee welcomed the members and requested Member Secretary, State Pollution Control Board to give an introductory presentation.

Member Secretary, SPCB gave a brief background regarding the order of Hon'ble NGT dt.16.01.2019 in O.A No.606/2018 and presented salient features of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Biomedical Waste Management Rules, 2016 and Construction & Demolition Waste Rules, 2016.

Principal Secretary, H&UD Department presented a brief overview of the present status of implementation of Solid Waste Management in the State.

Commissioner-cum-Secretary, Health & Family Welfare Department presented a brief report on Biomedical Waste Management in Odisha.

Strategy on monitoring of compliance was deliberated upon and the following decisions were taken.

1. Since in our State Panchayats are coming under the purview of Panchayati Raj and Drinking Water Department, it was decided to co-opt the Secretary, PR & DW Department as a Special Invitee of the State Level Committee. (Action- F&E Department).
2. It was stressed upon by the Chairman that the information on the progress made by the concerned Departments in each sectors such as Solid Waste (H&UD & PR / DW

79  
Dept.), Biomedical Waste (Health & FW Dept.), Plastic Waste (F&E Dept.) and Construction & Demolition Waste (H&UD Dept.) may be provided to the Committee by the next Meeting. The information shall be specific w.r.t. the targets and timelines provided in the said Rules i.e. what has already been done (achievement), what is to be done, how will it be achieved and the time frame for achievement at all levels such as local level/ District level/ State level. The information from all levels may be collected and be placed during the 2<sup>nd</sup> Meeting. (Action-F&E Dept, H&UD Dept, PR & DW Dept., H&FW Dept., & SPCB).

3. Nodal Officers for the stakeholder Departments were identified, as follows:

Forest & Env. Department	:	Director, Env-cum-Spl. Secretary
H & UD Department	:	Director, Municipal Administration
H & FW Department	:	Director, Public Health
State Pollution Control Board:		Chief Env. Scientist

The Nodal Officer for PR & DW Department will be nominated later on.

4. The issue of logistic support to the Office of Hon'ble Chairman was discussed in detail. It was decided that, State Pollution Control Board will move a proposal to Forest & Env. Department for obtaining Govt. approval as per the following.

a. Honorarium for the Chairman

b. Office of Chairman, State Level Committee: Room No. 7 & 8 in Circuit House, Cuttack may be allotted in favour of Chairman, State Level Committee on Solid Waste Management.

c. Support staff: Engagement of following personnel on outsource/contractual basis as support staff in the Office of the Chairman, State Level Committee.

- (i) Private Secretary -1
- (ii) Ministerial assistance - 1
- (iii) Date Entry Operator - 1
- (iv) Peon + 1

d. Vehicle: Hiring of the Innova Vehicle for the Chairman.

Honorarium for the Hon'ble Chairman and remuneration for support staff as well as expenditure towards logistic support including hiring of vehicle will be borne by State Pollution Control Board.(Action- SPCB, F&E Dept).

5. On the issue of identification Model Cities/ Towns/ Villages, it was decided that Berhampur may be considered as Nodal City and Paradeep may be considered as Nodal Town. PR & DW Department will propose a Nodal Village.

Hon'ble Chairman of the Committee desired that the information pertaining to present status and the progress made in management of Solid Waste be collected in order to know the gaps which could be identified so that the strategies can be made for effective management of Solid Wastes in the State within the stipulated time period.

It was decided to hold the next Meeting on 7<sup>th</sup> of March, 2019 at 11.30 AM.

Meeting ended with vote of thanks to the Chair.

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facilities 559 have valid authorisation. In case of 582 Institutions applications are under process with the SPCB, as their applications have some deficiencies. These cases will be sorted out in next 2 months. It was further submitted that all Govt. Medical Colleges have facilities for treatment of Bio-medical waste. It was also submitted that 03 Medical Colleges (at Cuttack, Berhampur and Burla), Capital Hospital, Bhubaneswar and DHH, Sambalpur have functioning STP for treatment of sewage. Orissa Water Supply and Sewerage Board has been entrusted for preparation of DPRs for 34 more health care facilities by March, 2019.

Chairman desired that the Office of the State Level Committee should start functioning soon. It was further decided that respective departments will give a write up on progress made so far with necessary data and the expected time lines for achieving the targets. The write up will be sent to the Member Secretary, SPCB by 23<sup>rd</sup> March, 2019 both in hard and soft copy. The information will be included in the Report to be submitted to Hon'ble NGT, New Delhi. Member Secretary, SPCB will compile the information and submit the final report to the Chairman by 28<sup>th</sup> March, 2019.

It was decided to hold the next meeting on 2<sup>nd</sup> April, 2019 at 11.30 AM.

Meeting ended with a vote of thanks to the Chair.

This is issued with approval of the Chairman.

**Proceedings of the Third Meeting of State Level Committee on Solid Waste Management in Odisha held on 02.04.2019 at 11.30 AM in Circuit House, Cuttack**

The Third Meeting of the State Level Committee on Solid Waste Management in Odisha was held on 02.04.2019 at 11.30 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the members to the Meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decision taken in the Second Meeting.

Member Secretary, SPCB then presented the action taken on the decisions taken in the last meeting which are as follows:

1. It was decided respective Departments will give a write up on progress made so far with necessary data and the expected timelines for achieving the targets. - Complied.
2. The write up to be sent to the Member Secretary, SPCB- Complied.
3. Member Secretary, SPCB will compile the information for the Report to be submitted to Hon'ble NGT and submit the final report to the Chairman.- Complied

The Direction of Hon'ble NGT vide their Order dt.26.03.2019 was discussed.

Chairman expressed his concern regarding lack of supervision at the ground level for which there is no proper cleaning & collection of garbage from the cities. He also emphasized that training & health check-up of the base level sanitation staff must be taken up for effective implementation. In response, Director, Municipal Administration submitted that training module has already been developed and required training is imparted through existing Ward Committees. It was further submitted that regular health check-ups of the sanitation workers are being taken up and till date health check-up of 880 rag pickers have been done.

It has been directed by Hon'ble NGT that the District Magistrate or other officials may be imparted the requisite training. It was submitted that since the district level officials are busy in the ensuing elections, this matter will be taken up after the elections.

After detailed deliberation, the following decisions were taken.

1. It was decided that a training schedule may be drawn up within 15 days for training of officials of ULBs & GPs. The training programme can be initiated in phases by the concerned department afterwards. Dedicated NGOs working in the field of sanitation programme can be involved in the training. Sensitizing workshop for officials of ULB/GP is to be conducted during May 2019.

**(Action: H & UD Dept, PR & DW Dept)**

2. Expression of interest for selection of NGOs may be floated after the Model Code of Conduct is over.

**(Action: H & UD Dept, PR & DW Dept)**

3. District Magistrates shall review the progress of the status of implementation of Solid Waste Management Rules, and compliance of environmental norms at least once in two weeks as per the order dt 26.03.2019 of Hon'ble NGT.

**(Action: All District Magistrates)**

4. District Magistrate shall submit monthly progress report to H &UD Department, as per the order dt.16.01.2019 of Hon'ble NGT. They shall also submit a copy of the report to the State Level Committee on Solid Waste Management, as well.

**(Action: All District Magistrates)**

5. The website with a provision of public complaint redressal with respect to solid waste management will be developed within 10 days which can be launched during the next meeting. A public notice may be issued for information of general public regarding availability of such a forum.

**(Action: SPCB)**

6. A common format for collection of information from the Collectors w.r.t to solid waste management, may be prepared and circulated after getting due feedback from the concerned Departments.

**(Action: SPCB)**

7. Regional Officers of State Pollution Control Board will be asked to complete the inspection of healthcare facilities whose applications are pending for consideration of authorization under Biomedical Waste within 15 days.

**(Action: SPCB)**

8. The list of three major cities and three major towns and at least three panchayats in every district shall be notified in the website by 8<sup>th</sup> April, 2019 by H & UD Dept and PR & DW Department respectively as per the order dt 26.03.2019 of Hon;ble NGT. A copy of the same

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shall be provided to the Forest & Env. Department. (**Action: H & UD Dept, PR & DW Dept**)

9. It was decided that the Committee will visit Berhampur, Angul, Talcher and Paradeep including port area in order to get a first-hand information on the status of solid waste management.
10. The next meeting shall be held on 16<sup>th</sup> of April 2019 at 11.30 AM.

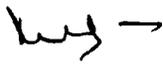
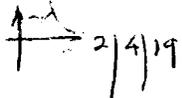
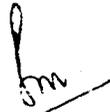
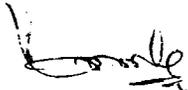
Meeting ended with a vote of thanks to the Chair.

This is issued with the approval of Chairman.

**ATTENDANCE SHEET**

**THIRD MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT**

**Date : 02.04.2019**

<b><u>Sl. No.</u></b>	<b><u>Designation</u></b>	<b><u>Signature</u></b>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	
11.	Chief Env. Scientist, State Pollution Control Board.	
12.		
13.		
14.		

**Proceedings of the Fourth Meeting of State Level Committee on Solid Waste Management in Odisha held on 16.04.2019 at 11.30 AM in Circuit House, Cuttack**

The Fourth meeting of the State Level Committee on Solid Waste Management in Odisha was held on 16.04.2019 at 11.30 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the members to the Meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decision taken in the Third meeting.

Member Secretary, SPCB then presented the action taken on the decisions taken in the last meeting which are as follows:

1. It was decided that a training schedule may be drawn up within 15 days for training of officials of ULBs & GPs. The training programme can be initiated in phases by the concerned department afterwards. Dedicated NGOs working in the field of sanitation programme can be involved in the training. Sensitizing workshop for officials of ULB/GP is to be conducted during May 2019. – **Complied.**
2. The website with a provision of public complaint redressal with respect to solid waste management will be developed within 10 days which can be launched during the next meeting. A public notice may be issued for information of general public regarding availability of such a forum. – **Web site developed.**
3. A common format for collection of information from the Collectors w.r.t to solid waste management, may be prepared and circulated after getting due feedback from the concerned Departments. – **Draft Format prepared.**
4. Regional Officers of State Pollution Control Board will be asked to complete the inspection of healthcare facilities whose applications are pending for consideration of authorization under Biomedical Waste within 15 days. – RO's requested vide letter No 3512 Dt 03.04.2019
5. The list of three major cities and three major towns and at least three Panchayats in every district shall be notified in the website by 8th April, 2019 by H & UD Dept and PR & DW Department respectively as per the order dt 26.03.2019 of Hon'ble NGT. A copy of the same shall be provided to the Forest & Env Dept. – **Complied.**

Chairman urged that, the sensitization of sanitary personnel both in urban and rural areas is essential and appropriate training should be imparted to them in order to effectively

manage the solid waste. The Director, DWS apprised that, training programme has been designed for training of personnel at four levels.

The training calendar has been drawn up for:

- a. For Sarpanch and other PRI members
- b. For Panchayat Executive Officers/ VLWs
- c. For Swacchagrahis (Sanitation motivators), Gram Panchayat Monitors for Sanitation
- d. For District & Block level officials

Further it was submitted that Master Trainers for the above have been identified and Training module as well as IEC and communication materials are under preparation. The training institutions have also been identified and Budget provision for the training has been made in Swachh Bharat Mission (Gramin). The training programme will commence from the month of May, 2019.

Director, Municipal Administration apprised that training programme for 05 days duration for sanitation workers have been taken up by the Department at ULB level. For imparting training to the officers of ULBs, the training programme will start from the 1<sup>st</sup> week of May, 2019.

Additional Chief Secy, Forest & Env. Department suggested that the video clip prepared for plastic waste management may be shared by Dir, Environment with the Panchayat Raj & DW Dept & Housing & Urban Dev. Department, which may be used as IEC material during training programme.

After detailed deliberation the following decisions were taken.

1. Draft format for monthly reporting by Collectors may be shared with Health & PR Dept. for their views.

**Action- SPCB, PR & DW Dept, Health & FW Dept)**

2. Nodal Officers for Solid Waste Management at District level may be notified by H&UD Dept., & P.R. Dept. District Collectors may be requested to co-opt CDMO, GM, DIC, Mining Officer, District, Agriculture Officer, P.A. ITDA, P.D., DRDA, and Executive Engineer, RWSS as members in the District Level Committee

**Action- H&UD Dept., & PR &DW Dept.**

3. GPS in vehicle carrying municipal waste shall be implemented in 5 Municipal Corporations and major cities in the State to start with.

**Action- H&UD Dept., & PR &DW Dept.**

4. Suggestions made for improvement of the Web Site ([www.slcswm.in](http://www.slcswm.in)) were noted for appropriate action.

**Action-SPCB**

5. Contact including email id of each Nodal Officer dealing with public complaint of every stakeholder department may be provided to SPCB for inclusion in the website.

**Action-F&E, H&UD, PR&DW, Health Departments**

6. The Committee will visit Berhampur on 30<sup>th</sup> April, 2019. Detailed programme is to be drawn up and communicated to all concerned.

**Action- SPCB**

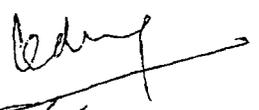
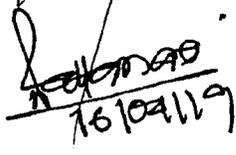
Meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

**ATTENDANCE SHEET**

**FOURTH MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT**

**Date : 16.04.2019**

<b><u>Sl. No.</u></b>	<b><u>Designation</u></b>	<b><u>Signature</u></b>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	
11.	Chief Env. Scientist, State Pollution Control Board.	
12.	Samir Kumar Panda Team Leader- SBM(U)-PMU 9740644030	
13.	sbmpmu@gmail.com	
14.		

**Proceedings of the Fifth Meeting of State Level Committee on Solid Waste Management in Odisha held on 30.05.2019 at 11.30 AM in Circuit House, Cuttack**

The Fifth meeting of the State Level Committee on Solid Waste Management in Odisha was held on 30.05.2019 at 11.30 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa, in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the members to the Meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decision taken in the Fourth meeting.

Member Secretary, SPCB then presented the action taken on the decisions taken in the last meeting which are as follows:

1. Nodal Officers for Solid Waste Management at District level may be notified by H&UD Department and PR Department. District Collector may be requested to co-opt CDMO, GM, DIC, Mining Officer, District Agriculture Officer, PA, ITDA, PD, DRDA and Executive Engineer, RWSS as members in the District Level Committee. – **Complied.**
2. GPS in vehicle carrying Municipal Waste shall be implemented in all 05 Municipal Corporations and major cities in the state within a period of 06 weeks.- **Director, Municipal Administration stated that all the vehicles used in Bhubaneswar, Rourkela and Berhampur Municipal Corporations for transportation of wastes have GPS.**
3. Suggestions made for improvement of the website ([www.slcswm.in](http://www.slcswm.in)) were noted for appropriate action. The website be launched in the next meeting of the Committee.- **Website was modified accordingly. A “Report” Tab only to be added.**
4. Contact including email Id of each Nodal Officer dealing with public complaint of every stakeholder department may be provided to State Pollution Control Board for inclusion in the website. – **To be provided by H & UD Dept and PR & DW Dept.**
5. The Committee will visit Berhampur on 30<sup>th</sup> April 2019. Detailed programme is to be drawn up and communicated to all concerned. – **As per the programme the Committee visited Berhampur Municipal Corporation area, MKCG Medical College and Hospital, Chhatrapur NAC area, and Kandigam village on 30<sup>th</sup> April, 2019.**

Chairman also appreciated the efforts of the villagers of Kandigam village in making their village ODF which was visited by the Committee during their last field visit. It was

decided that this village may be considered as a model village to motivate other villagers in the state.

After detailed deliberation the following decisions were taken.

1. Direction to be given to ULBs/Municipalities for tracking and analysis of GPS fitted vehicles carrying Municipal wastes. **(Action- H & UD Dept)**
2. Professional Public Health Officers may be engaged. **(Action- H & UD Dept/PR & DW Dept)**
3. Information regarding number of officers/persons posted/engaged under the ULBs in different levels/grade for supervision and management of sanitation work and the sanctioned strength of each category may be collected and assessed. The same may be submitted before the Committee during the next meeting. **(H & UD Dept/ PR & DW Dept)**
4. Next visit will be to Cuttack Municipal Corporation, where the CMC will make a presentation on their solid waste management practice. On the same day the Committee will also visit the SCB Medical College & Hospital and study the BMW disposal practice. **(Action- SPCB)**
5. It was decided that report regarding green garbage generated during "Fani" and its disposal during post Fani period may be submitted by H&UD and PR Department. **(Action- H & UD Dept, PR & DW Dept)**
6. The website was launched. It was decided to issue a public notice through vernacular dailies for information of the general public to lodge complaints/grievances if any regarding management of Solid Waste including bio-medical waste and plastic waste in their area. **(Action-SPCB)**
7. The format for monthly reporting for Collectors was finalized and it was decided that Member Secretary of the State Level Committee will send the format to all Collectors for their reporting. **(Action-SPCB)**

Meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

ATTENDANCE SHEET

FIFTH MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT

Date : 30.05.2019

<u>Sl. No.</u>	<u>Designation</u>	<u>Signature</u>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	
11.	Chief Env. Scientist, State Pollution Control Board.	
12.	Joint secy. PR & DWS Dept.	
13.		
14.		

**Proceedings of the Sixth Meeting of State Level Committee on Solid Waste Management in Odisha held on 09.07.2019 at 10.30 AM in Circuit House, Cuttack**

The Sixth meeting of the State Level Committee on Solid Waste Management in Odisha was held on 09.07.2019 at 10.30 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa, in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the Members to the meeting and requested the Member Secretary, State Pollution Control Board (SPCB) and Member Secretary of the SLCSWM, Odisha to proceed with the compliance made with respect to the decisions taken in the Fifth meeting.

Member Secretary, SPCB then presented the action taken, on the decisions taken in the fifth meeting as follows:

Sl. No.	Decision	Compliance
1.	Direction to be given to ULBs/Municipalities for tracking and analysis of GPS fitted vehicles carrying Municipal wastes.	H&UD Department apprised that in view of contemplated change in approach in SWM in line with Tamilnadu Model, this may not be required.
2.	Professional Public Health Officers may be preferably engaged in Urban Local Bodies.	H&UD Department will take steps and inform H&FW Department in due course.
3.	Information regarding number of officers/persons posted/engaged under the ULBs in different levels/grades for supervision and management of sanitation work and the sanctioned strength of each category may be collected and assessed. The same may be submitted before the Committee during the next meeting.	H&UD Department will submit the same.
4.	The Committee would visit Cuttack Municipal Corporation, where the CMC will make a presentation on their solid waste management practice and procedure. On the same day the Committee will also visit the SCB Medical College & Hospital and study the BMW disposal practice and procedure.	Program has been made and all concerned have been intimated accordingly.
5.	It was decided that report regarding green garbage generated during "Fani" and its disposal during post Fani period may be submitted by H&UD and PR Department	A report has been prepared by H&UD Department and submitted to OSDMA and a copy of the same will also be submitted to the Committee.

- |    |   |  |
|----|---|--|
| 6. | The website was launched. It was decided to issue a public notice through vernacular dailies for information of the general public to lodge complaints/grievances if any regarding management of Solid Waste including Bio-medical waste and Plastic waste in their area. | Public notices both in English & Odia have been published in Vernacular dailies.   |
| 7. | The format for monthly reporting for Collectors was finalized and it was decided that Member Secretary of the State Level Committee will send the format to all Collectors for their reporting.   | The monthly reporting format has been sent to all Collectors for reporting and 09 Collectors of Gajapati, Keonjhar, Ganjam, Balangir, Jajpur, Sonepur, Deogarh, Cuttack and Jagatsinghpur have submitted the report. |

Compliance of the following decisions taken in earlier meetings of the Committee by H&UD Department/PR&DW Department.

<b>Sl. No.</b>	<b>Decision</b>	<b>Compliance</b>
i.	Present status and gaps between the target and achievement if any, in management of Solid Waste in different ULBs.	H&UD Department will submit the same.
ii.	Model Bye laws to be prepared and circulated among GPs enabling them to have their own bye laws in May, 2019.	Model bye laws have been framed and submitted for Govt. approval. After approval, the same will be forwarded to GPs.
iii.	Training schedule to be drawn up for training of officers and staff of ULBs and GPs. Sensitization workshop for officials of ULBs/GPs to be conducted during May, 2019.	Training of 28,606 personnel of ULBs has been conducted in two phases. 300 numbers of officers have also been trained.
iv.	District Magistrate to review the status of implementation of SWM at least once in two weeks and to send monthly report to the Department/Committee.	District Magistrates have been sensitized by the Chief Secretary through video conferencing. Collectors of Gajapati, Keonjhar, Ganjam, Balangir, Jajpur, Sonepur, Deogarh, Cuttack and Jagatsinghpur have submitted their monthly report for the month of June, 2019.
v.	GPS in Municipal vehicles carrying solid waste to be implemented in all the 05 Municipal Corporations and major cities within period of 06 weeks (30 <sup>th</sup> May, 2019).	In view of contemplated change in approach in SWM in line with Tamilnadu Model, this may wait for further decision.
vi.	Contact numbers including Email Id of each Nodal Officer dealing with public complaint of stake holder department to be provided to SPCB.	H&FW Department has already provided the information and others have assured to provide the same.

It was emphasized by the Chairman that on receipt of complaints from the public in the website the same is to be forwarded to the Nodal Officers of respective stakeholder departments for early action and the nodal officers are to inform the action taken on the complaint/grievance and report as to how the complaints/grievance has been dealt with.

Chairman requested Principal Secretary, H&UD Department to make a presentation on the exposure visit to Chennai in connection with Solid Waste Management, for a comprehensive view of the Scheme.

Principal Secretary, H&UD Department in his presentation submitted that Tamilnadu is the most urbanized state in the country, having a total of 664 nos. of ULBs. Tamilnadu has adopted a decentralized system of Solid Waste Management of the waste generated from the ULBs. It was emphasized that the system adopted in Tamilnadu for Waste Management has the following salient features.

- a. Simple method using simple technology which is replicable.
- b. System has low gestation period which is doable with immediate results.
- c. It is low cost and ULBs centric where involvement of contractor/outsource agency is absent.
- d. It is a decentralized system with maximum focus on sub ward level.
- e. The management of the waste entrusted to the "swachha sathi" group/individual having collective and individual responsibility with clear task, visible deliverables and clear accountability.
- f. There are provisions for rewarding the households which is performance linked.
- g. They also adopt zero landfill policy.

The video clipping displayed showed as to how door to door collection of solid waste is done by battery operated vehicles and light commercial vehicles which increases efficiency of door to door collection. During segregation of solid waste recyclable wastes are sold and this sale value is paid to the sanitary workers as incentive. The segregated organic non recyclable wastes are transported directly to micro-composting centres, thereby eliminating the secondary transportation which minimizes the expenditure towards fuel. Further non-salable dry waste is transported to baling unit and sent to cement plants for co-processing. Onsite composting facilities have been developed at different parks of the city and also by bulk waste generators. Bio mining is also done for legacy waste. Principal Secretary, H&UD Department submitted that, considering the advantages and efficiency of decentralized method of Solid Waste Management in Tamilnadu, our state is considering following the same model for effective management of Municipal Solid Waste.

Then the Committee visited CMC Office and a meeting was held in the Conference Hall. Commissioner, CMC presented that there are 59 wards under the Corporation. Total quantity of

solid waste estimated to be generated per day is 366 MT and about 219 MT is collected and disposed at Chakradharpur dumpsite/landfill. Out of 59 wards, 19 wards are cleaned by CMC's own staff whereas rest 40 wards are cleaned by the private agency engaged for the purpose. It was further presented that CMC has 100% door to door collection in 2 wards and partial door to door collection in rest 57 wards. Dustbins have been provided in different areas of the wards for collection of waste. After collection of solid waste from the house hold, primary storage is done in dustbins. Then it is transferred through tractor loader, DP loader and auto tripper to the secondary transfer site at Satichaura. The waste is measured and disposed of at Chakradharpur dumping yard.

The construction and demolition waste generated in the city is used as landfill material and is generally disposed in different identified low lying areas such as Satichaura, Chahatanagar proposed children park, Krushak Bazar & Kendriya Vidyalaya, Nuapada.

The Commissioner further presented that for liquid waste management there are 02 cesspool vehicles of CMC and 05 private cesspool vehicles are also registered with CMC. One Fecal Sludge Treatment Plant of 60 KLD is under construction at Matagajpur and is nearing completion. The Chairman and members of the Committee raised concern regarding alleged desludging of fecal sludge by cesspool vehicles at non-designated locations, causing serious environmental pollution.

Chairman of the Committee advised that the cesspool vehicles need to be duly registered with Transport Department and fitted with GPS for monitoring process.

It was submitted by the Commissioner that the concerned Private operators have been instructed by CMC to desludge the fecal sludge at designated site at Matagajpur, install GPS in cesspool vehicles and provide personal protective equipment to cesspool workers. It was impressed upon that the Commissioner should take effective steps in the matter. It was also submitted by the Commissioner that one Sewage Treatment Plant of 36 MLD at CDA is completed and commissioned during November, 2018 and is operating.

The Committee then visited the Sewage Treatment Plant at CDA. The Project Engineer explained the details of different components of the activated sludge treatment system of the STP. The treated waste water is discharged to Petanalla which ultimately confluences with Kathjodi river. It was submitted to the Committee that at present the STP is operating at a lower capacity since underground sewer connection has been completed for CDA area only. It was further submitted that connections with other areas will be made soon. The treated water quality meets the prescribed norm of the SPC Board, as reported.

The Committee decided to postpone the visit to SCB Medical College & Hospital to the next sitting of the Committee to be duly communicated.

The Committee took the following decisions.

1. Reminders may be sent to Collectors for submitting monthly report in prescribed format within the stipulated timeframe. **(Action- MS, SLC).**
2. RDC, Central Zone may be invited to attend the next meeting as special invitee. **(Action- MS, SLC).**
3. Transport Authorities may be moved to ensure registration of cesspool vehicles as such and not to register as water tanker as is reportedly being done. **(Action- H&UD Department).**
4. Municipal authorities are to take effective steps to ensure emptying of the cesspool vehicle at identified designated locations. GPS may be fixed up in all cesspool vehicles, whether of Municipal Corporations/ Municipalities/ NACs etc. or private vehicle permitted to carry waste material by the appropriate authorities to take stock of the movements while carrying the sludge. **(Action-H&UD Department/ULBs).**
5. An Early decision on the proposal regarding adoption of Tamilnadu Model of decentralized SWM may be taken. **(Action- H&UD Department).**
6. Providing facility for micro composting at STP premises at CDA as proposed by the Commissioner, CMC may also be considered. **(Action- OWSSB/H&UD Department).**
7. H & UD Department and PR & DW Department should promptly provide the names, phone numbers and Email ID of Nodal Officers to SPCB. The SPCB would take steps to upload the same in the website. Both H & UD Department and PR & DW Department are requested to issue instructions to the Nodal Officers to promptly intimate SPCB and the Committee regarding steps taken on the complaints. **(Action- H & UD Department and PR & DW Department)**
8. Private cesspool vehicles engaged for the purpose to fix up GPS in each of their vehicles or else local authority may explore the possibility of fixing up GPS systems in such private vehicles. **(Action- H & UD Department/ Local Authorities)**
9. The next meeting will be held on 06.08.2019 followed by a visit to SCB Medical College & Hospital and the date for next field visit will be finalized.

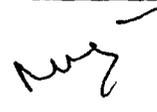
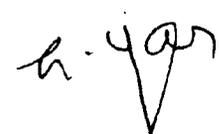
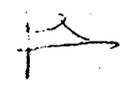
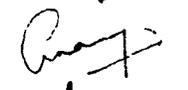
Meeting ended with vote of thanks to the Chair.

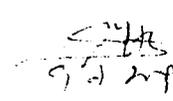
This is issued with the approval of Chairman.

ATTENDANCE SHEET

SIXTH MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT

Date : 09.07.2019

<u>Sl. No.</u>	<u>Designation</u>	<u>Signature</u>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation — PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	
11.	Chief Env. Scientist, State Pollution Control Board.	
12.	Commissioner, CMC	
13.	ADM, Cuttack	
14.	ADM(K) Cuttack	
15.	CDM 2 PHD Cuttack	



**PROCEEDINGS OF THE SEVENTH MEETING OF STATE LEVEL COMMITTEE  
ON SOLID WASTE MANAGEMENT IN ODISHA HELD ON 06.08.2019  
AT 11.00 AM IN CIRCUIT HOUSE, CUTTACK**

The Seventh meeting of the State Level Committee on Solid Waste Management in Odisha was held on 06.08.2019 at 11.00 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the Members as well as other invitees to the meeting and requested the Member Secretary to proceed with the compliance made with respect to the decisions taken in the Sixth meeting.

Member Secretary, SPCB then presented the action taken on the decisions of the Sixth meeting which are as follows:

1. Reminders may be sent to Collectors for submitting monthly report in prescribed format within the stipulated timeframe. -- **Reminders to 21 Collectors who had not sent the monthly report sent vide letter No.7574 dt.26.07.2019.** 09 Collectors of Gajapati, Keonjhar, Ganjam, Balangir, Jajpur, Sonepur, Deogarh, Cuttack and Jagatsinghpur had submitted the report earlier for the month of June. Report for the month of July has been received from only Collector, Jajpur.
2. RDC, Central Zone may be invited to attend the next meeting as special invitee.-- **RDC, Central Division has been requested to attend the 7<sup>th</sup> Meeting of State Level Committee as Special Invitee vide letter No.7767 dt.31.07.2019.**
3. Transport Authorities may be moved to ensure registration of cesspool vehicles as such and not to register as water tanker as is reportedly being done. **On 23.07.2019 a meeting under the Chairmanship of the Development Commissioner was held where Principal Secretary of C&T(T) Dept. was invited and discussion was held in this regard.**
4. Municipal Authorities are to take effective steps to ensure emptying of the cesspool vehicles at identified designated locations. GPS may be fixed in all cesspool vehicles whether of Municipal Corporations / Municipalities / NACs etc. or private vehicles permitted to carry waste material by appropriate authorities to take stock of the movements while carrying the sludge. -- **Suitable direction given to all ULBs and reiterated from time to time. This provision has been included in FSSM regulations, 2018.**

5. An Early decision on the proposal regarding adoption of Tamilnadu Model of decentralized SWM may be taken.-- **Standard Operating Procedure (SOP) for Decentralised Solid Waste Management has been developed with focus on Micro Composting Centre (MCC) and circulated amongst all ULBs (Letter No. 13408 dated 30.07.2019)**
6. H & UD Department and PR & DW Department should promptly provide the names, phone numbers and Email ID of Nodal Officers to SPCB. The SPCB would take steps to upload the same in the website. Both H & UD Department and PR & DW Department are requested to issue instructions to the Nodal Officers to promptly intimate SPCB and the Committee regarding steps taken on the complaints.  
**Complied.**

Chairman requested the Director, Municipal Administration, to apprise the progress made so far with regard to management of solid waste in the ULBs of the State including the present Status and gaps between target and achievement. The Director, Municipal Administration informed that total Waste Generated from all the ULBs is about 2,575 TPD of which 2,253.36 TPD Waste is transported. About 809 TPD (31%) of waste is processed at present. Further it was submitted that 91% of Wards are having at present with Door to Door Collection (1,840 wards in 112 ULBs) with 41% of Wards with source Segregation. 1883 nos of Composting Plants are operational (includes pit composting) in 79 ULBs with a total capacity of 1,762.92 TPD. 132 nos of Material Recovery Facilities (MRF) have been established in 48 ULBs with a total capacity of about 1028 TPD for processing of non-biodegradable waste. Other ULBs are in the process of establishing similar facilities.

It was further stated that Standard Operating Procedure (SOP) for Decentralised Solid Waste Management has been developed with focus on Micro Composting Centre (MCC) and circulated amongst all ULBs vide Letter No. 13408 dated 30.07.2019. The SOP contains the detailed process for quantification of waste generation through sample survey, assessment of human resources, vehicles, etc., engagement of Swachh Sathi, their roles and responsibilities, step by step approach composting process through MCC, disposal of dry waste, timeline, etc. Further he also stated that Model Plans and Estimates for 5 TPD, 4 TPD, 3 TPD, 2 TPD and 1 TPD have been prepared, technically sanctioned and communicated to all ULBs for immediate adoption. Sample quotation with specifications shared with all ULBs for the equipment required in MCCs (Shredder Unit, Feeder Belt, Sieving Unit – Trommel Type, Baling Unit). All the proposed activity and sub-activity with fixed timeline have been given to ULBs with instruction to adhere to the timelines. With regard to identification of suitable sites for setting up solid waste processing facilities, it was stated that out of 114 ULBs in

respect of 104 ULBs, 827.18 acres of land parcels have been identified for setting up solid waste processing and disposal facilities. 83 sites have been identified for setting up of sanitary landfill. Some small adjacent ULBs are also tagged to the nearest landfill and as such regional landfills are being developed. Collectors are in the process of identification of land for remaining ULBs. It was further submitted that new technique and methodology have been identified where in Sanitary Landfill may not be required. Advance possession of 419.3 acres of land given to 60 ULBs for setting up solid waste processing facility and sanitary landfill facilities (alienation / acquiring). ULBs have adopted **Pit Composting** for processing of biodegradable waste. **1,833 compost pits** have been established so far which have been geotagged and information uploaded in the MIS of Swachh Bharat Mission (Urban) portal.

447 Swachh Sathi have been engaged in 23 ULBs (till date) to spread awareness among waste generators for Source Segregation. In order to induce behavioural change in the waste generators, all Sanitation Workers, identified rag pickers, frontline Workers such as, members of WSHGs, NGOs have been trained on the aspects of SWM Rules, 2016 in two spells: 6<sup>th</sup> to 11<sup>th</sup> June, 2019 and 20<sup>th</sup> to 24<sup>th</sup> June, 2019. **Altogether 28,606 persons have been trained.**

All ULBs have constituted **Enforcement Squads** for enforcement PWM Rules. Plastic ban has got momentum in all ULBs. Model cities i.e. Bhubaneswar, Berhampur, Rourkela / Model towns i.e. Dhenkanal, Jajpur, Chhatrapur have been notified on H&UD Department website

While discussing regarding news items published in different dailies regarding mismanagement of solid waste in different cities, Chairman expressed concern. He emphasised that the existing staff engaged for the purpose should do their job effectively. If proper supervision is done then there would be improvement of situation of garbage collection and transportation leading to cleanliness. It was emphasized that there should be proper enforcement. Chairman also expressed concern over haphazard dumping of garbage along the ring road of Cuttack city. The Commissioner, CMC was advised to ensure that regular clearing of garbages be done. Further the issue of dumping of solid waste in Hadiapatha in Cuttack was discussed and Commissioner, CMC was advised to restrain such dumping.

Revenue Divisional Commissioner, Central Division who attended the meeting as Special Invitee stated that the removal of the waste from the drains in the areas of Cuttack city is being done at present.

Direction of Hon'ble NGT in para-8 & 9 of Order dt.15.07.2019 in O.A. No.710/2017, 711/2017, 712/2017 and 713/2017 in the matter of Sailesh Singh Vrs Others were discussed in detail. The Direction is to prepare district environment plan. Director, Municipal Administration submitted that District Magistrates are regularly conducting review meetings. Chairman observed that the NGT order should be complied in letter and spirit. It was proposed that the template of a Model Plan need to be developed by SPCB which will be finalised in the next meeting.

Regarding Micro Composting Centre, Director, Municipal Administration submitted that such activities have been initiated in Kotapad NAC of Koraput district and Joda Municipality of Keonjhar and the systems are working satisfactorily which would be replicated in other ULBs. It was also submitted that in about 3 to 4 months time, implementation of Micro Composting Centre will be operational in CMC area.

Joint Secretary, PR & DW Department submitted that the Bye-laws for waste management in GPs have been finalized and submitted for obtaining Govt. approval after which the same will be circulated to all GPs.

It was decided that the tenure of the Committee may be extended by another six months.

Then the Committee visited SCB Medical College and Hospital, Cuttack and a meeting was held in the Conference Hall. Principal and Dean of the SCB Medical College & Hospital welcomed the Committee and requested the in-charge, Bio-medical Waste to present the status of management of Bio-medical Waste before the Committee. Brief information about the SCB Medical College which has a hospital with total 2132 nos. of beds in 30 different departments from where about 462 kg/day waste is generated from the Hospital was presented before the Committee. Colour coded bins have been provided at all the designated locations. Segregation is done as per the procedure. Needle destroyers have been provided in each ward for mutilation of the sharp, followed by chemical disinfection with hypochlorite solution. The Bio-medical waste generated from different wards is collected by outsourced agency namely M/s. Mediate Marketing Services which also is the operator of the waste treatment facility exist in the hospital campus. The treatment units existing for treatment of BMW are incinerator of 100 kg/hr capacity, 3 nos. of microwave (2 x 100 kg/hr and 1 x 3 kg for 45 minutes) and shredder of capacity 100 kg/batch. After sterilization in micro wave the plastic waste are taken to the shredder. The incinerator has a scrubber as air pollution control system for the treatment of gases generated during the incineration process.

The Committee then visited the Bio-Medical Waste Treatment facility and observed the functioning of different equipment.

After detailed deliberation the following decisions were taken by the Committee.

1. Reminders be sent to all Collectors to ensure compliance with the direction of Hon'ble NGT regarding review of waste management and submission of monthly report in the prescribed format to H&UD Department with copy to the State Level Committee. **(Action-MS, SLC).**
2. Commissioner, CMC to ensure no solid waste is dumped along the ring road of Cuttack city. **(Action-Commissioner, CMC).**
3. CMC to ensure lifting of solid waste already dumped in Hadiapatha in a time bound manner. **(Action-CMC).**
4. Template for a model district environment plan may be developed and discussed in the next meeting. **(Action-SPCB).**
5. State Government may extend the tenure of the Committee for further period of six months. **(Action- Director, Env-cum-Spl Secy, F & E Dept)**
6. The 2<sup>nd</sup> Report of the Committee may be prepared and the draft report may be finalised in the next meeting of the Committee for submission by 31<sup>st</sup> August, 2019.. **(Action: SPCB)**
7. The Committee will make a visit to Bhubaneswar Municipal Corporation area for overseeing the management of solid wastes in Bhubaneswar as well as visit to faecal sludge treatment plant at Bhubaneswar. Detailed programme is to be drawn up and communicated to all concerned. **(Action-MS, SLC).**
8. The next date of meeting and the date for field visit will be notified later.

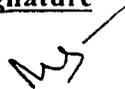
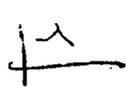
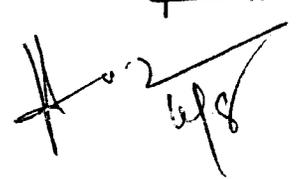
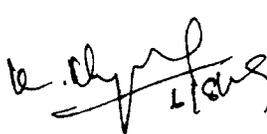
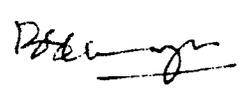
Meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

## ATTENDANCE SHEET

### SEVENTH MEETING OF STATE LEVEL COMMITTEE FOR SOLID WASTE MANAGEMENT

Date : 06.08.2019

<u>Sl. No.</u>	<u>Designation</u>	<u>Signature</u>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Revenue Divisional Commissioner, Central Division, Cuttack.	
8.	Director, Drinking Water & Sanitation PR & DWS Dept.	
9.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
10.	Director, Municipal Administration. H & UD Dept.	
11.	Director, Public Health. H&FW Dept.	
12.	Chief Env. Scientist, State Pollution Control Board.	
13.	Collector & District Magistrate Cuttack	
14.	Commissioner, Cuttack Municipal Corporation.	
15.	Dr. B.K. Brahma Special Secretary (MS) Health & FW Dept	

**Proceedings of the Eighth Meeting of State Level Committee on Solid Waste Management held on 26.09.2019 at 11.00 AM in Circuit House, Cuttack**

The Eighth meeting of the State Level Committee on Solid Waste Management was held on 26.09.2019 at 11.00 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa, in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the Members to the meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decisions taken in the Seventh meeting.

Member Secretary, SPCB then presented the action taken on the decisions taken in the last meeting which are as follows:

Sl No	Decisions	Compliances
1	Reminders be sent to all Collectors to ensure compliance with the direction of Hon'ble NGT regarding review of waste management and submission of monthly report in the prescribed format to H&UD Department with copy to the State Level Committee.	Reports for the month of August from 7 Collectors namely Balasore, Cuttack, Gajapati, Ganjam, Jajpur, Rayagada and Subarnapur have been received. Reminders have been sent to Collectors to send reports regularly vide letter No 9500 Dt 12.09.2019.
2	Commissioner, CMC to ensure no solid waste is dumped along the ring road side of Cuttack city.	It is reported that no fresh dumping is being done on road side.
3	CMC to ensure lifting of solid waste already dumped in Hadiapatha in a time bound manner.	A report will be sought from Commissioner, CMC.
4	Template for a model district environment plan may be developed and discussed in the next meeting.	Forest & Environment Department has already issued letters to all Collectors suggesting the contents of the District Environment Plan vide letter 15488 dt 14.08.2019.
5	State Government may extend the tenure of the Committee for further period of six months.	The State Government in Forest & Environment Department vide its Notification No 15681 dt 17.08.2019 have extended the tenure of the Committee for a further period of six months w.e.f 08.08.2019.

- |   |  |   |
|---|--|---|
| 6 | The 2 <sup>nd</sup> Report of the Committee may be prepared and the draft report may be finalised in the next meeting of the Committee.  | The 2 <sup>nd</sup> Report of the Committee has been prepared and sent to Hon'ble NGT vide letter No 9131/SPCB dt 31.08.2019. |
| 7 | The Committee will make a visit to Bhubaneswar Municipal Corporation area for overseeing the management of solid wastes in Bhubaneswar as well as visit to faecal sludge treatment plant at Bhubaneswar. Detailed programme is to be drawn up and communicated to all concerned. | The date is to be finalized.  |

A detailed discussion on the direction dt.12.09.2019 of NGT "Whether any model city and villages have been made fully compliant with environmental norms" was held. It was submitted by the Director, Municipal Administration, H&UD Department that Bhubaneswar, Berhampur, and Rourkela have been notified as Model cities and Dhenkanal, Jajpur and Chhatrapur have been notified as model towns and uploaded in the website. The status of compliance in case of Model cities and towns was presented which are as follows:

- i) With regard to identification of suitable sites for setting up solid waste processing facilities – it was intimated that for **Bhubaneswar**- Construction of 43 nos of decentralized Micro Composting Centers (MCC) at various location in Bhubaneswar is under tendering process. 50 TPD Material recovery facility or secondary storage facility is operational at Tomando, Bhubaneswar.

**Berhampur**- A centralized waste treatment plant is under construction at Mahuda. Targeted date for start of trial run is 25th Nov 2019. Targeted date for full-fledged operation is 1st Jan 2020.

**Rourkela**- Identified 10 Clusters in the city and 10 nos. of MCC are tendered & work order is issued to the contractors. Work has been started for 4 nos. of MCC. One MRF has already been established at Tulsitola, Ward No. 33. Another 10 nos. will be established within the MCC locations.

**Dhenkanal**- Six sites have been identified for establishment of Decentralized processing facilities.

**Jajpur**- Two sites identified for establishment of decentralized processing facility.

**Chhatrapur**- 3 decentralized waste treatment plants are under process and the target for full-fledged operation is January 2020.

- ii) With regard to Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill

facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more, it was presented that for Rourkela, Dhenkanal, Jajpur and Chhatrapur identification has been done and for Berhampur a patch of land measuring 31.5 acres has been identified at Mahuda in Kukudakhandi Block for setting up of sanitary landfill facility.

- iii) With regard to Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (alienation / acquiring), it was submitted that advance possession has been obtained for Bhubaneswar, Berhampur, Rourkela, Dhenkanal and Chhatrapur. Since the land identified at Jajpur belongs to ULB, no advance possession is required.
- iv) With regard to segregation of waste at source, it was submitted that source segregation has been implemented in 35 wards out of 67 wards in Bhubaneswar and in 16 wards out of 40 wards in Rourkela. Source segregation has been implemented in all the wards of Berhampur, Dhenkanal, Chhatrapur and Jajpur.
- v) With regard to door to door collection and transportation in covered vehicles, the same has been implemented in all the wards of Bhubaneswar, Berhampur, Rourkela, Dhenkanal, Jajpur and Chhatrapur.
- vi) The Construction and Demolition waste is transported to two notified sites at Bhubaneswar one site each at Berhampur, Rourkela and Chhatrapur. The C & D waste are used for filling up of low laying areas.in Dhenkanal and Jajpur.
- vii) Construction of Micro composting centre and material recovery facilities in all the notified model cities and towns are in progress.
- viii) Integrated Solid waste management plant is under construction in Berhampur.

It was further intimated by the Director, Municipal Administration that about 8,748 kgs of prohibited plastic items have been seized and about Rs.25,79,537/- has been collected as fine and one case has been filed against the violator.

The matter of closure and rehabilitation of legacy waste dumpsites was discussed in detail. It was submitted by Director, Municipal Administration that for Bio-remediation/ capping of old and abandoned dump sites tender has been floated for bio-mining of legacy waste accumulated at Bhuasuni site and pre-bid meeting scheduled during October, 2019. The tender document in case of Berhampur is under preparation.

It was presented by the Joint Secretary, PR&DW Department that all GPs in the State have adopted the "Bye Law on Solid Waste Management in Gram Panchayats of Odisha 2019", which also includes management of plastic waste. Further he intimated that State-wide

campaign of Swachhata Hi Sewa is being taken up from 11th Sept – 27th Oct 2019 with Plastic Waste Management as the main theme. 3 GPs in each district (90 total) and 63 RURBAN GPs, i.e total for 153 GPs, have been identified and GP-level SWM Action Plans have been drafted and shared for public consultation, and shall be incorporated in Gram Panchayat Development Plan (GPDP). He further submitted that GP Bye-laws have been adopted across all GPs, District Advisory Committees have been formed in all 30 districts and Block Advisory Committee and GP Committee on SWM have been formed in all the above 153 GPs. With regard to training and capacity building it was submitted that 70 Master-trainers on SWM trained, 800 stakeholders in 30 districts including Junior Engineers, Sarpanches, Panchayat Extension Officers, SHGs, etc. have been trained through a 3 day residential program, 100 GP level federations of OLM have been identified for taking up activities on SWM and Sanitation-Based Livelihood Generation including promotion of alternate products to plastic in the 153 GPs. More than 3000 Solid Waste processing units (Vermi / NADEP Composting) have been taken up across districts of Odisha in through MGNREGA, till date, in FY 2019-20.

After detailed discussion the following decisions were taken.

1. All ULBs will be requested to provide the name and contact number of the Nodal Officer and the e-mail ID for uploading the same in the website of the Committee for redressal of the public complaint in their respective areas. Fresh paper notices will be published for awareness about this website. **(Action-MS, SLC).**
2. A letter to all Collectors to submit the monthly reports in prescribed format will be issued from the level of Principal Secretary, Forest & Env. Department. **(Action-Director Env. and Spl. Secy., F&E).**
3. Assistance will be provided to the Collectors by the respective Regional Officers of SPCB for facilitating preparation of District Environment Plan. **(Action-SPCB).**
4. Commerce & Transport Department will be requested to issue registration/ licenses to cess pool vehicles, after getting clearance from the ULBs. **(Action- MS, SLC/ H&UD Department).**
5. A report may be sought from CMC regarding status of GPS in cesspool vehicles engaged in Municipal area of Cuttack and the designated place for de-sludging of cess pool vehicle. **(Action-MS, SLC).**
6. A report may be sought from CMC regarding status of lifting of waste dumped from Hadiapatha and along the ring road. **(Action-MS, SLC).**
7. Health & Family Welfare Department may take a drive to identify the unregistered Health Care Facilities especially in rural areas of the state. **(Action -H&FW Departemnt).**

8. Regular meeting may be held between Health & Family Welfare Department and SPCB to reconcile the numbers of HCFs under regulatory framework. **(Action-H&FW Department/ SPCB)**.
9. The date for the next meeting of the Committee and visit to BMC and Capital Hospital will be fixed up after Puja holidays. **(Action-MS, SLC)**.

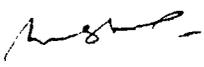
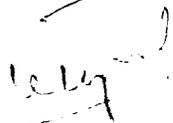
Meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

**ATTENDANCE SHEET**

**EIGHTH MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT**

**Date : 26.09.2019**

<b><u>Sl. No.</u></b>	<b><u>Designation</u></b>	<b><u>Signature</u></b>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Principal Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	—
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	
8.	Director. Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	
11.	Chief Env. Scientist, State Pollution Control Board.	
12.		
13.		
14.		

**Proceedings of the 9<sup>th</sup> Meeting of State Level Committee on Solid Waste Management  
held on 20.12.2019 at 11.00 AM in Circuit House, Cuttack**

The 9<sup>th</sup> meeting of the State Level Committee on Solid Waste Management was held on 20.12.2019 at 11.00 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa, in Room No.8 of Circuit House, Cuttack. The list of participants is at Annexure-I.

At the outset the Chairman welcomed the Members to the meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decisions taken in the Seventh meeting.

Member Secretary, SPCB then presented the action taken on the decisions taken in the last meeting which are as follows:

<b>Sl. No.</b>	<b>Decision taken</b>	<b>Compliance</b>
1.	All ULBs will be requested to provide the name and contact number of the Nodal Officer and the e-mail ID for uploading the same in the website of the Committee for redressal of the public complaint in their respective areas. Fresh paper notices will be published for awareness about this website. <b>(Action-MS, SLC).</b>	All ULBs have been requested vide SPCB letter No.10810dt.16.10.2019 to provide the name and contact number of the Nodal Officer and the e-mail ID for uploading the same in the website of the Committee. Fresh paper notices have been published for awareness about this website.  Names from 40 nos. of ULBs received. Reminders issued to the rest.
2.	A letter to all Collectors to submit the monthly reports in prescribed format will be issued from the level of Principal Secretary, Forest & Env. Department. <b>(Action-Director Env. and Spl. Secy., F&amp;E).</b>	Letter from Principal Secretary, Forest & Env. Department has been issued to all Collectors to submit the monthly reports in prescribed format vide DO letter dt.22.10.2019.
3.	Assistance will be provided to the Collectors by the respective Regional Officers of SPCB for facilitating preparation of District	DO Letter from Member Secretary, SPCB have been issued on dt 28.11.2019 and from Chief Env. Scientist vide letter No.11995 dt.11.11.2019 to all Regional Officers of SPCB for facilitating preparation of District Environment Plan.

- Environment Plan. (**Action-SPCB**). Letter from Principal Secretary, Forest & Env. Department has been issued to all Collectors for Preparation of District Env. Plan vide Letter No.21910 dt.13.11.2019.  
Further all Head quarter DFOs have been declared as Member Convener of the District Committee for facilitating preparation and implementation of District Environmental Plan vide F& E Department letter No.22994 dt.28.11.2019.  
Collectors of the districts Ganjam, Jajpur, Sundergarh and Jharsuguda have submitted District Env. Plan to F&E Department.  
Regional Officers of Cuttack, Angul, Bhubaneswar have facilitated for preparation of District Env. Plan for the District of Cuttack, Angul, Puri and Khurda.
4. Commerce & Transport Department will be requested to issue registration/ licenses to cess pool vehicles, after getting clearance from the ULBs. (**Action- MS, SLC/ H&UD Department**). Letter has been issued to Principal Secretary, Commerce & Transport Department requesting him to issue registration/licenses to cesspool vehicles, after getting clearance from the ULBs vide SPCB letter No. 10808 Dt.16.10.2019. Commercial Transport Department has directed the registering authority to register the vehicle as cesspool vehicle after obtaining recommendation from H & UD Dept.,
5. A report may be sought from CMC regarding status of GPS in cesspool vehicles engaged in Municipal area of Cuttack and the designated place for de-sludging of cess pool vehicle. (**Action-MS, SLC**). Report from Commissioner, CMC has been sought regarding status of GPS in cesspool vehicles engaged in Municipal area of Cuttack and the designated place for de-sludging of cesspool vehicle vide SPCB letter No. 12268dt.18.11.2019& letter No.13444 dt. 13.12.2019.  
It is reported by the Commissioner that GPS has been installed in 09 functional cesspool vehicles (two CMC owned and 07 private).  
CMC has provided 02 designated places to dispose the faecal sludge i.e. at the STP at CDA and at the faecal sludge treatment plant at Matgajpur.
6. A report may be sought from CMC regarding status of lifting of waste dumped from Hadiapatha and along the ring road. (**Action-MS, SLC**). Report from Commissioner, CMC has been sought regarding status of lifting of waste dumped from Hadiapatha and along the ring road vide SPCB letter No. 12268 dt. 18.11.2019 & letter No.13444 dt. 13.12.2019.  
The waste deposited at Hadiapatha along the ring road has been lifted and cleaned before Balijatra. A criminal case has been filed against the person dumping the waste at Hadiapatha.

7. Health & Family Welfare Department may take a drive to identify the unregistered Health Care Facilities especially in rural areas of the state. (Action -H&FW Department).

Director, Public Health has been directed by H & FW Dept to carry out a drive to identify the unregistered HCF in rural areas vide letter No 28368 dt 06.11.2019. Report is awaited.

8. Regular meeting may be held between Health & Family Welfare Department and SPCB to reconcile the numbers of HCFs under regulatory framework. (Action-H&FW Department/SPCB).

**Authorization Status of State Govt. Health Care Establishments (HCEs)**

Category of HCEs	Total no under Authorization Administration	Valid authorization	Applications under process	Not applied for renewal
Bedded	536	533	02	01
Non-bedded	1168	1149	18	01
Total	1704	1682	20	02

**Authorization Status of Health Care Establishments (HCEs) (Other than State Govt.)**

Category of HCEs	Total no under Authorization Administration		Valid authorization	Applications under process	Not applied for renewal
	Active	Closed			
Bedded	902	77	774	64	64
Non-bedded	961	57	830	45	86
Total	1863	134	1604	109	150

9. The date for the next meeting of the Committee and visit to BMC and Capital Hospital will be fixed up after Puja holidays. (Action-MS, SLC).

The State Level Committee on SWM visited BMC area, Capital Hospital area and Janla area on 29.10.2019.

Chairman enquired about achievements made so far with respect to the timeline fixed for management of solid waste by ULBs in the state. Director, Municipal Administration (DMA) made a power point presentation on the steps taken by the State Govt. for compliance with the time lines as per the orders of Hon'ble NGT. He submitted that there are a total of 2024 Wards in Urban areas of the state and it has been observed that a total solid waste of 2,100 Tons instead of 2575 tons Per Day as estimated earlier is generated from the Urban areas of the state which is about 0.76 Million Ton per annum. Out of such quantity 43%-55% of the solid waste is biodegradable in nature. He further apprised that decentralised Solid Waste Management has been developed with focus on Micro Composting Centre (MCC) in each ULBs. DMA further stated that Executive Officer of all the ULBs have been declared as the Nodal Officer of ULB to deal with the matter related to SWM.

With respect to identification of suitable sites for setting up solid waste processing facilities, DMA apprised that Land for setting up of solid waste processing facilities (centralised in Berhampur Municipal Corporation and decentralised in all other ULBs) have been identified for all ULBs. With respect to Identification of suitable sites for setting up common regional sanitary landfill facilities it was apprised to the Committee that 104 sites have been identified and advance possession obtained for setting up of sanitary landfill. Some small ULBs are also tagged to nearest landfill and as such regional landfills are being developed. Collectors are in the process of identification of land for remaining ULBs.

It was submitted that as per the changed strategy of decentralised processing through MCCs and MRFs, there will be hardly any requirement of Landfill Sites as it is targeted for garbage free zero landfill cities/ towns. The construction of 244 sites of MCC will be completed by 31<sup>st</sup> January, 2020. It was also stated that 1999 Swachh Sathi and 525 Supervisors have been engaged in 114 ULBs (till date) to spread awareness among waste generators for Source Segregation as a result of which 87% of total wards have implemented Source Segregation. It was stated that the door to door collection has been implemented in about 99.6% of total wards of all the ULBs.

Regarding **Bio-remediation** or capping of old and abandoned dump sites in the ULBs, it was stated that the tender for **Bhubaneswar** is under evaluation for bio-mining of the legacy waste accumulated at *Bhuasuni* site. For **Berhampur**, it was stated that the tender is under evaluation for bio-capping of the legacy waste accumulated at *Chandania Pahad* site. However, for **Cuttack** single tender was received and it was decided to start the process again for bio-mining of legacy waste accumulated at *Chakradharpur* site.

With regard to compliance with provisions of Plastic Waste Management Rules, it was stated by the DMA that it has been estimated that total Plastic Waste Generated from our state is about 150 TPD (roughly about 7% of MSW) and about 60% of this waste is being recycled through informal sector working in this field. It was further submitted that Model Plastic Waste Management Bye-Laws have been circulated amongst ULBs for adoption. 94 ULBs have prepared draft Bye-laws and sent to Govt. press for publication and other ULBs are in different stages of preparation of Bye-laws. For effective enforcement of the prohibition order enforcement squad has been constituted in each ULBs. PD-DUDA have been designated as Nodal Officer for enforcement of the ban order. It was submitted that 18,567 kg of prohibited plastic has been seized with a total collection of Rs.54,73,279/- as fine.

With regard to C&D waste it was submitted that Construction and demolition waste in Bhubaneswar is transported to the two notified sites situated at, Pokariput and Patia. On regular basis demolition waste are being transported to temporary Construction and demolition site at town hall and landfill site near city high school in Berhampur. EoI has been invited for setting C&D plant at Berhampur. Site has been identified at Near BPUT at Rourkela & notification regarding transport of C& D has been done. The C & D wastes are being transported to designated low lying sites in Dhenkanal and Jajpur. On regular basis the C&D wastes are being transported to temporary construction & demolition site at landfill site, near Ujaleswari temple in Chhatrapur.

Chairman then requested the Joint Secretary, PR&DW Department to apprise regarding the action taken in rural areas with respect to Solid Waste Management. Joint Secretary, PR&DW Dept. submitted that "Bye-laws on Solid Waste Management in GPs of Odisha, 2019" have been adopted in all the GPs of the state. Action Plan for all model GPs have been prepared and approved and the same is incorporated in GPDP. Pits for SWM have been designed and expenditure component have already been notified. Sanitation policy for all 90 model GPs have been drafted. Gram Panchayat Committee on Solid Waste Management have been formed in all the GPs. Further it was submitted that all activities on SWM are being planned in convergence of SBM(G) Fund, Rurban Mission Fund, MGNREGA, CFC, SFC etc. Bye-laws for Plastic Waste Management in rural area have also been framed. He further submitted that process of identifying the suitable places for establishing Resource Recovery Centre in rural areas have been initiated.

Chairman then requested the Commissioner, Cuttack Municipal Corporation to appraise if any action has been taken for composting. The Commissioner, CMC presented the photographs of pit composting being done in Cuttack. It was further submitted that there is a proposal for scaling up of the composting pits in different wards of the CMC.

After detailed discussion the following decisions were taken:

1. It was decided that SPCB may request the DMET for reconciliation of non-govt. HCEs by 15<sup>th</sup> of January, 2020. In case still non-compliance is observed, then the concerned HCEs may be show-caused. **(Action- SPCB/DMET)**
2. It was decided with regard to segregation of waste at source that complete segregation at all the wards of model towns and cities be completed by 31<sup>st</sup> January, 2020. **(Action: H & UD Dept)**
3. It was decided that SPCB may conduct extensive survey through the field establishment for ensuring stoppage of manufacturing of prohibited plastic items in the state. **(Action: SPCB)**
4. It was decided that since not all Collectors are furnishing monthly reports to the Department or the Committee, H&UD Department may write to Collectors for holding meeting fortnightly and furnish the reports. **(Action: H&UD Dept).**
5. It was advised that H & UD Department may explore the possibility of registering the trade mark for "Mo Khata", the organic manure produced from the processing at pit composting and MCC. **(Action: H&UD Dept).**
6. It was decided that the Executive Officers of all the ULBs (excepting the Corporations) shall be the Nodal Officers and their names and e-mail IDs may be uploaded in the website of the Committee for redressal of public grievances.

**(Action: SPCB)**

7. It was decided that H&UD Department may take up a special drive for developing a protocol to ensure that the contractors engaged in construction work to lift the C&D waste & put it in earmarked areas. **(Action: H&UD Dept).**
8. It was decided that H&UD Department may issue public notice in newspaper making appeal the citizens not to dump any construction debris on road side. **(Action: H&UD Dept).**
9. The field visit to Paradeep port area and Municipality is scheduled on **07.01.2020**.
10. The date for next meeting of the Committee is scheduled on **07.01.2020 at Paradeep at 10.30 AM.**

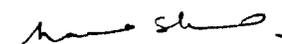
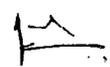
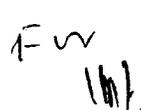
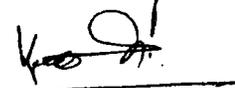
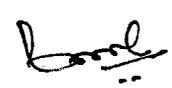
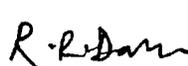
The meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

**ATTENDANCE SHEET**

**9<sup>TH</sup> MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT**

**Date : 20.12.2019**

<b><u>Sl. No.</u></b>	<b><u>Designation</u></b>	<b><u>Signature</u></b>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Principal Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	<sup>Special</sup> <del>Commissioner-cum</del> Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	
11.	Chief Env. Scientist, State Pollution Control Board.	
12.	Commissioner, Cuttack Municipal Corporation	
13.	Radhmi Ranjan Dash, MIS Specialist, SBM(U), PMU, H&UD Deptt.	
14.		

**Proceedings of the 10<sup>th</sup> Meeting of State Level Committee on Solid Waste Management  
held on 07.01.2020 at 10.30 AM in Circuit House, Paradeep**

The 10<sup>th</sup> meeting of the State Level Committee on Solid Waste Management was held on 07.01.2020 at 10.30 AM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa, in Circuit House, Paradeep. The list of participants is at **Annexure-I.**

At the outset the Chairman welcomed the Members and other invitees to the meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decisions taken in the last meeting.

Member Secretary, SPCB then presented the action taken on the decisions of the last meeting which are as follows:

<b>Sl. No.</b>	<b>Decision taken</b>	<b>Compliance</b>
1.	It was decided that SPCB may request the DMET for reconciliation of non-govt. HCEs by 15 <sup>th</sup> of January, 2020. In case still non-compliance is observed, then the concerned HCEs may be show-caused. <b>(Action- SPCB/DMET).</b>	DMET has been requested vide SPCB letter No. 136 dt. 04.01.2020 for reconciliation of non-govt. HCEs.
2.	It was decided with regard to segregation of waste at source that complete segregation at all the wards of model towns and cities be completed by 31 <sup>st</sup> January, 2020. <b>(Action: H &amp; UD Dept.).</b>	Action is being taken for compliance.
3.	It was decided that SPCB may conduct extensive survey through the field establishment for ensuring stoppage of manufacturing of prohibited plastic items in the state. <b>(Action: SPCB).</b>	All Regional Officers of SPCB have been requested vide letter No. 134 dt.03.01.2020 for conducting extensive survey for ensuring stoppage of manufacturing of prohibited plastic items in the state.
4.	It was decided that since not all Collectors are furnishing monthly reports to the Department or the Committee, H&UD Department may write to Collectors for holding meeting fortnightly and furnish the reports. <b>(Action: H&amp;UD Dept.).</b>	Action is being taken.
5.	It was advised that H & UD Department may explore the possibility of registering the trade mark for "Mo Khata", the organic manure produced from the processing at pit composting and MCC. <b>(Action: H&amp;UD Dept.).</b>	Action is being taken.

6. It was decided that the Executive Officers of all the ULBs (excepting the Corporations) shall be the Nodal Officers and their names and e-mail IDs may be uploaded in the website of the Committee for redressal of public grievances. **(Action: SPCB)**
- Name of Executive Officers (Nodal Officers) and e-mail IDs have been sought from all the ULBs (excepting the Corporations) vide SPCB letter No.14109 dt.30.12.2019.
7. It was decided that H&UD Department may take up a special drive for developing a protocol to ensure that the contractors engaged in construction work to lift the C&D waste & put it in earmarked areas. **(Action: H&UD Dept.)**
- Action is being taken.

Chairman then enquired about the progress made so far in ULBs and GPs in Solid Waste Management.

The Addl. Director, SUDA, H&UD Department apprised that the construction of 176 nos. of MCCs have been started, out of which 10 nos. have been completed. It was apprised that construction of all the MCCs will be completed by 31<sup>st</sup> March, 2020. Further it was stated that construction of 87 nos. of Material Recovery Facilities in 96 ULBs have been started, out of which work of 26 have been completed.

Chairman then enquired about progress made with regard to Solid Waste Management in Paradeep. It was stated that Paradeep Municipality has a total of 19 wards with about 68,585 populations and about 15 TPD of wet waste is generated. At present there is one Material Recovery Facility and two nos. of Micro Compost Centres. Multiple stake holders such as waste pickers, SHG members, and civil society have been involved in the waste management which includes collection and processing. There is 100% door to door collection of the segregated solid waste and is taken to Material Recovery Facility where sorting is done and the valuables are sold. The rejected or non-recyclable are stored for further use. The wet wastes collected from individual households and commercial areas are being taken for processing in Composting centres. The non-biodegradable / non-recyclable materials are being sent to cement factory. 17 nos. of tractors, 05 nos. of tippers, 40 nos. of tricycles and 100 nos. of push carts are being deployed for transportation of solid waste (garbage) from different wards of the Municipality. About 280 personnel have been deployed at work at different wards. 35 members of Swachha sathi and Swachha sathi supervisors have been engaged in MCCs and MRFs. The product from MCCs is packed as "Mo Khata" for subsequent use as manure by the citizens.

Plastic wastes from different wards are collected and shredded in MRF and there is a proposal for use of the same in construction of roads. It was advised that ADM, Paradeep may facilitate for use of the plastic waste in roads and also explore plastic recycling units which can be tied up with Paradeep Municipality for taking shredded plastic. It was also suggested by the Committee that Paradeep may consider showcasing its solid waste management practice.

On enquiry regarding present status of Bio-medical waste in health care facilities in Paradeep, Addl. Director (PH) submitted that shredders and autoclaves have been supplied to almost all the HCFs in the district and regular training programme is being conducted as per the training cycle. It was suggested that a third party evaluation of the training may be conducted in order to know the adequacy.

The Joint Secretary, PR Department furnished the action taken report regarding solid waste management in rural areas. He submitted that all GPs in the State have adopted the "Bye Law on Solid Waste Management in Gram Panchayats of Odisha 2019", which also includes management of Plastic Waste. Odisha Rural Sanitation Policy with focus on areas like SWM and PWM has been drafted. The vision of the policy is to achieve a "Swachha Odisha Sustha Odisha", thereby leading to improved health and general well-being. An advisory on taking up SWM interventions across the State, in convergence of various schemes has been issued. Model designs for SWM technologies for Bio-Degradable and Non-Bio-degradable waste, including plastics, has been prepared for implementation across the State. An action plan on PWM has been drafted.

A state-wide campaign (covering all Districts, Blocks and GPs) on Plastic Waste Management in lines with the Government of India's Swachhata Hi Seva campaign was taken up during Sept 11, 2019 to Oct 27, 2019 period. The key activities such as awareness generation across towns and villages for collection, and disposal of plastic waste, Shramdaan for general swachhata were undertaken. 5,12,353 people participated in the Swachhata Hi Seva campaign across the State including in mass awareness campaigns on Waste Management, Shramdan activities, etc. during the period. During the campaign about 32,990 kgs of waste plastics were collected across the State.

It was informed that all GPs in the State have adopted the "Bye Law on Solid Waste Management in Gram Panchayats of Odisha 2019", in accordance with the SWM Rules, 2016. The State Rural Sanitation policy with focus on areas like SWM has been drafted.

District Advisory Committee on Solid Waste Management has been formed in all the Districts. Block Advisory Committee on Solid Waste Management has been formed in 259 blocks (including all blocks with the focus 153 GPs). Gram Panchayat Committee on Solid Waste Management has been formed in 2,327 GPs, including in all the focus 153 GPs.

On the issue of Training and Capacity Building, it was submitted that training of 70 master trainers on taking up SWM initiatives in rural areas of Odisha has been completed. These master trainers are handholding districts on implementing SWM in rural Odisha.

Land has been identified for development of 3,859 community level compost pits in those 153 GPs. 63 Secondary storage facilities for recovery of recyclable waste have been developed in the GPs. Additionally, land has been identified for development of 240 Resource Recovery Centers (RRC) in the GPs. Material Recovery Facilities developed in the ULBs shall be used for disposal of waste collected in the villages. Currently 64 MRFs or RRCs in the ULBs have been tagged with the nearby GPs in the districts. It is proposed for transfer of the collected waste from GPs to nearby facilities of ULBs. 173 Community land fill sites have been developed in the GPs, for disposal of inert wastes. Additionally, land has been identified for development of 1,231 Community land fill sites in these GPs.

Then the Chairman of the Committee requested Chairman, Paradeep Port Trust to give a presentation on action taken by Paradeep Port. The Chairman, Paradeep Port Trust presented in brief regarding the development made so far from 3<sup>rd</sup> January, 1962 the date of foundation stone laid by Pandit Nehru to till date which has at present 16 berths, 1 RO-RO jetty, and 3 SPMs. It was informed that Paradeep is the 2<sup>nd</sup> Major Port in the country to handle about 109.27 million tons of cargo during 2018-19. Paradeep port is the largest port in the country in terms of rated capacity. It is also the largest dry bulk handling, coal handling, and coastal cargo handling port in the country. Kandla Port is handling marginally higher cargo. Then the progress made so far regarding construction of a clean cargo terminal was presented before the Committee. Further steps taken by Port authority regarding environment management such as construction of 10 MLD Desalination Plant for supply of clean drinking water, construction of STPs and recycling of the treated water for road sprinkling and gardening for zero discharge as well as use of treated water for dry fog dust suppression at iron ore handling was presented before the Committee. It was further submitted that for prevention of generation of dust for roads, all roads carrying cargo are being converted to concrete road. Use of special chemicals in road sprinklers to prevent the dust to be air borne are being tried in port area. Use of road sweepers as well as provision of truck wheel washing for removal of

dust from roads and vehicles have been implemented. Further for arresting wind borne cargo dust a net barrier of 5 km length have been constructed and further construction of net barrier of 2 kms have been planned.

After detail deliberation the following decisions were taken in the meeting.

1. ADM. Paradeep may facilitate use of shredded plastic waste in construction of roads and also facilitate to tie up with plastic recycling unit for recycling of collected plastic waste. **(Action- ADM, Paradeep).**
2. Paradeep may showcase its solid waste management practices. **(Action- H&UD Dept).**
3. A GP may be developed in similar lines as best model to showcase its dynamics in a sustainable manner in solid waste management. **(Action- PR & DW Dept).**
4. A third party evaluation may be conducted for evaluating the training on biomedical waste management imparted to the paramedics. **(Action- H&FW Dept).**
5. PR & DW Department to take up with Finance Department for making dedication budgetary provisions for Solid Waste Management. **(Action- PR & DW Dept).**

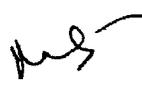
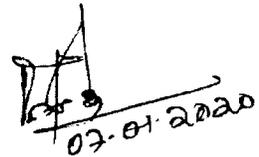
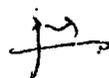
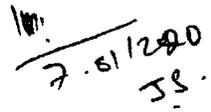
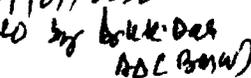
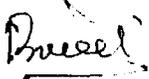
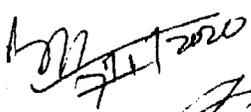
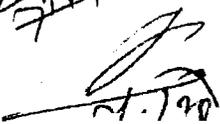
The meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

**ATTENDANCE SHEET**

**10<sup>TH</sup> MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT**

**Date : 07.01.2020**

<b><u>Sl. No.</u></b>	<b><u>Designation</u></b>	<b><u>Signature</u></b>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	<del>Principal</del> <sup>Special</sup> Secretary to Govt., Health & Family Welfare Department	 07.01.2020
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	- For:  07.01.2020 JS.
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	J. P. Panda Addl. DIR H & UD SUISA 
10.	Director, Public Health, H&FW Dept.	 07/01/2020 Represented by  ADL (BWA)
11.	Chief Env. Scientist, State Pollution Control Board.	
12.	Basanta Biswal Chairman, Paradeep Municipality	
13.	Inerati Nayak Vice Chairman Paradeep Municipality	
14.	Dr. Basanta Kumar Behera District Public Health Officer Bhubaneswar	 07/01/2020
15.	D. M. K. Mohanty Ex. Officer, Paradeep Municipality	 07.01.2020

Sl No.

Name & Designation

15  
16  
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Sareg, Rupa Mahawady  
Sareg, Kumar Mahawady

K. Jayachandran Patel

P.D, DRDA

ASST

Infra Support

TSU, PWDWSM

Municipal Engineer  
Dharmapuri Municipality

Signature



7/1/2020

at/ro

7/1/20

**Proceedings of the 11<sup>th</sup> Meeting of State Level Committee on Solid Waste Management  
held on 11.02.2020 at 04.00 PM in Circuit House, Cuttack**

The 11<sup>th</sup> meeting of the State Level Committee on Solid Waste Management was held on 11.02.2020 at 04.00 PM under the Chairmanship of Hon'ble Justice P.K. Mohanty, Former Judge, High Court of Orissa, in Room No.8 of Circuit House, Cuttack. The list of participants is at **Annexure-I**.

At the outset the Chairman welcomed the Members to the meeting and requested the Member Secretary, State Pollution Control Board (SPCB) to proceed with the compliance made with respect to the decisions taken in the Tenth meeting.

Member Secretary, SPCB then presented the action taken on the decisions taken in the last meeting which are as follows:

<b>Sl. No.</b>	<b>Decision taken</b>	<b>Compliance</b>
1.	ADM, Paradeep may facilitate use of shredded plastic waste in construction of roads and also facilitate to tie up with plastic recycling unit for recycling of collected plastic waste. (Action- ADM, Paradeep).	H & UD Dept will take up the matter.
2.	Paradeep may showcase its solid waste management practices. (Action- H&UD Dept).	Two videos are being made – one on the process adopted in MCC/MRF and another on the awareness creation. The video makers will develop bi-lingual video based on the footages taken from Paradeep, Dhenkanal, Joda, etc.
3.	A GP may be developed in similar lines as best model to showcase its dynamics in a sustainable manner in solid waste management. (Action-PR&DW Dept.)	The PR & DW Dept is taking steps.
4.	A third party evaluation may be conducted for evaluating the training on biomedical waste management imparted to the	H & FW Dept is taking steps.

paramedics. (Action- H&FW Dept).

5. PR & DW Department to take up with PR & DW Dept is taking steps Finance Department for making dedicated budgetary provisions for Solid Waste Management. (Action-PR&DW Dept).

Director, Municipal Administration (DMA) made a power point presentation on the progress made so far for compliance with the orders of Hon'ble NGT. He submitted that on the issue of Land for setting up of solid waste processing facilities, land is being identified for all ULBs (centralised in BeMC and decentralised in all other ULBs).

It was apprised that 104 sites have been identified for setting up of sanitary landfill. Some small ULBs have also been tagged to nearest landfill. Collectors are in the process of identification of land for remaining ULBs. It was further stated that as per the changed strategy of decentralised processing through MCCs and MRFs, there would be hardly any requirement of Landfill Sites as it is targeted for garbage free zero landfill cities/ towns.

Regarding door to door collection of waste, it was stated that the system has been implemented in about 99.8% of total wards. 2055 Swachh Sathi and 525 Supervisors have been engaged in 114 ULBs (till date) to spread awareness among waste generators for Source Segregation. Further, in order to induce behavioural change in the waste generators, all Sanitation Workers, identified rag pickers, frontline Workers such as, members of WSHGs, NGOs have been trained on the aspects of SWM Rules, 2016 in two spells: 6<sup>th</sup> to 11<sup>th</sup> June, 2019 and 20<sup>th</sup> to 24<sup>th</sup> June, 2019. Altogether 28,606 persons have been trained.

It was informed that, the C&D wastes are transported separately and used for filling up of low-lying areas in all 114 ULBs. All ULBs have shared the list of such identified sites with geo-coordinates. Detailed instruction in this regard has been sent to all ULBs for immediate compliance (Letter No. 2113, dated 27.01.2020). Hoardings on dos' and don'ts are installed in the wards and public places for wider publicity. Construction and demolition waste is transported to the two notified sites situated at, Pokariput and Patia Bhubaneswar. On regular basis demolition waste are being transported to temporary Construction and demolition site at town hall and landfill site near city high school in Berhampur. In Rourkela site has been identified near BPUT & notification regarding transport of C& D has been done.

1,833 compost pits have been established so far which have been geotagged and information uploaded in the MIS of Swachh Bharat Mission (Urban) portal. All ULBs have started establishing Material Recovery Facilities for processing of non-biodegradable wastes.

Regarding Micro Composting Centres it was stated that MCC will be established in all ULBs of Odisha, starting with the Model Cities and Towns. The details of which are as follows:

MCC Operationalised - 10 Sites in 6 ULBs: Cuttack (MC), Paradeep (M), Kotapad (NAC), Joda (M), Dhenkanal (M) & Konark (N)

Civil Construction is completed in 18 Sites and under progress in 204 sites. Tender has been Floated for 256 Sites. Construction of 40 nos of decentralized Micro composting plant is going on at various locations in Bhubaneswar and 3 no. MCC sites have been completed. A centralized waste treatment plant is under construction at Mahuda, in Kukudakhandi Block of Berhampur where the equipment are being installed. The plant will be operationalized by 30.04.2020. In Rourkela, 10 Clusters have been identified in the city and work order has been issued to the contractors for 10 nos of MCC . Work has been started for 8 nos. of MCC. One MRF has already been established at Tulsitola, Ward No. 33. Another 8 nos. are under construction stage. Constructions of MCC in Dhenkanal in 5 sites have been operationalized and 1 site is under construction. Constructions of MRF in 3 sites have been completed. Further, civil construction of MCC in 2 sites in Jajpur and MRF in 2 Sites are going on. Construction of MCC in 3 sites in Chhatrapur are going on and targeted date for start of full-fledged operation from March-2020. Construction of MRF in 1 site has been completed.

Regarding Material Recovery Facility, it was stated by the DMA that Civil Construction has been completed in 17 Sites and in progress in 132 sites.

On the issue of action for Legacy waste it was stated by the DMA that process for Bio-remediation or capping of old and abandoned dump sites has been started and are in different stages. In case of Bhubaneswar – Quantity of legacy waste has been surveyed and the tender process for bio mining at *Bhuasuni* site is under process. In case of Berhampur – The tender is under evaluation for bio-capping of the legacy waste accumulated at *Chandania Pahad* site where as in case of Cuttack – The tender was opened and single tender was found. It has to be retendered for bio mining of legacy waste accumulated at *Chakradharpur*.

Regarding compliance with respect to Plastic Waste Management Rules, it was stated by the DMA that about 150 TPD which is nearly about 7% of MSW generated. For enforcement of ban order for use of single plastic Enforcement squad have been constituted in each ULB comprising of Junior Engineer, MIS Expert, Junior Clerk, Municipal Engineer, Community Organiser and Sanitation Supervisor. Model Plastic Waste Management Bye-Laws have been circulated amongst ULBs for adoption and 94 ULBs have prepared draft

Bye-laws and sent to Govt. press for publication. Other ULBs are in different stages of preparation of Bye-laws.

It was stated by the DMA that a total of Rs.567.41 Cr is currently available for Solid waste management. This consists of the financial assistance received under SWM component of the Centrally Sponsored Programme, Swachh Bharat Mission (Urban) as well as State share and also State funding for SWM, Out of this, funds are provided to all ULBs

Regarding progress in solid waste management in rural areas of the State, it was stated by the Joint Secretary of PR & DW Department that all GPs in the State have adopted the Bye Law on Solid Waste Management in Gram Panchayats of Odisha 2019. Door to door collection of waste has been initiated in 87 out of 90 Model GPs. It was further stated that 92 secondary storage facilities for recovery of recyclable waste have been developed in the GPs and land has been identified for development of 110 RRCs in the GPs. MRFs developed in nearby ULBs will be used for disposal of waste collected from the villages. 34 MRFs in the ULBs have been tagged with the GPs by the districts. About 445 community compost pits have been developed in the model GPs. It was also stated that land has been identified for development of 1901 community level compost pits in GPs. For disposal of inert waste, 198 Community landfill sites have been developed and land has been identified for development of 330 Community landfill sites in the GPs. It was also stated that orientation training programme was given to more than 85,005 stakeholders regarding SWM activities in the model GPs through, over 793 meetings and awareness activities. It was further stated that priority has been given for providing compost pit, resource recovery centre as well as garbage bins to all 90 model GPs. Earmarked World Bank fund is available for solid waste management in rural area and Rs.40,000/- each has been provided to all 90 GPs. Funds from CFC, SFC, and MNREGA funding are being provided to the GPs. At present about 50.0 crores fund is available in the budget for the purpose.

Additional Director, Public Health submitted that steps are being taken for barcoding and GPS for tracking of BMW of all Govt. Health Care Facilities in the state.

On detailed discussions, the following decisions were taken.

1. H&UD Department may issue an advisory to the concerned department to amend the contract to ensure that the construction and demolition waste generated during construction activities should be cleared by the contractor and to be transported to the designated site for dumping. **(Action – H&UD Department).**

2. H&UD Department may advise the ULBs to advertise rate chart for collection and transportation of C&D Waste it to dump in designated site.  
**(Action – H& UD and all ULBs).**
3. Director, Medical Education & Training will be invited to the next meeting to apprise regarding progress made so far by the private health care establishment to comply the provisions of BMW Rule.  
**(Action- MS, SLC).**
4. Special initiative to be taken by the State Pollution Control Board to verify the compliance of approved EPR conditions for management of E-waste.  
**(Action- SPCB).**
5. Works Department may be requested to coordinate for use of C&D waste.  
**(Action- H & UD Dept).**
6. The next field visit of the Committee will be to Dhenkanal.

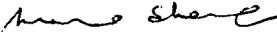
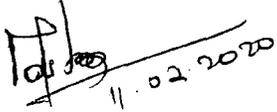
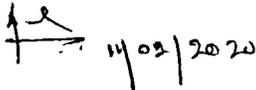
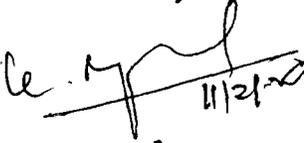
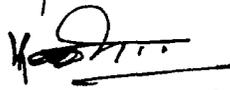
The meeting ended with vote of thanks to the Chair.

This is issued with the approval of Chairman.

ATTENDANCE SHEET

11<sup>TH</sup> MEETING OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT

Date : 11.02.2020

<u>Sl. No.</u>	<u>Designation</u>	<u>Signature</u>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Addl. Chief Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	<del>Principal</del> <sup>Special</sup> Secretary to Govt., Health & Family Welfare Department	 11.02.2020
6.	Member Secretary/Member Convener, State Pollution Control Board.	 11.02.2020
7.	<del>Director,</del> <sup>Joint secy.</sup> Drinking Water & Sanitation PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	 11/2/20
9.	Director, Municipal Administration, H & UD Dept.	 11/2
10.	Director, Public Health, H&FW Dept.	 Dr. K. K. Das. repn. DP/16
11.	Chief Env. Scientist, State Pollution Control Board.	
12.		
13.		
14.		

**ANNEXURE- C SERIES**

**[Field Visit Reports]**

**REPORT ON VISIT OF STATE LEVEL COMMITTEE FOR SOLID WASTE  
MANAGEMENT IN BERHAMPUR AND CHHATRAPUR AREA ON 30.04.2019**

The State Level Committee on Solid Waste Management headed by Hon'ble Justice P.K. Mohanty, Chairman along with Members of the Committee, Additional Chief Secretary to Govt., Forest & Env. Department, Principal Secretary to Govt., H&UD Department, Commissioner-cum-Secretary to Govt., Health & Family Welfare Department and Member Secretary/Member Convener, State Pollution Control Board made a site visit to Berhampur Municipal Corporation area and MKCG Medical College and Hospital, Berhampur on 30.04.2019 to review the Solid Waste Management in Berhampur Municipal Corporation as well as Biomedical Waste Management in MKCG Medical College and Hospital.

The following officers also accompanied the Committee.

1. Director, Env-cum-Spl. Secretary, Forest & Env. Department.
2. Director, Municipal Administration, H&UD Department.
3. Director, Public Health, H&FW Department.
4. Chief Env. Scientist, State Pollution Control Board.

At 10.30 AM Collector, Ganjam and Commissioner, Berhampur Municipal Corporation welcomed the Chairman and other Members of the Committee at Circuit House, Berhampur. After preliminary discussion, the Committee proceeded to MKCG Medical College and reached the Conference Hall of Tele Medicine Department of MKCG Medical College and Hospital. The Meeting was commenced at 11.00 AM. The list of participants is enclosed as **Annexure-A**.



Collector, Ganjam welcomed all the Members. While initiating the discussion on Solid Waste Management, Chairman of the Committee wanted to know the steps taken by Berhampur Municipal Corporation for management of Solid Waste generated in Berhampur Municipal Corporation area. Commissioner, Berhampur Municipal Corporation made a presentation on Solid Waste Management. It was appraised that, there are 40 wards in Berhampur and 100% sweeping is done in all the 40 wards. Sweeping is done once a day in residential area and twice a day in commercial area. Municipal Commissioner further stated that segregated waste is collected in all the wards by the vehicle which is fitted with GPS and transported to underground bins. There are 46 nos. of underground bins of 2 Ton capacity placed in different locations of the city, 44 more such bins are to be procured. The solid waste is finally transported to Chandania hill dumping site. Users fees are being collected from commercial areas for collection of waste and about Rs.7.0 lakhs have been collected from January 2019 to April 2019. A Solid Waste processing plant of 150 tonne/day is under construction at Mahuda in 34 Acre of land which will be completed by November, 2019. The capacity of the processing unit can be upgraded to 300 TPD. Plastic shredder and material recovery facility are part of the processing plant. It was also submitted that one temporary C&D waste processing unit at Town hall exist and C&D rules have been published and

till date about Rs.70,000/- have been collected as fine from the violators. Expression of interest have been invited for setting up C&D waste processing unit for which land identification is under process. Berhampur Municipal Corporation has notified Plastic ban. About Rs.2.1 lakh has been collected as fine from the violators and about 1 ton of banned plastic items have been seized. SHGs are engaged in making cotton bags. Training is also given to Rag pickers as well as SHGs for Plastic Waste Management. It was further submitted that MoU has been signed with M/s. Gem Environment for collection & processing of plastic by engaging Rag pickers & SHGs. Fecal Sludge Treatment Plant of 40 KLD capacity is also functioning at Mahuda. Steps have been taken for GPS tracking and online receipt of cess pool orders. There is one functioning Vermi Composting facility and the compost generated is used in 5 parks and one Residents Welfare Association in the city. Commissioner also stated that Water & Sanitation Committees have been formed in all wards. Operation and Maintenance work of 36 toilets have been given to 26 Self Help Groups. Further construction, operation & maintenance of 3 Mini Hybrid toilets have also been given to SHGs. Berhampur Municipal Corporation has won Swachha Excellence Awards in 2018-19. Various methods such as campaign, rally, community participation through SHGs, Voluntary organization, Students Swachhagrahi, Traffic police are done for awareness generation for clean Berhampur. Further additional initiatives such as Grievance Redressal Mechanism through ICT based integration, installation of Rainwater harvesting structure in buildings and toilets have been done. Installation of Solar energy generating system in office building and 15 nos. of toilets have been done. It was further submitted that there is a proposal for linking holding tax with Solid Waste Management user fees.

Then the Chairman requested Superintendent, MKCG Medical College and Hospital to make a presentation on the status of Biomedical Waste Management in the Hospital.

Superintendent, MKCG Medical College and Hospital gave a presentation on Biomedical Waste Management in the MKCG Medical College and Hospital. He briefly presented Biomedical Waste Management processes taken up in the hospital. It was presented before the Committee that segregation of the waste is being done at 73 points of generation in different wards of the Hospital. About 104 kgs/day of Biomedical Waste is generated from different wards which are stored in coloured bins as per the details below.

Blue bins	17.0 kg
White puncture free bins	12.0 kg
Yellow bins	53.5 kg
Red bins	21.5 kg

The segregated waste is collected by the outsourcing agencies and is transported in 3 closed trolleys supplied by UNIDO. The material collected is taken for final treatment such as shredding, microwave & incinerator. There are onsite needle cutters and 1% hypochloride solution is used for disinfection. The plastic materials are taken for shredding. It was submitted that about 2000-3000 kg/day of general solid waste is produced from the hospital, which is being taken by the Municipal Corporation for dumping at dumping yard.



The Chairman enquired whether the outsourcing agency engaged in operation of the facility brings any waste of other healthcare facilities of the locality for treatment to which it was answered negative.

The Committee then went round to the General Surgery Ward of Super Speciality Block and observed different coloured bins were in place for collection of Biomedical Waste. The nursing staff in duty demonstrated the functioning of needle syringe terminator. The Committee further visited the Paediatric Ward and went round the Inborn and Outborn Child Care Units. The House Keeping in all the wards were found to be in good condition. The Committee further went round the Biomedical Waste Treatment Section. It was observed that the Shredder Unit and Incinerator Unit were in operation. The Committee also visited the Sharp Pit area.



The Committee then went round the BeMC area and visited the Mardraj vending zone where a biogas plant was found to be in operation. The Committee further visited a three chamber compost bin in daily market complex. The compost pit is meant for converting the organic waste of the market area to manure through composting. The Committee also observed the evacuation of collected waste in underground bins having bottom vapour discharge system which was lifted by a crane and the waste was unloaded into the transportation vehicle for transportation to dumping yard.



After lunch the Committee proceeded to Chhatrapur NAC area. The Executive Officer welcomed the Committee at the Circuit House and briefly appraised the Committee regarding steps taken by the NAC towards Solid Waste Management. Further he also elaborated proposed steps to be taken in near future for effective management of Solid waste generated in NAC area.

It was explained by the Executive Officer that Chhatrapur NAC has total 14 wards with about 24,000 population. It has been estimated that about 8.6 MT of waste per day is generated from 4500 households in the area. Segregated waste is collected through 100% door to door collection system and there is a proposal of setting up of a material recovery facility in the area in near future. Further Executive Officer stated that collection of waste from domestic area is done once in a day in morning hours and in commercial area in the evening hours. Only construction and demolition waste is collected every Saturday once in a week.



At present all commercial waste generators are levied with user fees for collection, disposal and processing of solid waste and there is a proposal for introduction of levy under domestic waste

generators which will be implemented in next four months. Compost pit are used for composting biodegradable waste.

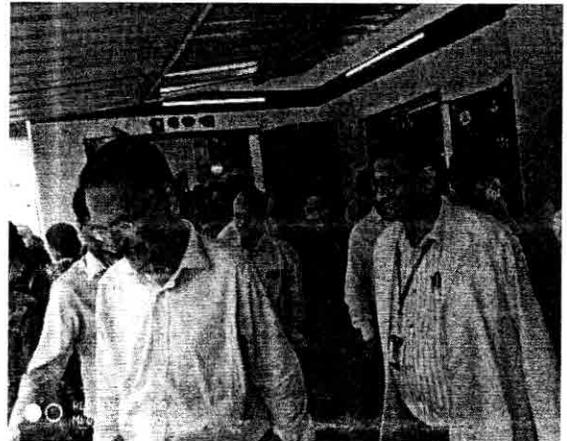
It was explained by the Executive Officer that various initiatives have been taken in association with Self Help Groups, NGOs and students for generating public awareness. Public notices have been issued not to born the open public places as well as not to dump the construction and demolition waste on the road.

Then the Committee went round the NAC area and visited a newly constructed community toilet. Further the Committee also visited the compost pit at daily market area for converting organic waste into manure. There were two pits having two chambers each for such processing.

The Committee then proceeded to Kandigam Village in Kahneipur Gram Panchayat of Khallikote Block which was the first village in the state to achieve ODF village. The villagers of Kandigam village welcomed the Committee at the entrance of the village and piloted the Committee to their Community Hall. There are total 253 households in the village which have toilets in each house. The journey to reach 100% open defecation free village was elaborated by the President of the Village Committee. He narrated the arduous work taken by 5 young persons of the village who have taken painstaking action for persuading the villagers not to go outside for defecation but to construct toilet and use. With such constant persuasion the constructions of toilets in each of the houses of the village have been completed for which the village was declared to be first village of the state as Open Defecation Free village. Laying of pipelines to every household has been observed to be completed and the villagers told that they will bear the cost of pumping and related electricity charges. The Committee appreciated the efforts taken by the villagers. Chairman of the Committee commended the praiseworthy work and appreciated the exemplary achievement and advised that every village to adopt such activities.



The Committee returned to Head Quarter.



**REPORT OF STATE LEVEL COMMITTEE FOR SOLID WASTE MANAGEMENT  
ON VISIT TO BHUBANESWAR MUNICIPAL CORPORATION AREA, CAPITAL  
HOSPITAL, BHUBANESWAR AND JANLA AREA ON 29.10.2019**

The State Level Committee on Solid Waste Management headed by Hon'ble Justice P.K. Mohanty, Chairman along with Members of the Committee, Principal Secretary to Govt., Forest & Environment Department, Principal Secretary to Govt., Housing & Urban Development Department, Commissioner-cum-Secretary to Govt., Health & Family Welfare Department and Member Secretary/Member Convener, State Pollution Control Board made a site visit to Bhubaneswar Municipal Corporation area and Capital Hospital, Bhubaneswar on 29.10.2019 to review the Solid Waste Management in Bhubaneswar Municipal Corporation as well as Biomedical Waste Management in Capital Hospital, Bhubaneswar.

The following officers also accompanied the Committee.

1. Director, Env-cum-Spl. Secretary, Forest & Env. Department.
2. Director, Municipal Administration, H&UD Department.
3. Chief Env. Scientist, State Pollution Control Board.
4. Joint Secretary, PR&DW Department.
5. Addl. Director, Public Health, H&FW Department.

Director, Municipal Administration and Commissioner, Bhubaneswar Municipal Corporation welcomed the Chairman and other Members of the Committee. The meeting was held in the Conference Hall of BMC. The list of participants is enclosed as **Annexure-A**.

While initiating the discussion on Solid Waste Management, Chairman of the Committee wanted to know the steps taken by Bhubaneswar Municipal Corporation for management of Solid Waste generated in Bhubaneswar Municipal Corporation area.

Commissioner, BMC made a presentation on Solid Waste Management. It was appraised that, the total area of BMC is 186 sq km and there are 67 wards. It was submitted by the Commissioner that city sanitation plan has already been prepared for Bhubaneswar. Solid Waste Management bye laws 2018 and Faecal Sludge and Septage Management Regulation 2018 have also been prepared by the BMC. Draft bye laws for management of plastic waste, C&D waste and e-waste have been prepared. There is City Sanitation Task Force and Ward Sanitation Committee in each ward. A decentralized waste management system has been adopted in which micro composting centre (MCC) with capacity of 3 TPD and 5 TPD in 43 wards have been finalized. Similarly suitable lands for 10 material recovery facilities (MRF) have been identified and 04 micro composting centres have been tagged with 01 MRF. Constructions of 10 MCC have already been started. Assessment of machinery for



MCC (shredder with conveyer belt and hopper, sieving machine, weighing machine and incinerator) and assessment of machinery such as baling machine and weighing scale for material recovery facility have been completed. The process of procurement of those machinery have been started. Further 675 rag pickers have been identified in BMC and 14 SHGs have been formed. Capacity building of sanitation staff including workers and supervisors, swachh sathi, rag pickers have been completed. As a part of decentralized waste management system, promotion of barrel and pit composting has been started. "Mu Safaiwala" campaign at different schools in BMC area has been started. Orientation programmes as part of IEC activities in schools and resident welfare association have been completed. It was also submitted that door to door collection, street sweeping, segregation of collected waste, bush cutting, drain desilting, transportation from wards to temporary transfer station and finally transportation to dumping site at Bhuasuni is being undertaken. Transportation is done in covered vehicle. Other initiatives such as distribution of personal protective equipment to safai karmachari, mechanical sweeping, installation of underground dustbins, installation of GPS devices in 93 vehicles engaged in transportation of solid waste, automation of weighing of solid waste at temporary transfer station have been undertaken by BMC. Public, community, hybrid, e-toilets and toilets at fuel pumps have been constructed and city has been declared open defecation free. Commissioner, BMC also informed the Committee that Septage Management Regulation, 2018 has been notified in the state Gazette and one septage treatment plant of 75 KLD capacity is functional at Basuaghai. Registration of 50 private cess pool vehicles and 05 BMC vehicles have been completed. Commissioner also informed that first such 50 vehicles will be installed with GPS, free of cost to be provided by BMC.

Regarding management of legacy waste, it was appraised by the Commissioner that tender has been floated for bio-mining and the pre bid meeting for the same has already been done. Regarding management of plastic waste, Commissioner, BMC submitted that the actions such as setting up of Swachhata Kendra in collaboration with UNDP-Hindustan Coca Cola Beverage for 10 wards, formation of special squad for enforcement of ban order of single use plastic, swachh market campaign has been made. Rs.11,61,850/- as fines has been collected with seizure of 2.0 MT single use plastic. Expression of Interest for setting up of 2 numbers of 1 TPD each pyrolysis plant has been completed. It was also submitted by the Commissioner that for management of Construction & Demolition waste, steps such as preparation of standard operating procedures, notification of two sites (Pokhariput and Patia) for disposal of C&D waste has been made. Fine of Rs.15,60,300/- has been collected for stacking C& D waste in public places. Similarly, awareness programme for management of e-waste have been undertaken with various bulk generator like Govt. offices, educational institutions, IT offices and banks.

Director, Capital Hospital also gave a presentation on generation of bio-medical waste. It was presented before the Committee that segregation of the waste is being done in different wards of the hospital in different colour coded bins. Capital Hospital has a MoU with M/s. Sani Clean, Common Biomedical Waste Treatment facility and the same is valid up to 31<sup>st</sup> August, 2020. The segregated waste is collected by the common bio-medical waste

treatment facility provider and is transported in its closed vehicle to its final treatment plant at Tangiapada, Khurda. Director informed the Committee that Capital Hospital has been awarded the Kaya Kalpa Award for the last 03 consecutive years 2016-17, 2017-18, 2018-19 and also obtained LaQshya accreditation for labour room.

The Committee then went round the BMC area and visited the e-toilets provided at Bapujinagar market area.

The Committee also visited the underground bins provided at Kalpana area and observed the working of the bins such as unloading of the collected waste from underground bins which was lifted by crane provided in the transportation vehicle for transportation of the waste from the underground bins to the disposal site.



The Committee thereafter visited the Capital Hospital. The Committee observed that different colour coded bins have been provided for collection of bio-medical waste. The Committee also observed the needle syringe terminator provided at the staff room. The house keeping in all the wards was found to be in good condition.

The Committee then proceeded to Septage Treatment Plant at Basuaghai. The Chief Engineer, Odisha Water Supply and Sewerage Board (OWSSB) welcomed the members of the Committee. He explained the details of the working of the septage treatment. This septage treatment plant is first of its kind in India which treats both solid and liquid parts of septage in integrated manner. The SeTP has been constructed under the "Atal Mission for Rejuvenation and Urban Transformation (AMRUT)" programme by the Odisha Water Supply and Sewerage Board (OWSSB) at a cost of INR 3.54 crore.





The SeTP is designed to treat the liquid part of the septage using DEWATS technology. This is a gravity flow based system, where septage collected through cesspool emptier trucks is discharged to receiving chamber from where it flows to different units by gravity. The technology requires least mechanical and electrical interventions to run the process and is cost effective. The Committee then went round

different sections of the Treatment Plant such as receiving chamber, settler-cum-thickener anaerobic settler having baffle reactor, planted gravel filter (Cana bed), polishing pond, sludge drying bed and storage yard. It was apprised to the Committee that the treated water is being utilized for watering the garden developed in the premises. The septage treatment plant covers an area of 2.47 acre out of which 1.3 acres have been utilized for landscaping and plantation. The Committee was delighted to observe that the plant site and the entire campus has been decently maintained and mostly without any foul smells. It was also observed that a solar plant of 10 KW capacity has been installed on the roof of the lab building which is operational and the power generated is supplied to the grid through net metering system. Such treatment is based on a low cost technology and it is a sustainable model for septage management. The Committee is of the opinion that such type of septage treatment may be replicated elsewhere in the state.

In the afternoon the Committee proceeded to Janla G.P. area. The Project Director, DRDA, Khurda, Joint Secretary, PR&DW Department, BDO, Jatani as well as Sarpanch, Janla Panchayat welcomed the Chairman and members of the Committee at Janla GP Office. PD, DRDA gave a brief introduction and Sarpanch, Janla GP gave a detail information regarding steps taken by the Janla GP for management of solid waste. He submitted that there are 12 wards in the Janla GP having 05 villages. A resolution has been passed on 15<sup>th</sup> August, 2019 in the Gram sabha for adoption of Solid Waste Management Rule, 2016 and Plastic Waste Management Rules, 2016 in the Panchayat. Staff of Panchayat have been trained in the district level training programme. Survey of solid waste generated from individual household level and organizations/institutions exist in the village have been completed. Public awareness





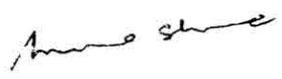
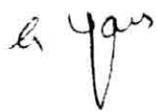
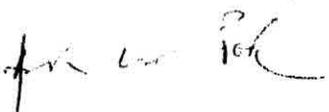
programme through public address system. SHG, visiting individual houses have been undertaken. Three bins have been provided to each house for collection of waste. Sites for setting up community waste storage centre have been identified. Three different coloured dustbins such as white, green and black (white for non-degradable, green for biodegradable, and black for hazardous) are used for collection of the waste. Five tri cycles are used for collection of garbage. The collected waste is further segregated in the community storage area. The Committee then went round the village and visited the community waste storage centre at Janla backside of GP Office. The waste have been segregated and kept in the storage area for onward transportation of the material. Then the Committee proceeded to a meeting placed near Balunkeswar temple to have interaction with villagers and SHG members. Sarpanch of the Panchayat again deliberated on the action taken by the villagers for management of solid waste and introduced one villager who has been engaged in collection of the recyclable material from the village and transport the same for further recycling. He has developed the business model for such activity. The Committee appreciated the efforts taken by the villagers under the leadership of the Sri Pradosh Kumar Jena, Sarpanch towards effective solid waste management in the village.

The Committee returned to Head Quarters.

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ATTENDANCE SHEET

FIELD VISIT OF STATE LEVEL COMMITTEE  
FOR SOLID WASTE MANAGEMENT

<u>Sl. No.</u>	<u>Designation</u>	<u>Signature</u>
1.	Chairman, State Level Committee for Solid Waste Management	
2.	Principal Secretary to Govt., Forest & Env. Department	
3.	Principal Secretary to Govt., H & UD Department	
4.	Principal Secretary to Govt., PR & DWS Department	
5.	Commissioner-cum-Secretary to Govt., Health & Family Welfare Department	
6.	Member Secretary/Member Convener, State Pollution Control Board.	
7.	Director, Drinking Water & Sanitation PR & DWS Dept.	
8.	Director, Env-cum-Spl. Secy, Forest & Env. Dept.	
9.	Director, Municipal Administration, H & UD Dept.	
10.	Director, Public Health, H&FW Dept.	 S.O. (B.W.) representing S.P.H.
11.	Chief Env. Scientist, State Pollution Control Board.	
12.	Commissioner, Bhubaneswar Municipal Corporation	
13.	Director, Capital Hospital, Bhubaneswar	
14.		
15.		



**REPORT OF STATE LEVEL COMMITTEE FOR SOLID WASTE MANAGEMENT**  
**ON VISIT TO PARADEEP AREA ON 07.01.2020**

The State Level Committee on Solid Waste Management headed by Hon'ble Justice P.K. Mohanty, Chairman along with Members of the Committee, Additional Chief Secretary to Govt., Forest & Environment Department, and Member Secretary/Member Convener, State Pollution Control Board made a site visit to Paradeep area on 07.01.2020 to review the Solid Waste Management in Paradeep Municipality as well as Biomedical Waste Management in Paradeep Port Hospital and CHC, Atharbanki i.e. Biju Memorial Hospital, Paradeep.

The following officers also accompanied the Committee.

1. Spl. Secretary, Health & Family Welfare Department.
2. Addl. Director, H&UD Department, SUDA.
3. Project Director, DRDA, Jagatsinghpur.
4. Chief Env. Scientist, State Pollution Control Board.
5. Joint Secretary, PR&DW Department.
6. Addl. District Magistrate, Paradeep.
7. Addl. Director, Public Health, H&FW Department.
8. Executive Officer, Paradeep Municipality.

Chairman and Vice-Chairman of Paradeep Municipality welcomed the Chairman and other Members of the Committee at Special Circuit House, Paradeep. A preliminary meeting was held in the Circuit House, Paradeep. The list of participants is enclosed as **Annexure-A**.

The matter of solid waste management in Paradeep Municipality area was discussed in the 10<sup>th</sup> meeting of the Committee held prior to the site visit. The issue of environment management in Paradeep Port area and action taken by Panchayat Raj Department for management of solid waste in rural areas were also discussed in detail in the meeting. The details of discussion have been recorded in the minutes of the 10<sup>th</sup> meeting.



The Committee then proceeded for the site visit at Paradeep.

The Committee reached the Centre for Management of Coastal Eco System (CMCE) building of State Pollution Control Board at Paradeep. The CMCE building of SPCB is the 1<sup>st</sup> Govt. building to receive Platinum rating LEED (Leadership in Energy and Environment Design) certificate from US Green Building Council. It is a state of art building and the green features are sustainable site, water efficiency, energy and atmosphere, material and resources and indoor environment quality. The green features are efficient site development, reduction of potable water consumption, substantially through efficient energy efficiency. Solar panel of 24 KW capacities has been installed with net metering facility. The construction has been made with insulated wall, high performance glazing roof with reflective paints. As a result of such efficient measures, it was apprised to the committee that 1.2 lakhs of units annual energy consumption has been saved (40% of energy saving), 18 lakhs gallons of water which is 40% of water used has been saved on annual basis and there is reduction of CO<sub>2</sub> emission of 1.4 lakh tons on annual basis.

Then the Committee visited the Modular Effluent Treatment Plant at Paradeep Port Hospital. The capacity of the plant is 10 KLD. The contaminated waste water of the hospital is treated in this effluent treatment plant (ETP) before discharge. Both Anaerobic and aerobic treatment method is adopted for treatment of the waste water. The treatment components comprises of bar screen chamber for separation of any solid in the waste water and then subjected to acid or alkali dosing as per requirement in the equalization tank. Then it is pumped to anaerobic digester and subsequently to aerobic tank through the degasser. After aeration the water then flows to tube settler from which the supernatant portion flows to clear water tank and the under flow from the tube settler goes to sludge drying bed. The Committee then visited the 2 MLD capacity of sewage treatment plant of Paradeep Port Trust. The principle of activated sludge process is followed for treatment of the sewage generated from the port township. It was apprised to the Committee that two such STPs have been commissioned and one more STP is in the pipeline which will be commissioned in near future. The treated water is being utilized for gardening purpose.

The Committee thereafter visited the decentralized solid waste management i.e. Micro composting centre and Material recovery facility developed by Paradeep Municipality. The Committee reached the Material recovery facility. It was apprised to the Committee that



segregated waste are collected in tricycle with separate compartment and transportation of those segregated waste is done to the processing centre.

The dry waste is being sorted by engaging 16 rag pickers of SHG at MRF centres and recyclable waste is sold. Till date Rs.55,700/- amount of revenue generated from such dry recyclables and the amount is being distributed to the waste pickers (Swachh sathi and Swachh sathi supervisors) in MRF. A shredder placed in the MRF to shred the plastic bottles was inaugurated by the Chairman of the Committee.



The Committee then went to Micro composting centres meant for processing of wet waste. The wet waste collected from household and market area is brought to this centre where it is cut into small pieces and put in the bins. Enzymes are then added in those pits for rapid decomposition in the organic material. The material is then intermixed thoroughly and allowed to remain there for a longer period. The treated material is then taken out after a month and sieved and finally packed in 5 kg bags. It is a good organic manure and sold at Rs.5/- per kg. It was told to the Committee that a total of Rs.4,200/- as revenue has been generated by selling the manure to public. Compost making is an efficient way of converting all kinds biomass into high value fertilizer.



The Committee appreciated the methods adopted by the Municipality for recovery of the recyclables in MRF as well as conversion of wet waste in to organic manure in MCC. Chairman and Members of the Committee opined that Paradeep Municipality has taken good efforts and may showcase its solid waste management practices.

The Committee then proceeded to CHC, Atharbanki named as Biju Memorial Hospital to witness the biomedical waste management followed in the hospital. The Committee then went round the dental OPD and OT, dressing room where different colour bins were found to be in place for collection of biomedical waste generated during treatment. Then the Committee also went round the dengue detection centre, ELISA, LED, and CBC Lab as well as ICTC and RNTCP Lab where it was observed that proper handling of biomedical waste is being done and is kept in the earmarked colour bins. It was informed to the Committee that the collected biomedical waste is being transported to Jagatsinghpur Headquarter hospital for treatment.

Then the Committee visited the AAHAR centre at Paradeep which is adjacent to the CHC. The Committee went through the dining room and expressed their satisfaction by seeing the cleanliness maintained at the dining room. It was apprised to the Committee that about 1250 meals (morning-1000, night-250) are served regularly through this Govt. initiatives Aahar.



In the afternoon the Committee proceeded to Hajipur Gram Panchayat of Biridi Block. The Project Director, DRDA, Jagatsinghpur, Joint Secretary, PR&DW Department, and Sarpanch of the Panchayat welcomed the Chairman and Members of the Committee. A meeting was organized in Hajipur village. Sarpanch, Hajipur Gram Panchayat gave detailed information regarding various actions taken by the villages under Hajipur Gram Panchayat for management of solid waste. It was informed that there are four villages viz. Hajipur, Chandpur, Kantapada and Kama Sasan under the Hajipur GP with a total of 1280 houses. Bye law for solid waste management has been framed by the GP and two training programmes have been conducted, in which 26 personnel involved in solid waste management activities have been trained. Further there were 07 nos. of IEC activities such as awareness meetings and campaigns conducted related to solid waste management activities in which orientation was given to 2700 villagers. The door to door collection of solid waste is being practised in all the villages of the GP. Source segregation of the waste is practised in all the villages by encouraging villagers through IEC activities and providing dustbins. A model comprising of different composting facilities (pits) meant for different levels were displayed

as demonstration model for better understanding of the villagers regarding different composting facilities. Depending on the quantum of waste generated the villagers are at liberty to adopt any of the method at household level for composting. The demonstration facility was inaugurated by the Chairman of the Committee. The compost pits displayed were over ground and underground compost pits, earthen pot composting facility and pipe composting facility, flower pot composting as well as composting through NADEP method. Chairman appreciated such efforts taken by the GP for translating the objectives of the solid waste management into practices at ground level. The Members went round the display areas as well as few places inside the villages and expressed satisfaction regarding cleanliness of the village.

The Committee returned to Head Quarters.

This is issued with the approval of Competent Authority.

**ANNEXURE-D SERIES**  
**[Reports of the Committee]**

**1<sup>st</sup> REPORT OF THE STATE LEVEL COMMITTEE  
ON  
SOLID WASTE MANAGEMENT  
IN  
ODISHA**

**MAY, 2019**

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## 1.0 Introduction:

Government of India in the Ministry of Environment, Forest and Climate Change have notified the Solid Waste Management Rules, 2016 vide Notification SO 1357 (E) dt 8<sup>th</sup> April, 2016 in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000. The Rule specifies the duties of waste generators, duties of various Ministries in Govt of India, duties of Secretaries of both Urban Development department and Panchayatiraj department of the State, duties of the Collectors, State Pollution Control Board and Central Pollution Control Boards, and also duties of ULBs and Panchayats in the State for effective management of solid waste in the State. Various timelines have been stipulated for implementation of the Rule. Hon'ble Supreme Court of India had reviewed the matter and transferred the petition to the Hon'ble National Green Tribunal, New Delhi for hearing. It was observed by the Tribunal that enforcement of the Rules remained a challenge even after lapse of more than two years. Hon'ble NGT realising the gravity, vide their order dt 16.01.2019 in the matter in OA No 606/2018 directed that a State Level Committee headed by Justice P K Mohanty, Former Judge of Orissa High Court be constituted with Secretaries of Urban Development/Local Bodies/Local Self-Government, Environment, Rural Development, Health as Members and Member Secretary of PCB will be the Member Secretary of the Committee. The Tribunal further directed that the Committee may hold its first meeting positively before 15.02.2019 and thereafter hold meetings periodically as may be found necessary.

Accordingly, the State Govt. in Forest & Env. Department have notified the State Level Committee vide notification No.2855 dt.8.2.2019. (Copy enclosed as **Annexure-1**)

The first meeting of the State Level Committee was held on 14.02.2019 at Circuit House, Cuttack in which preliminary discussion was held with the Secretaries of the Stake holder Govt. Departments and review of progress made so far in the implementation of the Solid Waste, Plastic Waste and Biomedical waste Management Rules were discussed.

Subsequently, second meeting was held on 12.03.2019 in which Secretaries of the respective Departments presented the progress along with the timelines for full compliance of the Rules.

The third meeting of the Committee was held on 02.04.2019. The fourth meeting was also held on 16.04.2019. The Committee also made a site visit to a Model city i.e Berhampur, a Notified Area Council Chhatrapur and a open defecation free village, Kandigam in Kahneipur Gram Panchayat of Khallikote Block and also MKCG Medical College and Hospital, Berhampur on

30.04.2019. The proceedings of the meetings of the Committee and the report of site visit are enclosed as **Annexure-2**.

Special Task Force in every district has been constituted vide Office Order 5019 date 08.03.2019 of Forest & Environment Department to create awareness about the Solid Waste Management Rules, 2016 by involving educational, religious and Social organisations including local eco-clubs.

## **2.0 Implementation of Solid Waste Management Rules, 2016 in Odisha**

### **2.1 URBAN SECTOR**

The State of Odisha has a total population of 41,947,358, and has urban population of 16.68% as per 2011 census statistics of India. The urban population is spread across 114 ULBs which include 5 Municipal Corporations, 48 Municipalities and 61 NACs.

The Government of Odisha have notified Odisha Urban Sanitation Policy, 2017 and Odisha Urban Sanitation Strategy, 2017 under rule 11(a) of Solid Waste Management Rules, 2016. 104 ULBs have notified SWM Bye-Laws under Rule 15(e) of the Solid Waste Management Rules, 2016. Rest 10 ULBs are in different stages of publishing the Bye-Laws. All the 114 ULBs have prepared the Solid Waste Management action plan.

Total waste generated from the ULBs is 2,686 TPD (0.98 Million Ton Annually), out of which 612 TPD (22.7%) waste is processed. Waste processing is operational for 612 TPD (Puri Compost Plant of 100 TPD, Berhampur of 1 TPD (decentralised), Rourkela of 0.5 TPD (decentralised), Cuttack: 0.5 TPD (decentralised), Pit Composting in other 96 ULBs = 509 TPD) and under Construction for 190 TPD {Decentralised Compost Plant at Berhampur of 150 TPD (will be completed by January 2020) & Joda of 5 TPD (will be completed by September 2019)}. Decentralised compost plants will be set up with a total capacity of 215 TPD in 45 ULBs by 30<sup>th</sup> April 2020 where land has already been identified.

### Proposed Time Frame for implementation.

Sl. No.	Activity	Time limit from the date of notification of rules	Time frame for full compliance
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	30 <sup>th</sup> November 2019
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	31 <sup>st</sup> December 2020
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (alienation / acquiring)	2 years	28 <sup>th</sup> February 2020
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	2 years	31 <sup>st</sup> December 2019
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	31 <sup>st</sup> December 2019
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	31 <sup>st</sup> December 2019
7	Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population	2 years	30 <sup>th</sup> June 2020
8	Setting up solid waste processing facilities by local bodies below 1,00,000 population.	3 years	30 <sup>th</sup> June 2020
9	Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years	30 <sup>th</sup> June 2021
10	Setting up common or regional sanitary landfills by all local bodies under 0.5 million population for the disposal of permitted waste under the rules	3 years	30 <sup>th</sup> June 2021
11	Bio-remediation or capping of old and abandoned dump sites		31 <sup>st</sup> July 2022

It is observed that in Compliance to the Rule 11 (a) of Solid Waste Management Rules, 2016 the Govt. of Odisha have notified the 'Odisha Urban Sanitation Policy, 2017' in Odisha Gazette issue No.6 Dated 03.01.2017 and the 'Odisha Urban Sanitation Strategy, 2017' in Odisha Gazette issue No.5 Dated 03.01.2017 in which due emphasis was given on waste reduction, reuse, recycling, recovery and optimum utilisation of various components of solid waste. Further, the primary role played by the informal sector of waste pickers,

waste collectors and recycling industry in reducing waste have been duly considered in both the said Policy and Strategy. In compliance to the Rule 11(d) Final SWM Bye-Law have already been published in respect of 104 ULBs. Rest 10 ULBs are in progress. Land has been earmarked in the Master Plan of 53 ULBs. In compliance to Rule 11(h): for demarcation of separate space for segregation, storage, decentralised processing of solid waste it has been notified in respect of BDA in Bhubaneswar Development Authority (Planning and Building Standards) Regulations, 2018. The Director of Town Planning, all Development Authorities, all Regional Improvement Trusts and all Special Planning Authorities have been directed to ensure the demarcation of separate space for segregation, storage, decentralised processing of solid waste.

Further in compliance to the Rule 11(k) it is reported that 40 Sanitation Experts have been engaged to provide technical support at ULB level. Training and workshops on Solid Waste Management have also been imparted to ULB officials. Exposure visits are also organised. Further in compliance to 11(l): Processing facilities, State Govt had decided to set up decentralised processing plants with less than 5TPD, However, for centralised composting plant in BeMC (Construction under progress) required steps are being taken to notify buffer zone.

Regarding registration of waste pickers and waste dealers as in Rule 11(m): the scheme has been started in three municipal corporations such as Berhampur Municipal Corporation, Bhubaneswar Municipal Corporation, Cuttack Municipal Corporation and three municipalities namely Puri, Paradeep and Dhenkanal.

In Compliance to Rule 12: (a) it is reported that in 53 ULBs land identification and alienation is under process and 12(b) :Direction has been issued by the Department and the Collectors are also reviewing the functioning of the ULBs.

In Compliance to Rule 15: (a): City Sanitation Plans have been prepared by all ULBs. 15(b): Door to Door collection has been taken up in 1771 Wards out of 2024 Wards. 81 ULBs have 100% coverage of Door To Door collection. 693 wards out of 2024 (34%) wards have source segregation. Self Help Groups have been formed as in Rule 15 (d) in 4 ULBs namely BeMC, BMC, Paradeep and Dhenkanal. In compliance to the Rule 15 (e): Final SWM Bye-Law already published in respect of 104 ULBs and for rest 10 ULBs efforts are in progress.

Regarding prescribing user fee as in 15 (f) ULBs have made provisions in their Bye-laws. As regards to compliance to Rule 15 (g) ULBs have made provisions in their Bye-laws regarding segregation of the waste at source and handing over the segregated waste to the waste collectors. As in Rule 15 (h) 53

ULBs have identified sites for setting up Material Recovery Facility. It is reported that steps are being taken to develop the facilities in rest 61 ULBs. The provision as in Rule 15 (k) regarding street sweepers not to burn tree leaves collected from street sweeping is complied by the ULBs and the collected waste is stored separately and is handedover to the waste collectors. Regarding training on solid waste management to waste-pickers and waste collectors as in Rule 15 (l) has been already taken up by the ULBs. In compliance to Rule 15(m) ULBs have adopted pit composting method for processing of biodegradable waste as an interim measure. Further .Decentralised compost plants are being set up. As in Rule 15(n) the waste from street sweeping are collected in all ULBs and as in Rule 15(o) the Solid waste collected from street sweepings and drain silt are transported directly. 50 ULBs have adopted pit composting for processing of wastes from garden/ park as in Rule 15(p).

As in Rule 15(q) regarding transportation of segregated waste, ULBs where compost plants are operational, segregated wastes are transported. In other ULBs segregated waste will be transported as compost plants are established. Where material recovery facilities are operational, segregated non-bio-degradable wastes are transported as in Rule 15(r). In other ULBs segregated waste will be transported as material recovery facilities are established. The C&D wastes are transported separately and used for filling up of low lying areas of cities.

In compliance to the Rule 15 (t) WSHGs involved in SWM. Communities are involved in the process through Ward Sanitation Committee.

53 ULBs have identified sites for establishing decentralised compost plants and Sanitary landfills are to be undertaken.

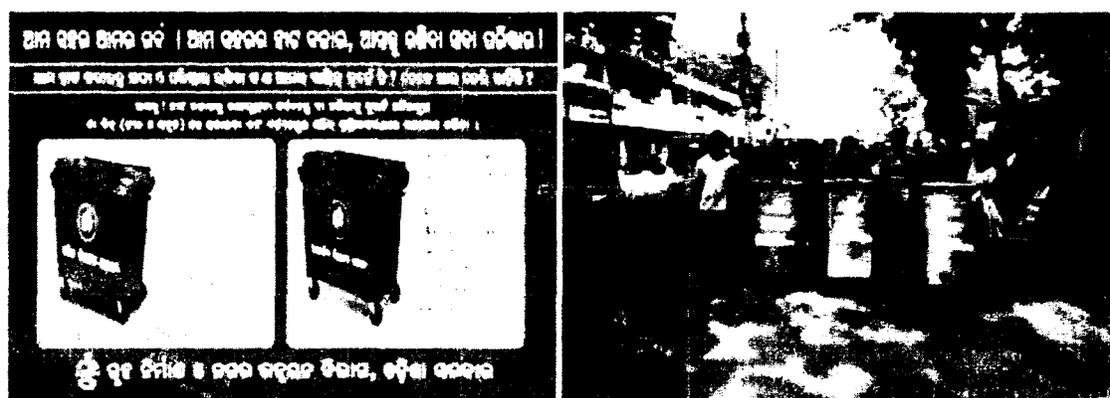


Fig : Pit Composting for Processing of Bio-Degradable Waste

As in Rule 15(x) funds to be mobilised from Swachh Bharat Mission, State Budget, Odisha Urban Infrastructure Development Fund, District Mineral Foundation (in respect of mineral bearing districts) and Odisha Mineral Bearing

Area Development Corporation (OMBADC). ULBs are also to generate resources from user fees and fines.

Planning has been made to establish decentralised processing plants (five TPD) for which authorisation is not required. Application for authorisation shall be made for landfill sites when such sites are set up as in Rule 15(y). 107 ULBs have submitted the Annual Report. various programmes have been organized with ULB authorities from time to time so that messages on Solid Waste Management percolates down to ULB level. ULBs taken up various IEC activities including jingles, hoardings etc. (which was widely used during the Swachh Survekshan, 2019) for sensitization of citizens and waste generators for various components of Solid Waste Management.



### Capacity Building Training Programme for Sanitation Workers

Training programme for the Sanitation Workers would be conducted to bring clarity and enhance their skills for better and scientific management of Solid Wastes. State Urban Development Agency (SUDA) will act as the implementing agency to roll out this initiative in Odisha. The plan is to train all the Sanitation workers in different phases. Sector Skill Council for Green Jobs (SCGJ) will provide technical support and identify the training partners in Odisha who in turn will deliver "Recognition of prior learning" training programme. Govt. of Odisha is entering in to an agreement with Sector Skill Council for Green Jobs to take this initiative forward.

The officer level Training of the State will commence from May 2019.

**2.2 State Pollution Control Board** is constantly pursuing the matter with all ULBs (114 nos) as well as H & U.D. Department, Government of Odisha for implementation of the provisions of the rules.

As on date, 29 ULBs are having valid authorisation under the rules. Periodical inspection of the authorised disposal sites is carried out by the Regional Offices and action is taken in case of any deviation is noticed. In the recent past environmental compensation of Rs.25,000/- was imposed on

Bhubaneswar Municipal Corporation for open burning of solid waste of the disposal site at Bhuasuni. Consolidated annual report for 2017-18 has been submitted to CPCB.

## **2.3 RURAL SECTOR**

### **Regulatory Framework for Rural Area**

1. The State Rural Sanitation Policy and Strategy is being drafted and will come into effect by 15th August 2019.
2. An advisory on Waste Management has been sent to all the districts wherein the GPs have been requested to measure the Village Swachhata Index (C) and SLWM Index (S) as per instructions by MoDWS, GoI. The GPs will prepare an Action Plan based on the same which shall be adopted during the Special Gram Sabha on 15th August.
3. In the advisory it has been emphasized to ensure:
  - a. Not to litter.
  - b. Minimise generation of waste.
  - c. Reuse the waste to the extent possible.
  - d. Practice segregation of waste into bio-degradable , non- biodegradable (recycle and combustible), sanitary waste and domestic hazardous waste at source;
  - e. Practice home composting, Vermi-composting, bio-gas generation or community level composting
  - f. Storage of segregated waste at source in different bins or other local and simple facilities.
4. The draft Bye-Laws on Solid Waste Management in accordance with Solid Waste Management Rules 2016 for adoption by GPs are under preparation. GPs will be requested to adopt and notify the same by 15th August 2019.

### **Model Villages**

1. Model villages in each GP have been identified and the action plans for SWM in GPs are under preparation and will be completed by 30th June 2019. The implementation will be taken up upon completion of the plans.
2. Based on the results, similar action plans will be developed for other GPs and activities will be carried out.
3. The expenditure incurred for above activities will be met out of SBM(G) Funds.

#### **Rurban Clusters**

1. Presently under NRUM, 14 districts, 14 Blocks (1 Block per district) and 61 GPs are covered. An assessment of the Solid Waste Generated in these Rurban Clusters will be made and management plan for the same will be finalized by 15th August 2019.
2. The activities will be jointly undertaken by the Odisha Water and Sanitation Mission (OWSM) and Rurban Mission.
3. The expenditure incurred for activities maybe met out of SBM(G) Fund and NRUM Fund.

#### **Sanitation-Based Livelihood Generation**

1. 10 Producers Group (PGs)/Self-Help Groups(SHGs) under OLM are being identified to take up Sanitation Activities for livelihood generation. The groups and activities will be identified by 30th June 2019 after which they will be imparted training by the OWSM in convergence with OLM.
2. The PGs/SHGs will be encouraged to take up activities like:
  - a. Door to door collection of waste, processing and managing the waste-processing facilities
  - b. Production of Eco-Friendly Products
  - c. Production of Sanitary Napkins, Diapers etc.
3. The activities will be piloted in Rurban Clusters and Model GPs and will be replicated across the state. The program will be operationalized by 2nd Oct 2019

4. The expenditure incurred for above activities maybe met out of SBM(G) Fund and NRLM/OLM Fund.

In compliance to Rule 23 of SWM Rules, 2016. the **State Level Advisory Body** has been constituted vide Notification Number 24239, Dated 26.10.2017 under rule 23 and periodical reviews conducted in every six months. The last meeting of SLAB held on 31.10.2018.

It is reported that the State is committed to provide required funds for taking up various activities under SWM Rules, 2016. For this purpose, funds from Swachh Bharat Mission (Urban), FC grants, and State Budget will be leveraged.

- 1) The Training calendar has been drawn up for :
  - a) Sarpanches and other PRI members
  - b) Panchayat Executive Officers/VLWs
  - c) Swacchagrahis (Sanitation motivators), Gram Panchayat Monitors for Sanitation
  - d) District and Block level officials
- 2) Master Trainers have been identified
- 3) Training module is under preparation
- 4) IEC and communication materials are under preparation
- 5) Training institutions have been identified
- 6) Budget provision for the training has been made in SBM (G)

#### **2.4 Faecal Sludge and Septage Management (FSSM) in the urban areas**

The Government of Odisha (GoO) have recognized the significance of adopting a comprehensive approach to FSSM in the urban areas and start the FSSM journey in a systematic manner to provide sanitation infrastructure and services with an objective to have interventions across the value chains with formulation of:

- [1] Odisha Urban Sanitation Policy
- [2] Odisha Urban Sanitation Strategy and
- [3] Odisha Urban Septage Management Guidelines, 2016

Further, **Model Faecal Sludge and Septage Management Regulations, 2018** has been formulated by the H&UD Department and circulated amongst ULBs to provide a regulatory framework and an enforcement mechanism for proper onsite sanitation activities including construction of septic tanks/pits, cleaning of septic tanks/pits, deployment of septage transport vehicles or cesspool emptier vehicles, designated disposal sites, septage treatment plants etc.

**Infrastructure development:**

- The Government of Odisha have established **Septage Treatment Plants (SeTPs)** and **Faecal Sludge Treatment Plants (FSTP)** to treat the faecal waste at Baripada, Berhampur, Bhubaneswar, Puri, Rourkela, Sambalpur and Dhenkanal . This caters to nearly 50% urban population of Odisha. Appreciating the same, the National Institute of Urban Affairs has felicitated six ULBs.
- Three SeTPs are under construction in the towns of Angul, Balasore and Cuttack.
- Recently Government have also taken decision to construct SeTPs in 26 urban towns of Odisha.
- The GoO has made investments to supply **cesspool emptier vehicles** to ensure safe emptying and transportation of the contained faecal waste. So far, 203 cesspool emptier have been provided to the ULBs in the state. These vehicles are equipped with technological options such as global positioning system (GPS) trackers to enable tracking and improvement in service delivery. They also come with personal protective equipment (PPE) to comply with safety norms related to cesspool emptying and transport and to facilitate mechanized emptying as against manual emptying.
- As an interim measure, for containment and treatment of faecal sludge, ULBs have adopted **deep row entrenchment (DRE) method**. This has reduced the indiscriminate disposal of faecal sludge in 80 urban bodies of Odisha.

### **Capacity building and training:**

Training module on Non Sewered Urban Sanitation was developed for deeper understanding of FSSM amongst stakeholders involved in FSSM. Training of master trainers was conducted for 11 Districts as well as for various project management units (PMUs). This was followed by, capacity building workshops, orientations of the ULB officials, district administration, community-based organizations (CBOs) and cesspool emptier vehicle operators. Training of masons for construction of septic tanks as per CEEPHO guidelines is being planned in coordination with the Labour Department.

### **Inclusion of basics of FSSM in school curriculum:**

To impart knowledge on FSSM in schools, a chapter is proposed to be added in the curriculum of VIII and IX.

### **3.0 Status of Plastic Waste Management**

- i) Forest & Environment Department has also issued specific directions invoking provisions under Section 5 of Environment (Protection) Act, 1986 vide order No.21103 dated 29.09.2018 to restrict the use of certain types of plastic products within six Municipal Corporation/Municipality Limits of Bhubaneswar, Cuttack, Berhampur, Rourkela, Sambalpur and Puri. The order is effective from 2<sup>nd</sup> October, 2018. A copy of the order is enclosed as **Annexure- 3**.
- ii) The progress of enforcement of directions for restriction in use of polythene bags, thermocol and similar plastic products in 6 municipal Corporation Limits are reviewed from time to time. The restriction may be extended to other 48 municipalities of the State in future.
- iii) Direction has been issued by SPCB, Odisha under section 33 (A) of Water Act, 1974 and section 31 (A) of Air Act, 1981 to notify Similipal Biosphere Reserve as Plastic Free Zone.
- iv) SPCB has issued registration to 7 nos of plastic product manufacturing units, 4 nos of brand owners, and one plastic recycler as on 31<sup>st</sup> December, 2018.
- v) All Urban Local Bodies (ULBs) have been instructed not to carry out open burning of plastic waste.
- vi) ULBs have been instructed to collect fine for violation of the provisions of the Plastic Waste Management Rules, 2016. They are also requested to include user fees and fine in their By-laws.
- vii) Plastic waste has been included in Schedule of Rates by Works Department and also in Tender Document for road construction.

viii) RD Department has utilized about 4.6 MT of Plastic Waste for construction of 9.6 km road in Deogarh and Sambalpur districts under Pradhan Mantri Gram Sadak Yojana.

ix) Nearby Municipalities are sending plastic wastes to ACC bargarh Cement Works for co processing as alternate fuel. During 2016-17, 2.44 MT, during 2017-18, 8.84 MT and during 2018-19 (up to February 2019) 21.82 MT of plastic wastes have been utilized.



*Fig: Transportation of plastic waste to Cement Plant*

x) A large number of IEC materials relating to plastic waste management and special activities on plastic free campaign have been developed and distributed.

xi) The State Level Advisory Committee has been constituted by the Housing and Urban Development Deptt. vide Notification No.-3558 dated 15.02.2017 for effective monitoring of implementation of provisions of the Plastic Waste Management Rules, 2016. A copy of the notification is enclosed as **Annexure-III**.

xii) Further, District level Task Force has been constituted by H & UD Deptt. Vide Notification No-9047 dated 10.04.2018 to plan, supervise, monitor and ensure implementation of said Rules within the territorial jurisdiction of the District concerned. A copy of the notification is enclosed as **Annexure - IV**.

**Time line for Implementation of provisions of the Plastic Waste Management Rules, 2016**

Provision	Direction as in the Rules	Status on Compliance	Time Frame
<i>Rule 6</i>			
(1)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.	Site identified in 53 ULBs for setting up Material Recovery Facility.	30 <sup>th</sup> June 2020

Provision	Direction as in the Rules	Status on Compliance	Time Frame
(2)	<p>The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely: -</p> <p>(a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;</p> <p>(b) ensuring that no damage is caused to the environment during this process;</p> <p>(c) ensuring channelization of recyclable plastic waste fraction to recyclers;</p> <p>(d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;</p> <p>(e) creating awareness among all stakeholders about their responsibilities;</p> <p>(f) engaging civil societies or groups working with waste pickers; and</p> <p>(g) ensuring that open burning of plastic waste does not take place.</p>	<p>Survey for identification taken up. SBM (U) in convergence with NULM has involved rag pickers in the SWM in Berhampur, Paradeep and Dhenkanal on pilot basis.</p> <p>In order to enforce the strict implementation, <b>Information Education Communication and Behaviour Change Communication activities</b> have been taken up with utmost importance to generate mass awareness and promote positive behavioural change among waste generators.</p> <p>Following activities have been taken up in this regard by the ULBs:</p> <ul style="list-style-type: none"> <li>• Prototype for Hoarding prepared and shared with ULBs for further dissemination at the ULB level</li> <li>• Audio Spots and Jingles prepared and shared with respective ULBs</li> <li>• Sensitisation sessions are held with Plastic producers not to produce banned plastic further</li> <li>• Sensitisation session with Market Associations, Bulk Waste Generators, Self Help Group, Swachhagrahis have been organised</li> <li>• Special drives along with distribution of cotton bags have been undertaken</li> <li>• Partnership and collaborations have been made with Banks,</li> </ul>	30 <sup>th</sup> June 2020

Provision	Direction as in the Rules	Status on Compliance	Time Frame
		Corporate houses etc. to mobilise resources and generating awareness <ul style="list-style-type: none"> <li>• Rallies and Marathons have been organised by ULBs to generate awareness</li> <li>• Mass Awareness Sessions along with enforcement at the ULB level have been carried out</li> </ul> Social Media Campaigns in Twitter, WhatsApp and Facebook have been made	
(3)	The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.	The H&UD Department has roped in M/s Coca-cola for assisting development of collection and recycling of used plastic bottles in the State.	31 <sup>st</sup> December 2019
(4)	The local body to frame bye-laws incorporating the provisions of these rules	The draft model bye-law has been prepared and awaiting finalization upon consultation with different stakeholders.	30 <sup>th</sup> September 2019
<b>Rule 12</b>	<b>Prescribed authority</b>		
(2)	The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging.	Notification on restricted use of Plastic in five Municipal Corporations namely Bhubaneswar, Berhampur, Cuttack, Rourkela, Sambalpur, and Puri Municipality have been issued.  Further, notification has been issued by the Housing & Urban Development Department prescribing plastic waste management fee of minimum ₹48,000 i.e. @ ₹4,000 per month in respect of the shop keepers and street vendors willing to provide plastic carry bags for dispensing any	30 <sup>th</sup> June 2020

Provision	Direction as in the Rules	Status on Compliance	Time Frame
		commodity after registering with ULB.	

3.1 SPCB is enforcing the Plastic Waste Management Rule, 2016 in the State.

All Urban Local Bodies as the prescribed authority under Sec-4 of the Rules were requested by the Board on enforcement relating to use collection, segregation, transportation and disposal of plastic waste on the basis of "Action Plan" with indicative guidelines for "Plastic Waste Management" prescribed by C.P.C.B, New Delhi.

The State Pollution Control Board has issued registration under the Rule to 7 nos. of plastic product manufacturing units, 4 nos. of Brand Owners and one plastic recycler as on 31<sup>st</sup> December, 2018.

Annual report of 2017-18 has been sent to CPCB.

#### 4.0 Bio-Medical Waste Management: Main Points of Compliance

i) Government of Odisha have re constituted the State level Advisory Committee after the Biomedical Waste Management and Handling Rules, 2016 came into force vide Order No-6446/ME-1-IIM-03/2019/H dtd 7.3.2019 of H & FW Department, Odisha. The meeting of the State Advisory Committee meeting was held on 11.03.2019.

ii) Status of authorization granted to various Health Institutions under State Government as follows:

Category of Health Institutions	Total No. in the State	No. of Institutions having valid Authorization	No. of Institutions whose applications are under process with OSPCB	No. of Institutions who have not applied yet for authorization
Bedded	498	293	194	11
Non-bedded	1314	559	388	267
<b>Total</b>	1812	852	582	378

iii) Time lines to complete the authorization process of pending Health Institutions

- For all District Head Quarter Hospitals (DHHs)/Community Health Centres (CHCs) – 4 months
- For all Primary Health Centres (PHCs) & non-bedded Institutions – 3 months.

iv) Fund position for Bio-Medical Waste Management:-

Sufficient funds for Bio-Medical waste Management are available under the State Budget. The fund position is given below:

<b>Rupees in Lakhs</b>			
Financial Year	Budget Provision	Expenditure	Percentage of Expenditure
2015-16	1200	1200	100%
2016-17	800	800	100%
2017-18	500	500	100%
2018-19	500	500	100%
2019-20 (BE)	500	-	-

v) Procurement of Equipment

The procurement process for required equipment such as autoclaves, bins, shredders etc. shall be completed within next 3 months for all the remaining HCFs.

vi) Training & Sensitization of Staff:

- A protocol on handling of Biomedical Waste Management has been circulated to all CDM & PHOs based on the BMW Rules of 2016.
- The training of all related field functionaries is being conducted regularly.

vii) Status of setting up Incinerators

Incinerators are available in 3 Medical Colleges, RGH, Rourkela and at common facility located at Khordha.

**4.1 Action Taken by State Pollution Control Board**

- i) SPCB has published notices in local newspaper to draw attention of the occupiers of Health Care Establishments (HCEs) & operators of

Common Biomedical Waste Treatment & Disposal Facilities (CBWTDFs) regarding statutory provisions of the Rules and furnishing necessary compliance.

- ii) All the occupiers of HCEs & operators of CBWTDFs were ensured to phase out use of chlorinated plastic bags, containers and gloves through paper notice.
- iii) All the occupiers of HCEs were ensured for establishing a Bar-Code System and the operators of CBWTDFs were ensured for establishing a Bar-Code System and GPS through paper notice.
- iv) All the existing BMW incinerator operators were ensured to comply with the emission standards for treatment and disposal of bio-medical waste prescribed under Schedule-II of the BMWM Rules, 2016 for retention time in secondary chamber and Dioxins and Furans through paper notice.
- v) All the occupiers of HCEs were ensured through paper notice not to develop onsite treatment facility if a CBWTDF is located at 75 KM distance.
- vi) One time authorization is granted to the non-bedded HCEs after notification of the Biomedical Waste Management Rules, 2016. Paper Notice in this regard is published on 20.08.2017 in Samaj and Dharitri vide Notice No. 10838, dtd. 17.08.2017.
- vii) Authorization Status of Health Care Establishments (HCEs) (Private/ Public Sectors/ Trust/ Central Government)

Category of HCEs	Total No. of HCEs in Authorization Administration	No. of HCEs having valid Authorization	No. of HCEs whose applications are under process	No. of HCEs not applied yet for authorization
Bedded	980	730	151	99
Non-bedded	1072	702	204	166
<b>Total</b>	<b>2052</b>	<b>1432</b>	<b>355</b>	<b>265</b>

- viii) Regular training & awareness programme has been conducted.
- ix) Regular inspection is carried out for verification of the provisions of the Rules.
- x) The facility after due verification of necessary capacity to handle biomedical waste in accordance with these Rules, grant/renewal of authorization is decided with due procedure.
- xi) There is one Common BMW Treatment Facility at Tangiapada, Khurda .
- xii) Board has filed 21 cases against HCEs for violation of the provisions of the Rules.

Regular Inspection is carried out by the officials of SPCB. Show cause notices have been issued to defaulting HCFs. Defaulting units are called for personal hearing. Authorization has been refused/revoked. Legal cases have been filed. Public notices are being published regularly in local dailies for compliance of the provisions of the Rules.

A Pilot project on improvement in operational conditions for effective management of Bio-Medical Waste, in 28 HCFs and one common Biomedical waste treatment and disposal facility, in the State has been taken up under the Technical and Financial Assistance of UNIDO.

## **5.0 Important decisions taken by the Committee for implementation**

### **A. In its first meeting held on 14.02.2019**

1. On the issue of Model Cities/ Towns/ Villages, it was decided that Berhampur to be considered as Model City and Paradeep may be considered as Model Town.
2. Hon'ble Chairman of the Committee desired that the information pertaining to present status and the progress made in management of Solid Waste be collected in order to know the gaps which could be identified so that the strategies can be made for effective management of Solid Wastes in the State within the stipulated time period.

### **B. In its second meeting held on 12.03.2019**

1. Funding from Odisha Env. Management Fund can be made for providing coloured bins to the households in some small Towns to keep the biodegradable and non-biodegradable waste separately. H&UD Department may send a proposal to F&E Department for funding under Odisha Env. Management Fund Trust.
2. Model Bye-laws to be prepared and circulated amongst the GPs to have their own by-law which will be implemented in May 2019. Peri-urban areas and 33 Rurban clusters may be tagged up with their respective nearest ULBs.

3. Pending cases of grant of authorization for Govt. Hospital will be resolved within next 2 months.

**C. In its third meeting held on 02.04.2019**

1. A training schedule to be drawn up within 15 days for training of officials of ULBs & GPs. The training programme can be initiated in phases by the concerned Departments afterwards. Dedicated NGOs working in the field of sanitation programme can be involved in the training. Sensitizing workshops for officials of ULB/GP to be conducted during May 2019.
2. District Magistrates shall review the progress of the status of implementation of Solid Waste Management Rules, and compliance of environmental norms at least once in two weeks as per the order dt 26.03.2019 of Hon'ble NGT.

**D. In its fourth meeting held on 16.04,2019**

1. Nodal Officers for Solid Waste Management at District level may be notified by H&UD Dept., & P.R. Dept. District Collectors may be requested to co-opt CDMO, GM, DIC, Mining Officer, District Agriculture Officer, P.A. ITDA, P.D., DRDA, and Executive Engineer, RWSS as members in the District Level Committee
2. GPS in vehicle carrying municipal waste shall be implemented in all the 5 Municipal Corporations and major cities in the State within a period of six weeks.
3. Suggestions made for improvement of the Web Site ([www.slcswm.in](http://www.slcswm.in)) were noted for appropriate action. The website be launched in the next meeting of the Committee.
4. Contact including email id of each Nodal Officer dealing with public complaint of every stakeholder department may be provided to SPCB for inclusion in the website.

5. The Committee will visit Berhampur on 30<sup>th</sup> April, 2019. Detailed programme is to be drawn up and communicated to all concerned.

#### **6.0 Conclusion:**

The enforcement of the provision of different waste management Rules are challenging. In order to implement the Rules more effectively, a holistic approach in different waste management by involving general public by generating awareness is the need of the hour. Because of simultaneous general elections in Odisha implementation process has been slowed down. Once the public are conscious, this issue can be addressed. We may also involve some dedicated NGOs in mass awareness campaign.

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**SECOND REPORT OF THE  
STATE LEVEL COMMITTEE ON  
SOLID WASTE MANAGEMENT  
IN  
ODISHA**

**AUGUST, 2019**

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## 1.0 Introduction:

Government of India in the Ministry of Environment, Forest and Climate Change have notified the Solid Waste Management Rules, 2016 vide Notification SO 1357 (E) dt 8<sup>th</sup> April, 2016 in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000. The Rule specifies the duties of various stakeholders for effective management of solid waste. Various timelines have been stipulated and Hon'ble Supreme Court of India had reviewed the implementation of the Rule in the country and transferred the petition to the Hon'ble National Green Tribunal, New Delhi for further hearing. It was observed by the Tribunal that enforcement of the Rules remained a challenge even after lapse of more than two years. Hon'ble NGT realising the gravity, vide their order dt. 16.01.2019 in the matter in OA No 606/2018 directed that a State Level Committee headed by Justice P K Mohanty, Former Judge of Orissa High Court be constituted with Secretaries of Urban Development/Local Bodies/Local Self-Government, Environment, Rural Development, Health as Members and Member Secretary of PCB to be the Member Secretary of the Committee. The Tribunal further directed that the Committee may hold its first meeting positively before 15.02.2019 and thereafter hold meetings periodically as may be found necessary.

In compliances to the orders of Hon'ble Tribunal, the State Govt. in Forest & Env. Department have notified the State Level Committee vide notification No.2855 dt.08.02.2019 for a period of six months and subsequently the tenure of the said Committee has been extended to another six months.

The first meeting of the State Level Committee was held on 14.02.2019 at Circuit House, Cuttack and subsequently, six more meetings were held in which Secretaries of the respective Departments attended and detailed discussions were held on the progress along with the timelines for compliance of the SWM, PWM and BMW Management Rules.

The Committee made site visit to a Model city i.e Berhampur, a Notified Area Council Chhatrapur and an open defecation free village, Kandigam in Kahneipur Gram Panchayat of Khallikote Block and also MKCG Medical College and Hospital, Berhampur on 30.04.2019.

**The Committee had earlier submitted its First Report to the Hon'ble NGT vide letter No 5340 Dt 31.05.2019 and the present report is in addition to the report already submitted.**

The Committee also visited the Cuttack Municipal Corporation area on 30.07.2019 and SCB Medical College & Hospital, Cuttack on dt. 06.08.2019. The proceedings of the 5<sup>th</sup>

Meeting, 6<sup>th</sup> Meeting, and 7<sup>th</sup> Meeting of the State Level Committee are **annexed** for kind reference.



**Meetings of the State Level Committee held under Chairmanship of Justice P.K. Mohanty,  
Former Judge, Orissa High Court.**

Special Task Force in every district has been constituted vide Office Order 5019 date 08.03.2019 of Forest & Environment Department to create awareness about the Solid Waste Management Rules, 2016 by involving educational, religious and Social organisations including local eco-clubs.

## 2.0 Implementation Status of Solid Waste Management Rules:

The Government of Odisha have notified Odisha Urban Sanitation Policy, 2017 and Odisha Urban Sanitation Strategy, 2017 under rule 11(a) of Solid Waste Management Rules, 2016. 104 ULBs have notified SWM Bye-Laws under Rule 15(e) of the Solid Waste Management Rules, 2016. Rest 10 ULBs are in different stages of publishing the Bye-Laws. All the 114 ULBs have prepared the Solid Waste Management action plan.

### Proposed Time Frame for implementation of SWM Rules in Urban Areas.

Sl. No.	Activity	Time limit from the date of notification of rules	Time frame for full compliance
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	30 <sup>th</sup> November 2019
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	31 <sup>st</sup> December 2020
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (alienation / acquiring)	2 years	28 <sup>th</sup> February 2020
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	2 years	31 <sup>st</sup> December 2019
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	31 <sup>st</sup> December 2019
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	31 <sup>st</sup> December 2019
7	Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population	2 years	30 <sup>th</sup> June 2020
8	Setting up solid waste processing facilities by local bodies below 1,00,000 population.	3 years	30 <sup>th</sup> June 2020
9	Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years	30 <sup>th</sup> June 2021
10	Setting up common or regional sanitary landfills by all local bodies under 0.5 million population for the disposal of permitted waste under the rules	3 years	30 <sup>th</sup> June 2021
11	Bio-remediation or capping of old and abandoned dump sites		31 <sup>st</sup> July 2022

The present status and gaps between target and achievement in management of solid waste in different ULBs are as follows.

Waste Generated	2,575 TPD
Waste Transported	2,253.36 TPD
Waste Processed	1,030 TPD (40%)
Wards with D2D Collection	1,840 (112 ULBs)
% of Wards with D2D Collection	92%
Wards with Source Segregation	833 (96 ULBs)
% of Wards with Segregation	41%
Sites identified for Sanitary landfill	83
Composting Plant Operational (Includes pit composting)	1,833 (79 ULBs)
Composting Plant Capacity	1,762.92 TPD
MRF Operational	132 (48 ULBs)
MRF Capacity	1,027.82 TPD

Implementation of provisions of SWM Rules, 2016 are being reviewed by District Magistrates once in two weeks. Housing & Urban Development Department of the State is adopting the Tamilnadu model of decentralized Solid Waste Management. It was submitted by Housing & Urban Development Department that standard operating procedure (SOP) for decentralized Solid Waste Management has been developed with focus on micro composting centre (MCC) and the same was circulated amongst all UBLs. The SOP contains the detailed process for quantification of waste generation through sample survey, engagement of swachh sathi, their roles and responsibilities, step by step approach in composting processes through MCC, disposal of dry waste, timelines etc. Model plans and estimates for 5 TPD, 4 TPD, 3 TPD, 2 TPD, and 1 TPD MCC have been prepared, technically sanctioned and communicated to all ULBs for immediate adoption. Further sample quotations with specification for equipment such as shredder, feeder belt, sieving unit-Trommel type, baling unit, have been shared with all UBLs. Activity and sub-activity with fixed time line have also been given to ULBs for strict compliances. The timelines suggested are as follows:

Sl. No.	Broad Activity / Deliverable	Sub-Activities	Timeline
1	Basic Statistics	Sample survey for quantification of percapita waste generation (segregated: wet and dry)	4 <sup>th</sup> week of August 2019
2		Map of ULB with ward boundary, roads, parks, etc.	4 <sup>th</sup> week of August 2019
3		Identification of Bulk Waste Generators	4 <sup>th</sup> week of August 2019
4	Availability of Land	Identification of Suitable Land for MCC/OCC	4 <sup>th</sup> week of August 2019
5		Advance possession	4 <sup>th</sup> week of August

			2019
6	Cluster Demarcation	Households to be tagged to the MCC/OCC	4 <sup>th</sup> week of September 2019
7		Demarcation of the area	4 <sup>th</sup> week of September 2019
8	Vehicles	Assessment of vehicles required for door-to-door collection	4 <sup>th</sup> week of August 2019
9		Arrangement of required number of Tricycle, LCV, BOV	4 <sup>th</sup> week of September 2019
10	Human Resources	Identification of WSHG / ALF and selection of Swachh Sathi	4 <sup>th</sup> week of August 2019
11		Identification of Sanitary Workers	4 <sup>th</sup> week of August 2019
12		Selection of Supervisor	4 <sup>th</sup> week of August 2019
13	Route Map	Preparation of Route map tagging vehicle - sanitation worker - households - MCC/OCC	4 <sup>th</sup> week of September 2019
14	Establishment of MCC	Civil Construction	4 <sup>th</sup> week of December 2019
15		Procurement of machinery and installation	4 <sup>th</sup> week of December 2019
16	Disposal of Recyclable Waste	Identification of Rag Pickers and agencies dealing with recyclable dry waste	4 <sup>th</sup> week of September 2019
17		Approval of rate for recyclable waste	4 <sup>th</sup> week of August 2019
18	Establishment of MRF for Dry Waste	Civil Construction	4 <sup>th</sup> week of December 2019
19		Procurement of machinery (Baling Unit) and installation	4 <sup>th</sup> week of December 2019
20	Disposal of Non-recyclable Waste	Identification of Cement Factories	4 <sup>th</sup> week of August 2019
21		Sending the baled non recyclable waste for co-processing	4 <sup>th</sup> week of December 2019
22	IEC	IEC Activities by Swachh Sathi	Continuous activity

The status of implementation would be available and considered in the next meeting of the Committee.

The progress on the status of compliance to the direction of Hon'ble NGT in order dt.26.03.2019 with respect to the activities under Rule- 22 of the SWM Rules, 2016 are as follows:

Sl. No.	Activity under rule 22 of the SWM Rules, 2016	Status of compliance
1	Identification of suitable sites for setting up solid waste processing facilities	Out of 114 ULBs in respect of 104 ULBs, 827.18 acres of land parcels have been identified for setting up solid waste processing and disposal facilities.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities	88 sites have been identified for setting up of sanitary landfill. Some small ULBs are also tagged to nearest landfill and as such regional landfills are being developed. Collectors are in the process of identification of land for remaining ULBs. New technique and methodology have been identified where in Sanitary Landfill may not be required.

3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (alienation / acquiring)	Advance possession of 419.3 acres of land given to 60 ULBs.
4	Enforcing waste generators to practice segregation	<ul style="list-style-type: none"> <li>• 447 Swachh Sathi have been engaged in 23 ULBs (till date) to spread awareness among waste generators for Source Segregation</li> <li>• In order to induce behavioural change in the waste generators, all Sanitation Workers, identified rag pickers, frontline Workers such as, members of WSHGs, NGOs have been trained on the aspects of SWM Rules, 2016 in two spells: 6th to 11th June, 2019 and 20th to 24th June, 2019. Altogether 28,606 persons have been trained.</li> </ul>
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	The door to door collection has been implemented in about 92% of total wards.
6	Ensure separate storage, collection and transportation of construction and demolition wastes	The C&D wastes are transported separately and used for filling up of low-lying areas of cities.
7	Setting up solid waste processing facilities by all local bodies having 1,00,000 or more population	ULBs have adopted Pit Composting for processing of biodegradable waste. 1,833 compost pits have been established so far which have been geotagged and information uploaded in the MIS of Swachh Bharat Mission (Urban) portal.
8	Setting up solid waste processing facilities by local bodies below 1,00,000 population.	48 ULBs have established Material Recovery Facilities for processing of non-biodegradable wastes. Other ULBs are in the process of establishing similar facilities. Micro Composting Centres will be established in all ULBs of Odisha, starting with the Model Cities and Towns.
9	Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5 million or more population	88 sites have been identified for setting up of sanitary landfill. Some small adjacent ULBs are also tagged to nearest landfill and as such regional landfills are being developed.
10	Setting up common or regional sanitary landfills by all local bodies under 0.5 million population	Collectors are in the process of identification of land for remaining ULBs. New techniques and methodologies have been identified where in Sanitary Landfill may not even be required.
11	Bio-remediation or capping of old and abandoned dump sites	During the exposure visit to the State of Tamil Nadu, the officials got first-hand experience of the process relating to bio-mining. Tender shall be floated shortly for bio-remediation of old and abandoned dump sites.



**Quantification of Waste at Athagarh NAC**



**Collection of Waste in segregated manner at Choudwar Municipality**



**Demonstration of Source Segregation at Jagatsinghpur Municipality**



**Collection of Waste in segregated manner at Khandpada NAC**



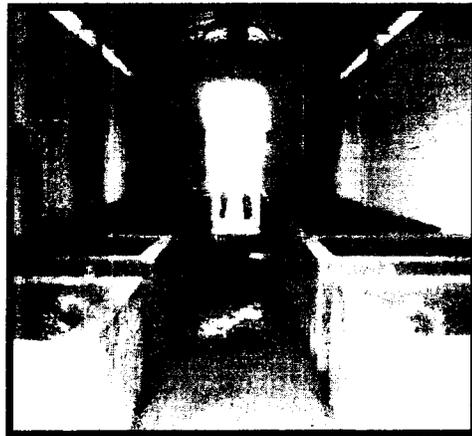
Collection of Waste in segregated manner at Nayagarh Municipality



MCC work in progress at Cuttack Municipal Corporation



MCC work in progress at Noliasahi, Konark



MCC work on Final stage at Kotpad NAC



### Night garbage collection at ASKA NAC

With regards to direction as in 26(vi) of the order of Hon'ble NGT with respect to Training to the District Magistrates or other Officers the Department has taken the following steps.

The Training of Trainers was conducted for the all Commissioners / Additional Commissioners / Deputy Commissioners / of Municipal Corporations, Project Directors of District Urban Development Agencies, Executive Officers, other Senior Officers, Sanitation Experts.



Sensitisation Programme on SWM at Khandapada NAC Sensitisation of Anganwadi worker on SWM at Paradeep

ULB level training on SWM: 1<sup>st</sup> phase - 6<sup>th</sup> to 11<sup>th</sup> June, 2019  
 Refresher training - 20<sup>th</sup> to 24<sup>th</sup> June, 2019  
 Total Persons trained: 28,606

Second round of exposure visit with 13 officers from the Department to Tamil Nadu on SWM was conducted from 19<sup>th</sup> to 21<sup>st</sup> June, 2019.

The learnings of the visit was shared among all Commissioners / Additional Commissioners / Deputy Commissioners / of Municipal Corporations, Project Directors of District Urban Development Agencies, Executive Officers and Engineers from all ULBs in a workshop on 3<sup>rd</sup> July 2019.

As per learnings from exposure visit and subsequent knowledge sharing, 447 number of *Swachh Sathi* have been selected and engaged by different ULBs for SWM activities

In second phase of exposure visit, 11 other officers (including two Collectors) have visited Tamil Nadu from 9<sup>th</sup> to 10<sup>th</sup> July, 2019.

The Training of Trainers was conducted for all the Commissioners/ Additional Commissioners/ Deputy Commissioners of Municipal Corporations, Project Directors of District Urban Development Agencies, Executive Officers, other Senior Officers, Sanitation Experts on different provisions of the Waste Management Rules, 2016 on 31.05.2019 at Bhubaneswar. In turn, they imparted training at ULB level to all the stakeholders and all Sanitation Workers, identified rag pickers, frontline Workers such as, members of WSHGs, NGOs, etc. in 1st phase from 6<sup>th</sup> to 11<sup>th</sup> June, 2019 and refresher training from 20<sup>th</sup> to 24<sup>th</sup> June, 2019. Altogether 28,606 persons have been trained.



Sensitisation of SHG members on SWM at Khariar NAC    Orientation of Swachh Sathi at Kuchinda NAC

Training Module on Solid Waste Management for the identified district level stakeholders in the focus 153 GPs has been prepared.

70 master trainers have been trained for imparting training to the government stakeholders at the district level.



**IEC Exhibition at Nayagarh Municipality**



**IEC activities at Khandapada NAC**



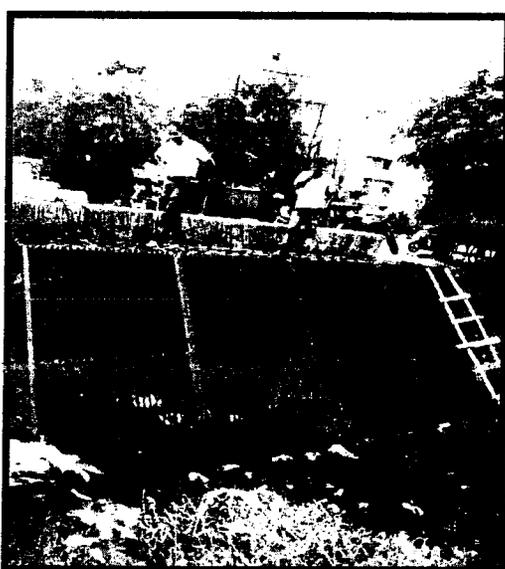
**Sensitisation of SHG members on SWM AT Berhampur Corporation**

Training modules and schedule for the District Magistrates has been finalized.

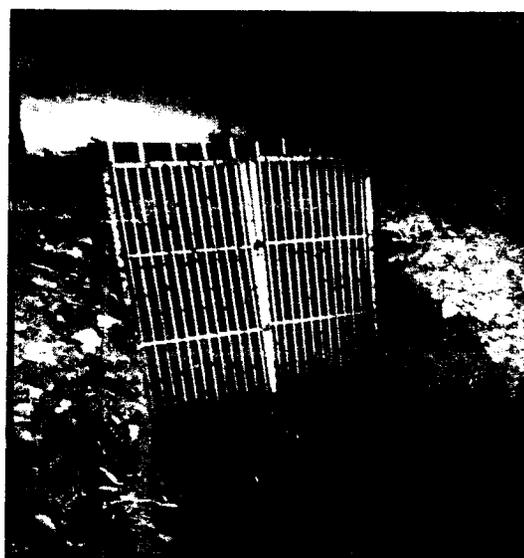
Regarding compliance of Order of NGT w.r.t all the drains (big or small) are tapped with appropriate measures (wire nets etc.) and no municipal solid and plastic waste is allowed to reach the river systems, lakes, water bodies, ponds, marsh lands and wetlands etc. the following actions have been taken.

- A team of drainage experts was roped in for designing grating / grill system to trap solid waste being flown away in drains.
- All ULBs were imparted training on the design, fabrication and fixing implementation of the bar screen.
- The SOP for operation and maintenance of the system was also explained.
- All ULBs were advised to install bar-screens in all drains before onset of ensuing monsoon.
- ULBs have reported that the bar screens have been installed at suitable locations in the drains.

#### **Installation of Bar Screen**



**Rourkela Corporation**



**Kesinga NAC**

A total of 90 Panchayats (3 in each of the 30 districts) have been identified to be developed as Model GPs and uploaded in the Panchayat Raj & Drinking Water Department websites. Further in addition to the above additional 63 Rurban Panchayats have been identified. It is reported that the Gram Panchayat will be made fully compliant with the Rules within 30th September 2019. A calendar of activities on solid waste management for all remaining GPs has been prepared and the timelines for full compliance has been proposed to be within one year. Bye-laws on Solid waste management for GPs have been prepared.

**3.0 Implementation status of Plastic Waste Management Rules:**

With regards to direction as in 26 (i) of the order of Hon'ble NGT with respect to Plastic Waste Management Rules, Forest & Env. Department vide notification No.21103 dt.29.09.2018 have prohibited use, sale, manufacture of polythene carry bag of any thickness and size and single use plastic products in 5 Municipal Corporation of the State and in Puri Municipality w.e.f. 02.10.2018. Further Project Directors of District Urban Development Agencies have been designated as Nodal Officer for implementation of PWM Rules. All ULBs have constituted enforcement squad for enforcement purposes and 7048 kgs of plastic has been seized and Rs.18,97,385/- fine has been collected by the enforcement squads. Cement manufacturing units have been directed by State Pollution Control Board to use Plastic waste from nearby ULBs in their kilns.

Annual Report for the year 2018 as reported has been submitted to CPCB vide SPCB letter No.7296 Dt 22.07.2019.



Plastic ban enforcement at Patnagarh NAC



Plastic ban enforcement at Nawarangpur Municipality



Media Coverage of enforcement of polythene ban in G.Udayagiri NAC

#### 4.0 Implementation status of Bio-medical Waste Management Rules:

State Government have reconstituted the State Level Advisory Committee under Bio-Medical Waste Management Rules vide order No. 6446, dtd. 07.03.2019 and No. 8243, dtd. 28.03.2019. It is reported that, the meetings of the said committee were held on 11.03.2019, 05.04.2019 & 17.05.2019. The sensitization cum training has been imparted to all DPHOs, SDMOs, MOs, Hospital Managers and Matron during the month of April.

In compliance to Rule-13 of Bio-medical Rules, 2016, it is reported that the State Pollution Control Board has submitted the Annual Report to CPCB for the period 2018 vide letter No. 7401 dt. 23.07.2019. Further it is reported that the Inventory of Health Care Facility and Bio-medical Waste generation has been initiated by State Pollution Control Board Odisha. Further it is reported that the State Health and Family Welfare Department has submitted Action Plan on compliance of Bio-medical Waste Management Rules, 2016 which has been evaluated by CPCB by Attributing a score for each performance indicator for effective management of Bio-medical waste and the Action plan of the state has been given a score 4.5 indicating the Action plan to be considered as satisfactory. Further CPCB has provided suggestions for further improvement of the Action Plan. Steps are being taken for further improvement in terms of suggestion of CPCB. The above information has been submitted by CPCB to Hon'ble NGT in O.A. No.710/2017, 711/2017, 712/2017, 713/2017 in the matter of Sailesh Singh vrs. Others.

The status of authorization granted to various health care facilities in the State as reported is as below:

##### i) Authorization Status of Health Care Establishments (HCEs) (Other than State Govt.)

Category of HCEs	Total No. of HCEs in Authorization Administration	No. of HCEs having authorization	No. of HCEs whose applications are under process	No. of HCEs not applied for renewal of authorization
<b>Bedded</b>	969	625	167	177
<b>Non-bedded</b>	1018	721	161	136
<b>Total</b>	1987*	1346	328	313

**N.B-** \* Ten HCEs have been closed. HCEs who have not applied for authorization have been served with notice to apply for authorization failing which Environmental compensation is to be charged.

##### ii) Authorization Status of Govt. Health Care Establishments (HCEs) (Government)

Category of HCEs	Total No. of HCEs	Total No. of HCEs in Authorization Administration	No. of HCEs having authorization	No. of HCEs whose applications are under process	No. of HCEs not applied for renewal of authorization
<b>Total</b>	1812	1636	1386	214	36

35 numbers of health care facilities implemented Bar coding system and the rest have made application for 15 days` time to implement the same.

Annual Report under Biomedical Waste Management Rules, 2016 have been submitted by SPCB to CPCB vide letter No. 7401, dtd. 23.07.2019 and the same have been uploaded in the official website of the SPCB. Odisha for public view.

#### **5.0 Important decisions taken by the Committee for implementation:**

##### **In its 5<sup>th</sup> meeting held on 30.05.2019**

1. Direction be given to ULBs/Municipalities for tracking and analysis of GPS fitted vehicles carrying Municipal wastes.
2. Next visit will be to Cuttack Municipal Corporation, where the CMC will make a presentation on their solid waste management practice. On the same day the Committee will also visit the SCB Medical College & Hospital and study the BMW disposal practice.
3. The website was launched. It was decided to issue a public notice through vernacular dailies for information of the general public to lodge complaints/grievances if any regarding management of Solid Waste including bio-medical waste and plastic waste in their area.
4. The format for monthly reporting for Collectors was finalized and it was decided that Member Secretary of the State Level Committee will send the format to all Collectors for their reporting.

##### **In its 6<sup>th</sup> Meeting held on 09.07.2019**

1. Reminders be sent to Collectors for submitting monthly report in prescribed format within the stipulated timeframe.
2. Transport Authorities may be moved to ensure registration of cesspool vehicles as such and not to register as water tanker as is reportedly being done.
3. Municipal authorities are to take effective steps to ensure emptying of the cesspool vehicle at identified designated locations. GPS may be fixed up in all cesspool vehicles. whether of Municipal Corporations/ Municipalities/ NACs etc. or private vehicle permitted to carry waste material by the appropriate authorities to take stock of the movements while carrying the sludge.
4. An Early decision on the proposal regarding adoption of Tamilnadu Model of decentralized SWM may be taken.

5. Private cesspool vehicles engaged for the purpose may be fitted with GPS in each of the vehicles or else local authority may explore the possibility of fixing up GPS systems in such private vehicles.

**In its 7<sup>th</sup> meeting held on 06.08.2019**

1. Commissioner, CMC to ensure no solid waste is dumped along the ring road of Cuttack city.
2. CMC to ensure lifting of solid waste already dumped in Hadiapatha in a time bound manner.
3. The Committee will visit Bhubaneswar Municipal Corporation area for overseeing the management of solid wastes in Bhubaneswar as well as visit to Faecal Sludge Treatment plant at Bhubaneswar. Detailed programme is to be drawn up and communicated to all concerned.

**6.0 Conclusion:**

The State Level Committee meets every month to take a stock of the management of Solid Waste by reviewing the implementation of the provisions of the said Rules. Serious efforts are being made to ensure implementation of the orders of the Hon'ble Tribunal and the provisions of Solid Waste Management Rules, 2016 in its letter and spirit. Follow up actions and the progress of implementations are being monitored from time to time. The visits of the Committee to different ULBs and Hospitals indicate that there has been improvement in the implementation of various provisions of Waste Management Rules. The training imparted to the personnel engaged in sanitation work, in terms of the observation of the Hon'ble Tribunal, and the participation of the ground level workers and officers, has contributed to the improvement in the management of Solid Waste. The progress in implementation so far has taken some momentum. However, much more has to be done for further improvement in implementation of the Rules and orders of the Hon'ble Tribunal within the scheduled time frame.

The Chief Secretary of the State is reviewing the progress made in the implementation status every month through video conferencing with the Collectors. Further at the district level District Magistrates are reviewing the progress and submitting the report to the State Level Committee.

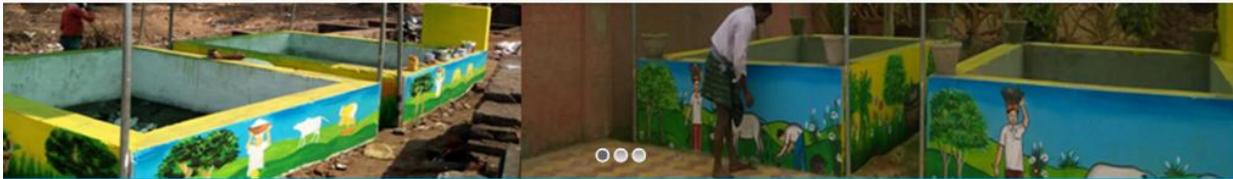
There has been some tangible progress and improvement in the management of solid waste in the State, but in order to achieve the target within the time schedule, more effective and earnest steps need be taken at all levels.

**ANNEXURE- E SERIES**

**[Website Home Page]**

# STATE LEVEL COMMITTEE ON SOLID WASTE MANAGEMENT, ODISHA

HOME ABOUT US COURT ORDERS & CIRCULARS PUBLIC COMPLAINT / GRIEVANCE TIME FRAME FOR IMPLEMENTATION ACTION TAKEN PROCEEDINGS CONTACT REPORT



## Monthly Reporting Format

In pursuance to the directions of the Hon'ble National Green Tribunal Principal Bench, New Delhi dated 16.01.2019 the Government of Odisha in Forest & Environment Department has constituted a "State Level Committee" for solid waste management in the State, under the Chairmanship of the Hon'ble Justice P.K Mohanty, Former Judge of High Court of Orissa to monitor the progress of Solid Waste Management in the State vide letter No. 2855 dt. 08.02.2019

### Chairman & Members of State Level Committee



**Justice P.K. Mohanty**  
Former Judge of High Court of Odisha  
Chairman of "State Level Committee" for solid waste management



**Suresh Mahapatra, IAS**  
Additional Chief Secretary, F&E Department



**Shri C. Mathi Vathanan, IAS**  
Principal Secretary, H&UD Department



**Shri DK Singh, IAS**  
Principal Secretary, PR&SDW Department



**Dr PK Meherda IAS**  
Principal Secretary, Health & Family Welfare Department



**Shri Debidutta Biswal, IPS**  
Member Secretary SP&B, Odisha Member Convenor

### Other Links

- > NATIONAL GREEN TRIBUNAL
- > MOEF & OC, Govt of India
- > CPCB
- > F&E Department, Govt of Odisha
- > HEALTH & FAMILY WELFARE Deptt, Govt of Odisha
- > Panchayat Raj & DW Department, Govt of Odisha
- > H&UD Department, Govt of Odisha
- > SP&B Odisha

### Public Complaint /Public Grievance

Name	Email	Subject
<input type="text"/>	<input type="text"/>	<input type="text"/>
Mobile No	Address	City
<input type="text"/>	<input type="text"/>	<input type="text"/>
District	Types of Pollution	
Choose your district	--Choose one--	
Complain		
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Choose file No file chosen

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### Gallery





**ANNEXURE- F SERIES**

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EPABX : 2561909/2562847  
E-mail: paribesh1@ospcboard.org  
Website: [www.ospcboard.org](http://www.ospcboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII  
Bhubaneswar – 751 012, INDIA

No. 5529 /IND-IV-SW-16A

Date: 10.06.19

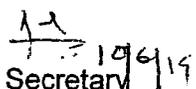
**PUBLIC NOTICE**

This is to bring to the Notice of all General Public that a " State Level Committee for Solid Waste Management" (SLCSWM) in the State has been constituted by the order of Hon'ble National Green Tribunal, New Delhi for overseeing the management of solid waste in the State. The Committee has launched its website [www.slcswm.in](http://www.slcswm.in) in which there is a provision for filling public complaint /grievance. Any complaint related to Solid Waste /Plastic Waste / Bio Medical Waste /Construction and Demolition Waste can be lodged through the "Public Complaint / Grievance" at Home page of website of the State Level Committee on Solid Waste Management, Odisha [www.slcswm.in](http://www.slcswm.in) .Public can lodge complaint by clicking "Public Grievance" icon and may give details of their complaint in the space provided, with images / videos, if any. An acknowledgement will be generated by the system after the complaint is registered successfully. The complaints will then be forwarded to the concerned departments depending on their types for appropriate action. Action taken on the complaint will be intimated to the complainant through their email by the concerned department .

  
Member Secretary, SPCB  
Cum Member Convenor, SLCSWM

Memo No. 5530 Dt. 10.06.19

Copy forwarded to Asst. Administrative officer, SPC Board, Bhubaneswar for information and necessary action.

  
Member Secretary



# ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼, ଓଡ଼ିଶା

[ ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର ]

ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନିଳକଣ୍ଠ ନଗର, ୟୁନିଟ୍ -୮,

ଭୁବନେଶ୍ୱର- ୭୫୧ ୦୧୨

ସଂଖ୍ୟା ୫୭୫୭ / IND-IV-SW-164

ତା 13.06.2019

## ସାଧାରଣ ବିଜ୍ଞପ୍ତି

ଏତଦ୍ୱାରା ସମସ୍ତ ଜନସାଧାରଣଙ୍କ ଅବଗତୀ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଛି ଯେ ମାନ୍ୟବର ଜାତୀୟ ସରକାର ତ୍ରିବିଧିକାରୀ, ନୂଆଦିଲ୍ଲୀଙ୍କ ନିର୍ଦ୍ଦେଶ ଅନୁଯାୟୀ ରାଜ୍ୟର କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ପରିଚାଳନାର ତଦାରଖ କାର୍ଯ୍ୟ ପାଇଁ ଏକ ରାଜ୍ୟସ୍ତରୀୟ କମିଟି ଗଠନ କରାଯାଇଛି । କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ/ ପ୍ଲାଷ୍ଟିକ୍ ବର୍ଜ୍ୟବସ୍ତୁ/ ଡାକ୍ତରୀ ବର୍ଜ୍ୟବସ୍ତୁ / ନିର୍ମାଣ ଏବଂ ବିଧିବଦ୍ଧ ଜନିତ ବର୍ଜ୍ୟବସ୍ତୁ ଆଦିର ପରିଚାଳନା ସମ୍ପନ୍ନୀୟ ଯେକୌଣସି ଅଭିଯୋଗ ଏହି କମିଟିର ୱେବସାଇଟ୍ [www.slcswm.in](http://www.slcswm.in) ମାଧ୍ୟମରେ ଦାଖଲ କରାଯାଇପାରିବ । ଜନସାଧାରଣ ଉକ୍ତ ୱେବସାଇଟ୍ରେ ଥିବା 'ଜନସାଧାରଣ ଅଭିଯୋଗ' ଆଇକନ୍‌କୁ କ୍ଲିକ୍ କରି ଅଭିଯୋଗ ସମ୍ପନ୍ନୀୟ ବିଷ୍ଣୁତ ତଥ୍ୟ ସହିତ ଫଟୋ / ଭିଡ଼ିଓ ଆଦି ଅପଲୋଡ୍ କରିପାରିବେ । ଅଭିଯୋଗଟି ସଫଳତାର ସହ ଦାଖଲ ହେଲେ ଏକ 'ପ୍ରାପ୍ତିପତ୍ର' ହାସଲ ହେବ । ଏହାପରେ ଅଭିଯୋଗ ଗୁଡ଼ିକୁ ସଂପୃକ୍ତ ବିଭାଗୀୟ ଅଧିକାରୀଙ୍କୁ ଉପଯୁକ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବା ନିମନ୍ତେ ପଠାଯିବ ଏବଂ ଏହା ଉପରେ ନିଆଯାଇଥିବା ପଦକ୍ଷେପ ଗୁଡ଼ିକ ଇମେଲ ଜରିଆରେ ଅଭିଯୋଗକାରୀଙ୍କୁ ଜଣାଇ ଦିଆଯିବ ।

ସ୍ୱାମୀନାଥ ମହାନ୍ତି  
ସଦସ୍ୟ ସଚିବ / ସଦସ୍ୟ ଆବାହକ



# ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼, ଓଡ଼ିଶା

[ ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର ]

ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନିଳକଣ୍ଠ ନଗର, ୟୁନିଟ୍ -୮,

ଭୁବନେଶ୍ୱର- ୭୫୧ ୦୧୨

ସଂଖ୍ୟା 10422 / IND-IV-SW-164

ତା ୦୫.10.2019

## ସର୍ବସାଧାରଣ ବିଜ୍ଞପ୍ତି

ଏତଦ୍ୱାରା ସମସ୍ତ ଜନସାଧାରଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଛି ଯେ ମାନ୍ୟବର ଜାତୀୟ ସବୁଜ ଟ୍ରିବ୍ୟୁନାଲ, ନୂଆଦିଲ୍ଲୀଙ୍କ ନିର୍ଦ୍ଦେଶ ଅନୁଯାୟୀ ରାଜ୍ୟର କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ପରିଚାଳନାର ତଦାରଖ କାର୍ଯ୍ୟ ପାଇଁ ଏକ ରାଜ୍ୟସ୍ତରୀୟ କମିଟି ଗଠନ କରାଯାଇଛି । କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ/ ପ୍ଲାଷ୍ଟିକ୍ ବର୍ଜ୍ୟବସ୍ତୁ/ ଡାକ୍ତରୀ କଠିନ ଜୈବ ବର୍ଜ୍ୟବସ୍ତୁ / ନିର୍ମାଣ ଏବଂ ବିଧ୍ୱସ୍ତ ଜନିତ ବର୍ଜ୍ୟବସ୍ତୁ ଆଦିର ପରିଚାଳନା ସମ୍ବନ୍ଧୀୟ ଯେକୌଣସି ଅଭିଯୋଗ ଏହି କମିଟିର ୱେବସାଇଟ୍ [www.slcswwm.in](http://www.slcswwm.in) ମାଧ୍ୟମରେ ଦାଖଲ କରାଯାଇପାରିବ । ଯଦି ଜନସାଧାରଣ ଉପରୋକ୍ତ ବର୍ଜ୍ୟବସ୍ତୁ ସମ୍ବନ୍ଧୀୟ କୌଣସି ଅଭିଯୋଗ ଦାଖଲ କରିବାକୁ ଚାହୁଁଥାନ୍ତି, ତେବେ ଉକ୍ତ ୱେବସାଇଟ୍ରେ ଥିବା 'ଜନସାଧାରଣ ଅଭିଯୋଗ' ଆଇକନ୍‌କୁ କ୍ଲିକ୍ କରି ଅଭିଯୋଗ ସମ୍ବନ୍ଧୀୟ ବିସ୍ତୃତ ତଥ୍ୟ ସହିତ ଫଟୋ / ଭିଡ଼ିଓ ଆଦି ମଧ୍ୟ ଅପଲୋଡ୍ କରିପାରିବେ ଏବଂ ଅଭିଯୋଗଟି ସଫଳତାର ସହ ଦାଖଲ ହେଲେ ଏକ 'ପ୍ରାପ୍ତିସ୍ୱୀକାର' ହାସଲ ହେବ । ଏହାପରେ ଅଭିଯୋଗ ଗୁଡ଼ିକୁ ସଂପୃକ୍ତ ବିଭାଗୀୟ ଅଧିକାରୀଙ୍କୁ ଉପଯୁକ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବା ନିମନ୍ତେ ପଠାଯିବ ଏବଂ ଏହା ଉପରେ ନିଆଯାଇଥିବା ପଦକ୍ଷେପ ଗୁଡ଼ିକ ଇମେଲ ଜରିଆରେ ଅଭିଯୋଗକାରୀଙ୍କୁ ଜଣାଇ ଦିଆଯିବ ।

ଚିନ୍ମୟ ମହାନ୍ତି  
ସଦସ୍ୟ ସଚିବ / ସଦସ୍ୟ ଆବାହକ

**NOTION**



FAX : 2562822/2560955  
Tel : 0674-256403  
FAX 0674-2564033/2564573  
EPABX : 2561909/2562847  
E-mail : par.besh1@ospcboard.org  
Website : www.ospcboard.org

**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII  
Bhubaneswar-751012, INDIA

No. 5529/IND-IV-SW-164

**PUBLIC NOTICE**

Date : 10.06.19

This is to bring to the Notice of all General Public that a "State Level Committee for Solid Waste Management" (SLCSWM) in the State has been constituted by the order of Hon'ble National Green Tribunal, New Delhi for overseeing the management of solid waste in the State. The Committee has launched its website [www.slcswm.in](http://www.slcswm.in) in which there is a provision for filling public complaint/grievance. Any complaint related to Solid Waste / Plastic Waste / Bio Medical Waste / Construction and Demolition Waste can be lodged through the "Public Complaint / Grievance" at Home page of website of the State Level Committee on Solid Waste Management, Odisha [www.slcswm.in](http://www.slcswm.in). Public can lodge complaint by clicking "Public Grievance" icon and may give details of their complaint in the space provided, with images / videos, if any. An acknowledgment will be generated by the system after the complaint is registered successfully. The complaints will then be forwarded to the concerned departments depending on their types for appropriate action. Action taken on the complaint will be intimated to the complainant through their email by the concerned department.

Sd/- Member Secretary, SPCB  
Cum Member Convenor, SLCSWM

SCA/1618

19, the candidates bearing following the Post of Assistant Director of O.P.S. Office of the Commission, 19, Dr. P. K. following programme.

Roll Nos.
101005, 101023, 104052, 105012, 106003, 107023 & 107032 = 07 Candidates
107034, 107105, 107106 & 107142 = 04 Candidates
107147, 107148, 107167, 107197, 107213, 107257 & 107255 = 07 Candidates
107298, 111018, 111035 & 111050 = 04 Candidates

on Website of the Commission from

bove recruitment is purely provisional. ury found at any stage before or after down in the Advertisement. ssion at <http://opsc.gov.in>.

Sd/- Secretary

**ସମାଜ**  
The Samaj  
**APPOINTMENT**  
on every  
**MONDAY & FRIDAY**

**DISTRICT OFFICE : JAGATSINGHPUR (EMERGENCY SECTION)**

No. 441/Emg

**EXPRESSIONS OF INTEREST**

Date : 6.6.2019

**05-F :** Expressions of Interest (Eoi) are invited from intending and eligible Non-Governmental Organizations (NGOs) for preparation of 450 numbers of Village Disaster Management Plans (VDMP) in Jagatsinghpur district. The details of the term of reference for preparation of VDMP, eligibility criteria, selection procedure of NGOs, etc. are uploaded in the district website i.e. <https://jagatsinghpur.nic.in>.

Interested NGOs, fulfilling the eligibility criteria may submit their Expression of Interest (Eoi) along with relevant documents to the Collector, Jagatsinghpur, PIN-754103 by 5.00 PM on 18th June 2019 through Speed Post / Regd. Post / Courier only. The envelope containing the Eoi must be super-scribed on the top as "Application of Expression of Interest for Preparation of Village Disaster Management Plan". Any modification or alteration, if so required, will be intimated through the district website. The authority reserves the right to cancel or modify the Eoi without assigning any reason thereof.

Sd/-  
Collector and District Magistrate  
Jagatsinghpur

24139/11/0001/1920

**ଏକଲବ୍ୟ ଆଦର୍ଶ ଆବାସିକ ବିଦ୍ୟାଳୟ, ମାଲକାନଗିରି ଜିଲ୍ଲା-ମାଲକାନଗିରି**

ପତ୍ରସଂଖ୍ୟା : ୨୭୪

ତାରିଖ : ୧୦.୦୬.୨୦୧୯

**୨୦୧୯-୨୦ ଶିକ୍ଷାବର୍ଷ ନିମିତ୍ତ ଏକାଦଶ (ବିଜ୍ଞାନ CHSE) ଶ୍ରେଣୀରେ ନାମ ଲେଖାଇବା ନିମନ୍ତେ ସୂଚନା**

- ଏହି ବିଦ୍ୟାଳୟରେ ଏକାଦଶ ବିଜ୍ଞାନ ଶ୍ରେଣୀ (୨୦୧୯-୨୦୨୦)ରେ ନାମ ଲେଖାଇବା ପାଇଁ ଦଶମ ଶ୍ରେଣୀରେ ଉତ୍ତୀର୍ଣ୍ଣ ହୋଇଥିବା ଛାତ୍ର/ଛାତ୍ରୀମାନଙ୍କଠାରୁ ଆବେଦନପତ୍ର ଗ୍ରହଣ କରାଯାଉଛି ।
- ଏହି ବିଦ୍ୟାଳୟରୁ ଉତ୍ତୀର୍ଣ୍ଣ ST ବିଦ୍ୟାର୍ଥୀ ପାଇଁ ଦଶମ ଶ୍ରେଣୀରେ ସର୍ବନିମ୍ନ ୫୦% ରଖି ଉତ୍ତୀର୍ଣ୍ଣ ହୋଇଥିଲେ ସିଧାସଳଖ ନାମ ଲେଖାଇପାରିବେ ।
- ଅବଶିଷ୍ଟ ଅଡ୍ଡେବାସୀ (Hostel) ଆସନ ପାଇଁ କେବଳ ST ବର୍ଗର ଛାତ୍ରଛାତ୍ରୀ ଆବେଦନ କରିପାରିବେ ।
- ବିଦାଧାରୀ ପାଇଁ ଛାତ୍ରଛାତ୍ରୀ ନିର୍ଦ୍ଧାରିତ ରାଜସ୍ୱ ଗ୍ରାମର ହୋଇଥିବା ଆବଶ୍ୟକ ।
- ଆବେଦନପତ୍ର ବିଦ୍ୟାଳୟ କାର୍ଯ୍ୟାଳୟରେ ଉପକରଣ ଓ ବଦଳି ତେବେ ।

**OFFICE OF THE TRANSPORT COMMISSIONER-CUM-CHAIRMAN STATE TRANSPORT AUTHORITY ODISHA, CUTTACK**

**Tender Call Notice**

Providing Comprehensive Maintenance Contract of Surveillance Equipment installed in Highway Interceptors

No.LXVI/101/2008/6210/TC

Dated : 11/06/2019

Sealed bids from intending manufactures or authorized dealers /suppliers are invited for maintenance of surveillance equipment installed in 23 nos. of Highway Interceptors.

Tender papers duly filled-in and complete in all respect should reach the office of the Transport Commissioner on or before date **27.06.2019 by 1.00 PM**. The tender document can also be downloaded from STA website <http://orissatransport.nic.in> / <http://odishatransport.gov.in> on or after **13.06.2019**. The tender document should accompany with cost of tender paper amounting to Rs.5000/- Rupees Five thousand only), which is Non-refundable and EMD amounting to Rs.50,000/- (Rs. Fifty thousand) only by way of Bank draft/ Banker's cheque drawn

prescribed application form is 46001/11/0001/1920

ଖାସ

46001/11/0001/1920

Sd/- Joint Secretary



# ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼, ଓଡ଼ିଶା

(ଜଳୀୟ ଓ ପରିବେଶ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର)

ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନୀଳକଣ୍ଠନଗର, ୟୁନିଟ୍-୮,

ଭୁବନେଶ୍ୱର-୭୫୧୦୧୨

ସଂଖ୍ୟା : ୫୭୧୨ / INO-IV-SW-134

ତା. ୧୩.୦୭.୨୦୧୯

## ସାଧାରଣ ବିଜ୍ଞପ୍ତି

ଏତଦ୍ୱାରା ସମସ୍ତ ଜନସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଛି ଯେ ମାନ୍ୟବର ଜାତୀୟ ସବୁଜ ଟ୍ରଷ୍ଟିମାନାଲ, ନୂଆଦିଲ୍ଲୀଙ୍କ ନିର୍ଦ୍ଦେଶ ଅନୁଯାୟୀ ରାଜ୍ୟର କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ପରିଚାଳନାର ତଦାରଖ କାର୍ଯ୍ୟ ପାଇଁ ଏକ ରାଜ୍ୟସ୍ତରୀୟ କମିଟି ଗଠନ କରାଯାଇଛି । କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ / ପ୍ଲାଷ୍ଟିକ ବର୍ଜ୍ୟବସ୍ତୁ / ଡାକ୍ତରୀ ବର୍ଜ୍ୟବସ୍ତୁ / ନିର୍ମାଣ ଏବଂ ବିଧିବଦ୍ଧ ଜନିତ ବର୍ଜ୍ୟବସ୍ତୁ ଆଦିର ପରିଚାଳନା ସମ୍ପନ୍ନୀୟ ଯେକୌଣସି ଅଭିଯୋଗ ଏହି କମିଟିର ୱେବସାଇଟ୍ [www.slcswm.in](http://www.slcswm.in) ମାଧ୍ୟମରେ ଦାଖଲ କରାଯାଇପାରିବ । ଜନସାଧାରଣ ଉକ୍ତ ୱେବସାଇଟ୍ରେ ଥିବା 'ଜନସାଧାରଣ ଅଭିଯୋଗ' ଆଇକନ୍‌କୁ କ୍ଲିକ୍ କରି ଅଭିଯୋଗ ସମ୍ପନ୍ନୀୟ ବିସ୍ତୃତ ତଥ୍ୟ ସହିତ ଫଟୋ / ଭିଡ଼ିଓ ଆଦି ଅପଲୋଡ୍ କରିପାରିବେ । ଅଭିଯୋଗଟି ସଫଳତାର ସହ ଦାଖଲ ହେଲେ ଏକ 'ପ୍ରାପ୍ତିସ୍ୱୀକାର' ହାସଲ ହେବ । ଏହାପରେ ଅଭିଯୋଗଗୁଡ଼ିକୁ ସଂପୃକ୍ତ ବିଭାଗୀୟ ଅଧିକାରୀଙ୍କୁ ଉପଯୁକ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବା ନିମନ୍ତେ ପଠାଯିବ ଏବଂ ଏହା ଉପରେ ନିଆଯାଇଥିବା ଯଦକ୍ଷେପଗୁଡ଼ିକ ଇମେଲ୍ ଜରିଆରେ ଅଭିଯୋଗକାରୀଙ୍କୁ ଜଣାଇ ଦିଆଯିବ ।

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(ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର)  
ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନୀଳକଣ୍ଠ ନଗର, ୟୁନିଟ୍-୮, ଭୁବନେଶ୍ୱର-୭୫୧୦୧୨

ଫାକ୍ସ 10422/IND-IV-SW-164 ତା. 04.10.2019

**ସର୍ବସାଧାରଣ ବିଜ୍ଞାପିତ୍ର**

ଏତଦ୍ୱାରା ସମସ୍ତ ଜନସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଛି ଯେ ମାନ୍ୟବର ଜାତୀୟ ସବୁଜ ଟ୍ରିଗ୍ରୀନାଲ, ନୂଆଦିଲ୍ଲୀଙ୍କ ନିର୍ଦ୍ଦେଶ ଅନୁଯାୟୀ ରାଜ୍ୟର କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ପରିଚାଳନାର ତଦାରଖ କାର୍ଯ୍ୟ ପାଇଁ ଏକ ରାଜ୍ୟସ୍ତରୀୟ କମିଟି ଗଠନ କରାଯାଇଛି । କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ / ପ୍ଲାଷ୍ଟିକ ବର୍ଜ୍ୟବସ୍ତୁ / ଡାକ୍ତରୀ କଠିନ ଜୈବ ବର୍ଜ୍ୟବସ୍ତୁ / ନିର୍ମାଣ ଏବଂ ବିଧି-ସଜ୍ଜନିତ ବର୍ଜ୍ୟବସ୍ତୁ ଆଦିର ପରିଚାଳନା ସମ୍ପନ୍ନାୟ ଯେକୌଣସି ଅଭିଯୋଗ ଏହି କମିଟିର ୱେବସାଇଟ୍ [www.slcswm.in](http://www.slcswm.in) ମାଧ୍ୟମରେ ଦାଖଲ କରାଯାଇପାରିବ । ଯଦି ଜନସାଧାରଣ ଉପରୋକ୍ତ ବର୍ଜ୍ୟବସ୍ତୁ ସମ୍ପନ୍ନାୟ କୌଣସି ଅଭିଯୋଗ ଦାଖଲ କରିବାକୁ ଚାହୁଁଥାନ୍ତି, ତେବେ ଉକ୍ତ ୱେବସାଇଟ୍ରେ ଥିବା 'ଜନସାଧାରଣ ଅଭିଯୋଗ' ଆଇକନ୍‌କୁ କ୍ଲିକ୍ କରି ଅଭିଯୋଗ ସମ୍ପନ୍ନାୟ ବିସ୍ତୃତ ତଥ୍ୟ ସହିତ ଫଟୋ / ଭିଡ଼ିଓ ଆଦି ମଧ୍ୟ ଅପଲୋଡ କରିପାରିବେ ଏବଂ ଅଭିଯୋଗଟି ସଫଳତାର ସହ ଦାଖଲ ହେଲେ ଏକ 'ପ୍ରାପ୍ତିସ୍ୱୀକାର' ହାସଲ ହେବ । ଏହାପରେ ଅଭିଯୋଗଗୁଡ଼ିକୁ ସମ୍ପୂର୍ଣ୍ଣ ବିଭାଗୀୟ ଅଧିକାରୀଙ୍କୁ ଉପଯୁକ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରିବା ନିମନ୍ତେ ପଠାଯିବ ଏବଂ ଏହା ଉପରେ ନିଆଯାଇଥିବା ପଦକ୍ଷେପଗୁଡ଼ିକ ଜମେଲ ଜରିଆରେ ଅଭିଯୋଗକାରୀଙ୍କୁ ଜଣାଇ ଦିଆଯିବ ।

ସ୍ୱା/-  
ସଦସ୍ୟ ସଚିବ / ସଦସ୍ୟ ଆବାହକ

S/5236

ଓଡ଼ିଆ ଦୈନିକ ଖବରକାଗଜ 'ସମାଜ' ପାଠକ ପାଠିକାଙ୍କୁ ବିଜ୍ଞାପିତ ଅଞ୍ଚଳ

୧. ସହରକୁ ପରିଷ୍କାର ପରିଚଳନା ଉତ୍ସାହ ପାଇଁ ଗଣତନ୍ତ୍ର । ଏବଂ ତାଙ୍କୁ ପ୍ରତ୍ୟେକ ସଫଳ କାର୍ଯ୍ୟ ପାଇଁ ଗାଈ ଗୋରୁ ଓ ଗୃହପାଳିତ ପଶୁଙ୍କୁ ସର୍ବସାଧାରଣ ବ୍ୟକ୍ତିଗତ ଏବଂ ସାଧାରଣ ଶୈଳୀରେ ବ୍ୟବହାର କରିବାକୁ ଅନୁରୋଧ ।

୨. ଖର୍ଚ୍ଚ ନ. ୦୬ ଠାରେ ଶିଶୁ ଉଦ୍ଦ୍ୟାନ ନିର୍ମାଣ ନିମନ୍ତେ (୪) ବର୍ଜ୍ୟବସ୍ତୁ ପରିଚାଳନା ନିମନ୍ତେ ନିଜସ୍ୱ ନୂତନ କାର୍ଯ୍ୟାଳୟ ନିର୍ମାଣ ପାଇଁ ବ୍ୟୟ ସାଧନ ।

ବିଜ୍ଞାପିତ ଅଞ୍ଚଳ ପରିଷଦ, ବନ୍ଦୁଗାଁ ପଞ୍ଚାୟତ

**Give Optimum Advertisements DISPLAY CL**

**Odisha State Dept. Annex Building**

Advt.No. 47/19  
**TENDER CALL REGISTERS**

387-E : Sealed tenders are invited for (GSTIN) having adequate experience & printing. Details regarding the website: [www.nhmodisha.gov.in](http://www.nhmodisha.gov.in) the undersigned by 24.10.2019. The undersigned reserves the right to assign any reason therefor.

10084/11/0030/1920

**RAVENS**  
Applications are invited on Date-18.10.2019 for a temporary Major Research Assistant in Ravenshaw University. [www.ravenshawuniversity.org](http://www.ravenshawuniversity.org)  
Dt.27.09.2019

**ODISHA PUBLIC SERVICE COMMISSION CUTTACK NOTICE**

No.6325/P.S.C., Dt. 4.10.19  
IE-08-19/20 (DR-III)

**144-D** : It is for information of all candidates for recruitment to the post of Assistant Town Planner under Odisha Municipal Planning Service pursuant to Advertisement No. 04 of 2019-20 that the Commission have decided to conduct the Written Examination on **10.11.2019 (Sunday)**. The programme of the said examination will be notified later.

2. The candidates are advised to visit the Website of the Commission at <http://opsconline.gov.in> for further information.

12002/11/0074/1920 Sd/- Secretary

**ZILLA SWASTHYA SAMITI, RAYAGADA (UNDER NATIONAL HEALTH MISSION)**

Advt. No. 10/NHM/2019 **CONTRACTUAL ENGAGEMENT** Date : 04.10.19

**391-E** : ZSS Rayagada invites the application from suitable candidate for engagement of District Programme co-coordinator (DPC), PPM Coordinator, STS under RNTCP and Block Account Manager under NHM, Odisha on contractual basis. The complete filled in application forms along with other documents should reach the Office of CDM&PHO, Rayagada, At-DHH Rayagada, Dist-Rayagada, Pin-765001 on or before **27.10.2019** at **5.00 P.M.** positively. Interested candidates are requested to log on to district official website ([www.rayagada.nic.in](http://www.rayagada.nic.in)) for downloading the application forms, detail qualification & eligibility criteria etc. for all the post.

10035/11/0013/2020 Sd/- CDM&PHO-Cum-District Mission Director, Rayagada

**ODISHA STATE BARRA**  
No. IIE-104/2019/3132/OSS  
74-T : Pursuant to Answer Key on the Gen

**ANNEXURE- G**  
**[Prescribed Format]**

## MONTHLY REPORTING FORMAT

For the Month: \_\_\_\_\_

### (Information with regard to Solid Waste Management)

1.	Name of the District				
2.	No. of ULBs in the District				
3.	No. of Census towns in the District				
4.	No. of Gram Panchayats (GPs) in the District				
5.	Total No. of Wards	In Nos.			
	1. ULB				
	2. Census town				
	3. GPs				
6.	Man power engaged for sanitation work				
	1. ULB				
	2. Census town				
	3. GPs				
7.	Action Plan prepared for solid waste management				
	1. ULB				
	2. Census town				
	3. GPs				
8.	Funds earmarked for solid waste management				
	1. ULB				
	2. Census town				
	3. GPs				
9.	100% Door to Door Collection of Solid Waste	No. of Wards Covered			
	1. ULB				
	2. Census town				
	3. GPs				
10.	100% Source Segregation of Solid Waste	No. of Wards Covered			
	1. ULB				
	2. Census town				
	3. GPs				
11.	Solid Waste Collected Quantity	Wet Waste (in TPD)	Dry Waste (in TPD)	Mixed Waste (in TPD)	Total (in TPD)
	1. ULB				
	2. Census town				
	3. GPs				
12.	Identification & alienation of sites for setting up of Compost Plant.	No. of the (ULB/Census Town/GP)		No. of Sites	
	1. ULB				
	2. Census town				
	3. GPs				
13.	Construction of household/community compost pit				
	1. ULB				
	2. Census town				
	3. GPs				
14.	Identification & alienation of sites for setting up of Material Recovery Facility (MRF).	No. of the (ULB/Census Town/GP)		No. of Sites	
	1. ULB				
	2. Census town				
	3. GPs				

15.	Material recovery facility established			
	1. ULB			
	2. Census town			
	3. GPs			
16.	Identification & alienation of site for establishment of Sanitary Landfill	No. of Sites	No. of the ULBs/ Census Town/ GPs catering to	Total area in Acres
	1. ULB			
	2. Census town			
	3. GPs			
17.	No of Sanitary Landfills Established			
	1. ULB			
	2. Census town			
	3. GPs			
18.	Quantity of Solid Waste Processed Quantity	Bio-Degradable (in TPD)	Non-Bio-Degradable (in TPD)	
	1. ULB			
	2. Census town			
	3. GPs			
19.	No. of Material Recovery Facilities Established	In Nos.		
	1. ULB			
	2. Census town			
	3. GPs			
20.	No. of Existing Dumping Sites	No. of the (ULB/ Census Town/ GP)	No. of Sites	
	1. ULB			
	2. Census town			
	3. GPs			
21.	Rag pickers identified and involved in Waste Management Work	In Nos.		
	1. ULB			
	2. Census town			
	3. GPs			
22.	SHGs involved in Waste Management Work	In Nos.		
	1. ULB			
	2. Census town			
	3. GPs			
23.	Training Programmes Conducted for People involved in SWM activities	No. of People Targeted	No. of People Trained	
	1. ULB			
	2. Census town			
	3. GPs			
24.	IEC Activities- No of Awareness Meetings / Campaigns conducted related to SWM activities during the month			
	1. ULB			
	2. Census town			
	3. GPs			
25.	Review Meetings held under the chairmanship of Collector	In Nos.	Dates	
	1. ULB			
	2. Census town			
	3. GPs			

**Signature of the Collector**

(Instruction: Copy may be submitted to the H & UD Department, PR & DW Department and also to the State Level Committee on Solid Waste Management.)